HERO HOUSING FINANCE LIMITED

Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohfl.com Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148, Contact Address: Office No. - 217, Second Floor, Bhaskar Mega Mall, Near Maru Mandir, Opp SBI, Station Road, Sikar, Rajasthan-332001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HCFSIKS EC00001 005680	**Pooja General Store (through Its Proprietor Om Prakash Mund), Om Prakash Mund, Bhagirath Mal Jat, Pinki Devi**	01-07-2026, Rs. 2,31,803/- due as on 23-06-2026	13-10-2026 (Symbolic)

Description of Secured Assets/Immovable Properties: All That Piece And Parcel of Immovable Property Bearing Patta No. 0017, Sankalp No. 3, Missal No.9/2002-2003, Situated At Village Mandha (Madni), Tehsil Dantaramgarh, District **Sikar**, Rajasthan-332402. Area Admeasuring 216 Sq. Mtrs. Along With All Common Amenities Written In Title Document. Bounded By: North- Land of Subhash Kumawat; East- Road Khatushyam To Palsana; West- Land of Asharam: South- House of Kalyanmal Kumawat;

Sd/- Authorised Officer
For Hero Housing Finance Limited

HINDUJA HOUSING FINANCE LIMITED

Corporate Office : 167-169, 2ND Floor, Little Mount. Saidapet, Chennai – 600 015. Branch Office Address - Plot No. 40 A, Second Floor, Yash Tower, Scheme No. 2, Lajpat Nagar, Alwar, Rajasthan – 301001. E-mail : auction@hindujahousingfinance.com

Authorised Officer: CLM –9521299560; RLM – 9829700491; RRM –7891119990; CRM -7014034149

POSSESSION NOTICE (For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002) Whereas the undersigned being the authorized officer of **HINDUJA HOUSING FINANCE LIMITED(HHFL)** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice. The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

Account Number & Name of the Borrowers	Symbolic Possession Date & Amount:
RJ/ALW/ALWR/A000000544 & RJ/ALW/ALWR/A000000946. 1. Mr. Manish Kumar (borrower) 2. Mr. Rajkumar (co Borrower) 3. Mrs. Pushpa Devi (Co Borrower) | Demand Notice Date & Amount: 31/07/2026 Rs. 4,54,638/- | Description of the Secured Asset: All that part and parcel of the property situated at Patta No. 14, Book No. 43, Village Teekari, Gram Panchayat Fahri, Tehsil Govindgarh, Dist. Alwar, Rajasthan 301604. Admeasuring Area 160 sq. yds.. Bounded by: North: Self Road, South: Satish & Mahavir House, East: Road, West: Self Road.	**16/10/2026 Rs. 4,54,638/- as on 26/07/2026**
RJ/ALW/ALWR/A000001121. 1. Mr. Vinay Singh Rajput (borrower) 2. Mrs. Uma Kanwar (Co Borrower) | Demand Notice Date & Amount: 31/07/2026 Rs. 25,78,097/- | Description of the Secured Asset: All that part and parcel of the property situated at Property No. 81, at Scheme No. 10-B, Vivek Vihar, Tehsil Alwar, Dist. Alwar, Rajasthan 301001. Admeasuring Area 54 sq. yds.. Bounded by: North: P. No. 80, South: P. No. 82, East: P. No. 64, West: Road.	**16/10/2026 Rs. 25,78,097/- as on 27/07/2026**
RJ/BEH/BEHR/A000000430. 1. Mr. Somdatt Sharma (borrower) 2. Mrs. Shakuntala Devi (Co Borrower) | Demand Notice Date & Amount: 31/07/2026 Rs. 5,36,888/- | Description of the Secured Asset: All that part and parcel of the property situated at Patta No. 45, Village Gunta, Gram Panchayat Gunta, Tehsil Bansur, Dist. Alwar, Rajasthan 301402. Admeasuring Area 186.66 sq. yds.. Bounded by: North: Way, South: House of Surajbhan, East: Way, West: House of Rameshwar.	**16/10/2026 Rs. 5,36,888/- as on 25/07/2026**
RJ/JPR/SAPA/A000000144. 1. Mr. Satish Kumar (borrower) 2. Mrs. Rajbala Devi (Co Borrower) | Demand Notice Date & Amount: 31/07/2026 Rs. 11,71,438/- | Description of the Secured Asset: All that part and parcel of the property situated at Khasra No. 80, Rakba 0.0800 htr., Share 1/3, Khasra No. 81, Rakba 0.0600 htr., Share 7/64, Village Lakhimpur, Tehsil Mundawar, Dist. Alwar, Rajasthan 301020. Admeasuring Area 241.11 sq. yds.. Bounded by: North: Aam Rasta & Dharampal, Harisingh, South: Other Land, East: Govt. School, West: Plot of Satish.	**16/10/2026 Rs. 11,71,438/- as on 25/07/2026**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of HINDUJA HOUSING FINANCE LIMITED for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 17/10/2026. Place: RAJASTHAN **SD/-, Authorised Officer- HINDUJA HOUSING FINANCE LIMITED**

Tamil Nadu Power Distribution Corporation Ltd.

Notice Inviting Tenders (E-Tendering Process)
TNPDCL / SHORT / PP-47 / 2026-2027

TNPDCL invites E-Tender for procurement of power of 1000 MW for evening peak hours (18 - 24 hrs) for the period from 01.11.2026 to 31.05.2027 from both Interstate and Intrastate generators on firm basis from CERC / TNERC approved Traders / Generators. Bidding will be done as per the revised guidelines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016 and as per amendments dated: 21.02.2022 through e-Bidding portal (DEEP) only and subsequent amendments thereof are applicable to this tender specification. The link for the e-Bidding portal is www.mstcecommerce.com and is also available on the website of Ministry of Power (www.powermin.nic.in) and PFC Consulting Ltd (www.pfcclindia.com). Specification is available in TNPDCL website and MSTC DEEP E-Bidding portal.

Chief Engineer / PPP TNPDCL

DIPR/3169/Tender/2026

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SBCC INFRA PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**SBCC INFRA PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	**11/05/2018**
3.	Authority under which corporate debtor is incorporated / registered	**ROC - Jaipur**
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U45309RJ2018PTC061218**
5.	Address of the registered office and principal office (if any) of corporate debtor	81-82/194, Banar Road, Madan Mohan Vihar Khakkroya, Jodhpur, Rajasthan - 342027
6.	Insolvency commencement date in respect of corporate debtor	**14/10/2026**
7.	Estimated date of closure of insolvency resolution process	**12/04/2027**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name :** Mr. Aman Vijay **Registration no : IBBI/IPA-001/IP-P-02831/2023-2024/14378**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Flat No. 102, Model Town Road / Jagatpura Road, Opposite Government Nursery, Jagatpura, Jaipur, Rajasthan - 302017 **Email:** ipamanvijay@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Flat No. 102, Model Town Road / Jagatpura Road, Opposite Government Nursery, Jagatpura, Jaipur, Rajasthan - 302017 **Email:** cirpsbccinfra@gmail.com
11.	Last date for submission of claims	**28.10.2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) **Web link:** https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Jaipur has ordered the commencement of a corporate insolvency resolution process of SBCC Infra Private Limited on 14.10.2026.

The creditors of SBCC Infra Private Limited, are hereby called upon to submit their claims with proof on or before 28.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

IP Aman Vijay
Reg. No.: IBBI/IPA-001/IP-P-02831/2023-2024/14378
Interim Resolution Professional
in the matter of SBCC Infra Private Limited
AFA Valid upto 31-12-2026

Date : 16.10.2026
Place : Jaipur

KERALA WATER AUTHORITY e-Tender Notice

Tender No: KWA/SP-07/2026-27/LIME

Supply and delivery of Hydrated Lime Grade C on running contract basis to various Divisions in Southern, Central and NorthernRegions of Kerala Water Authority for the year 2026-27 **EMD:** Rs. 555400 **Tender fee:** Rs. 25000 **Last Date for submitting Tender:** 30-10-2026 03:00:pm **Phone:** 8547638078 **Website:** **www.kwa.kerala.gov.in, www.etenders.kerala.gov.in**

Sd/-
Chief Engieer (HRD&GL)
Jalabhavan
Thiruvananthapuram

KWA-JB-GL-6-356-2026-27

Encore Asset Reconstruction Company Private Limited

Corporate office : 5th Floor, Plot No. 137, Sector - 44, Gurugram -122002, Haryana, India, Phone: +91 1244527200
Registered Office : Caddie Commercial Tower, Regus Business Centre, 5th Floor, Aerocity (Dial), New Delhi, India - 110037,
CIN No: U74140DL2013PTC259641

Appendix IV (See Rule 8 (1)
POSSESSION NOTICE

Whereas, The Authorised Officer of Encore Asset Reconstruction Company Private Limited (Encore ARC) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in the exercise of powers conferred upon him under Section 13(12) of SARFAESI Act, 2002 read with Rule 3 of the Security Interest (Enforcement) Rules 2002, had issued a demand Notice dated 15.07.2026 calling upon borrower M/s. Modern Steel Syndicate through its Proprietor Mr. Prateek Jain (Borrower), Mr. Ajay Jain (Guarantor/Mortgagor), Mr. Prateek Jain (Guarantor) & Mrs. Shimalesh (Guarantor), to repay the amount mentioned in the notice for the amount of Rs. 2,81,94,999/- (Rupees Two Crores Eighty One Lakhs Ninety Four Thousand Nine Hundred Ninety Nine Only) as on 14.07.2026 along with interest at contractual rates till actual repayment/realization, within 60 days from the date of receipt of the said notice.

The Borrower, Co-borrowers, Guarantors & Mortgagors having failed to repay the amount, notice is hereby given by the undersigned being the Authorised Officer of Encore ARC, to the borrowers and the public in general that the Authorised Officer has taken symbolic possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of section 13 of SARFAESI Act, 2002 read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this 15.10.2026

The Borrower, Co-borrowers, Guarantors & Mortgagors in particulars, and the public, in general, is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Encore ARC for an amount of Rs. 2,91,91,316/- (Rupees Two Crore Ninety-One Lakhs Ninety One Thousand Three Hundred Sixty Only) as on 13.10.2026 along with interest at contractual rates from 14.10.2026 till actual repayment/realization after adjustment of repayment/realization, if any.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that piece and parcel of land known as Residential Property located at – Plot no. 17, Eastern Part AMC No. 455/30 (Old), 51/20 (New), Sunny Villa, Sangam Colony, Mayo Link Road, Ajmer, Rajasthan - 305 001 admeasuring area 714.24 sq. yds., owned by Mr. Ajay Jain, Boundaries are mentioned below: - On the North by - 60ft wide Road, On the South by - Property of BL Srivastav, On the East by-Property of Sharma Ji and Chadda Ji and Tandan Ji, On the West by- Property of Atul Jain of this Plot

Date: 15.10.2026
Place: Ajmer

Mr. Sachin Kumar (Authorised Officer)
Encore Asset Reconstruction Company Private Limited
(Acting in its capacity as the trustee of EARC-BANK-035-TRUST)

JAIPUR DEVELOPMENT AUTHORITY

Indira Circle, Jawahar Lal Nehru Marg, Jaipur-302

No.: JDA/EE & TA to Dir. Engg.-I/2026-27/D- Date : 16.10.2026

NOTICE INVITING BID

NIB No. : EE & TA to Dir. Engg.-I/23/2026-27

Bids are invited from interested bidders for following works :-

S. No.	UBN No.	Cost of Work (Lacs)	Nature of Work	Last Date
1	JDA2627WSOB00366	339.69	Electrical Work	02.11.2026
2	JDA2627WLOB00374	4165.38	Construction of Underpass	04.11.2026
3	JDA2627WSOB00380	270.32	Construction of Footpath	04.11.2026
4	JDA2627WLOB00382	820.98	Road Work	06.11.2026
5	JDA2627WLOB00384	1688.30	Holistic Development Work	06.11.2026

Other particulars of the respective bid may be visited on Procurement Portal website www.sppp.rajasthan.gov.in, www.eproc.rajasthan.gov.in and www.jda.rajasthan.gov.in

Executive Engineer &
TA to Dir. Engg-I

Raj.Samwad/C/26/12129

POSSESSION NOTICE
(for immovable property)

Whereas,

SAMMAAN CAPITAL LTD. (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated **21.07.2021** calling upon the borrower(s), the guarantor(s) and the mortgagor(s) **SANJEEV GUPTA and PUSHPA** against LAN No. **HDHLJAI00490909** to repay the amount mentioned in the said notice being a sum of **Rs. 25,04,307/- (Rupees Twenty Five Lakhs Four Thousand Three Hundred Seven Only)** as on **26.06.2021** in respect of the said Facility with further interest thereon and penal interest from **27.06.2021** till payment / realisation, within 60 days from the date of receipt of the said notice.

And whereas subsequently, **IHFL** has vide Assignment Agreement dated **30.09.2021** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by **IHFL** to borrower/ guarantor(s)/mortgagor(s) alongwith the underlying securities to **Edelweiss Asset Reconstruction Company Limited** as **Trustee** of **EARC Trust – SC 439.**

Thereafter, **Edelweiss Asset Reconstruction Company Limited as Trustee of EARC Trust – SC 439** has vide Assignment Agreement dated **25.08.2023** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/ guarantor(s)/ mortgagor(s) arising out of the facilities advanced by **IHFL** to borrower(s)/ guarantor(s)/ mortgagor(s) alongwith the underlying securities to **Asset Reconstruction Company (India) Limited** acting in its capacity as **Trustee** of **Arcil-CPS-IV, Trust ("Arcil")** for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, **Arcil** now stands substituted in the place of **Edelweiss Asset Reconstruction Company Limited** and **Arcil** shall be entitled to institute/ continue all and any proceedings against the borrower(s)/ guarantor(s)/ mortgagor(s) and to enforce the rights and benefits under the financial documents including the enforcement of security interest executed and created by the borrower/ guarantor(s)/ mortgagor(s) for the said facilities availed by them.

The borrower/guarantors/mortgagor(s) having failed to repay the said amounts to **Arcil**, notice is hereby given to the borrower/guarantors/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of **Arcil** has taken **Symbolic Possession** of the secured assets described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on **14.10.2026.**

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned secured assets and any dealings with the secured assets will be subject to the charge of **Arcil** for a sum of **Rs. 22,95,052.54 (Rupees Twenty Two Lakhs Ninety Five Thousand Fifty Two and Paise Fifty Four Only)** as on **29.04.2026** in respect of the said Facility with further interest at contractual rate from **30.04.2026** till payment/ realisation together with all incidental costs, charges and expenses incurred.

The borrowers'/guarantors'/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the below mentioned secured assets.

DESCRIPTION OF SECURED ASSETS

FLAT NO T-1, THIRD FLOOR, PLOT NO B-50, MAHESH NAGAR, GOPALPURA BYPASS, JAIPUR, RAJASTHAN - 302015

Sd/-
Authorised Officer
Asset Reconstruction Company (India) Limited
(Trustee of Arcil-CPS-IV, Trust)

Date : 14.10.2026
Place: JAIPUR

क्षेत्रीय कार्यालय (जोधपुर ग्रामीण)
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
पुस्तकालय भवन, आफरी परिसर,
न्यू पाली रोड़, जोधपुर (राज).

ई-मेल: **rojodhpurrural@gmail.com**

क्रमांक :राप्रनिम/क्षे.का/जोधपुर ग्रामीण/पीएचआरयू-123/**SPL-200** दिनाँक: 15/10/2026

पर्यावरणीय स्वीकृति हेतु जन सुनवाई के लिए आम सूचना

1. सर्वसाधारण को सूचित किया जाता है कि M/s Rajasthan State Mineral Exploration Trust, के मैसेनरी स्टोन एण्ड मुर्रम खनन परियोजना, प्लॉट नं. 357/2025, 358/2025, 359/2025, 360/2025, 361/2025, 362/2025, 363/2025, 364/2025, 365/2025, 366/2025, 367/2025, 368/2025, 369/2025, 370/2025, 371/2025, 372/2025, 373/2025, 374/2025, 375/2025, 376/2025, 377/2025, 378/2025, क्लस्टर क्षेत्रफल 74.60 हैक्टयर, खसरा संख्या 352/303, क्लस्टर उत्पादन क्षमता 95,41,015, टीपीए (रोम) (मैसेनरी स्टोन 76,64,375 टीपीए एण्ड मुर्रम 18,76,640 टीपीए), ग्राम अमला तहसील – लोहावट जिला फलौदी जोधपुर द्वारा राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण के समक्ष पर्यावरण स्वीकृति बाबत आवेदन प्रस्तुत किया गया है।
2. चूंकि M/s Rajasthan State Mineral Exploration Trust, द्वारा उक्त परियोजना की पर्यावरणीय स्वीकृति से पूर्व आवश्यक जन सुनवाई हेतु आवेदन राजस्थान राज्य प्रदूषण नियंत्रण मण्डल के क्षेत्रीय कार्यालय, जोधपुर (ग्रामीण) के समक्ष प्रस्तुत किया हैं।
3. चूंकि उक्त परियोजना हेतु भारत सरकार के वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा जारी अधिसूचना दिनांक 14/09/2006 के प्रावधानों के अनुसरण में जन सुनवाई हेतु इस आशय की सूचना जारी कर 30 दिवस का नोटिस दिया जाना अनिवार्य है।
4. उक्त परियोजना से संबधित पर्यावरणीय प्रभाव आंकलन रिपोर्ट एवं संक्षिप्त कार्यपालक सार निम्न कार्यालयों में उपलब्ध है:-

(1) कार्यालय जिला कलेक्टर, फलौदी ।
(2) अपर जिला कलक्टर, फलौदी।
(3) कार्यालय जिला उद्योग केन्द्र, फलौदी।
(4) कार्यालय सहायक खनिज अभियंता, बालेसर।
(5) पर्यावरण विभाग, राजस्थान सरकार, शासन सचिवालय, जयपुर।
(6) राजस्थान राज्य प्रदूषण नियंत्रण मण्डल 4 पर्यावरण मार्ग, संस्थानिक क्षेत्र झालना डूंगरी.. जयपुर।
(7) क्षेत्रीय कार्यालय पर्यावरण एवं वन मंत्रालय, ए-218 बी-216, अरण्य भवन, महात्मा गांधी रोड़, झालाना इंस्टीट्यूशनल एरिया जयपुर, राजस्थान।
(8) ग्राम पंचायत आमला पंचायत समिति फलौदी तहसील लोहावट जिला फलौदी।

अतः सर्व साधारण को सूचित किया जाता है कि आप परियोजना के पर्यावरणीय स्वीकृति से संबंधित प्रकरण के निपटारे के लिए जन-सुनवाई हेतु दिनांक 27.11.2026 को ग्राम पंचायत आमला पंचायत समिति फलौदी तहसील लोहावट जिला फलौदी जोधपुर में समय प्रातः 11.00 बजे उपस्थित होकर अपने लिखित/मौखिक सुझाव / आक्षेप प्रस्तुत कर सकते हैं। इस संबंध मे लिखित आक्षेप / सुझाव इस सूचना के प्रकाशन की तिथि से 15 दिवस के अन्दर राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, क्षेत्रीय कार्यालय, जोधपुर (ग्रामीण) मे भी प्रस्तुत कर सकते हैं।

भवदीय
हस्ता./-
(जगदीश चौधरी)
क्षेत्रीय अधिकारी

pnb

Circle Recovery Center KOTA : 9A, Industrial Area, Kota (Raj.)
E-Mail : cokotasamd@pnb.bank.in, Mobile No. 8420000210

POSSESSION NOTICE Appendix-IV [See Proviso to Rule 8 (1)]

Whereas,The undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a demand notices on the dates mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notices/date of receipt of the said notices. The borrower having failed to repay the amount, notice is hereby given to the borrower/ mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement Rules,2002 on this the 30th day of September of the year 2026. The borrower's/mortgagor's/Guarantor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/ mortgagor/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for the amounts and interest theron.

SNo	Name of the Borrower / Mortgagor	Description of the Property Mortgaged	Date of demand Notice	Date of Possession Notice affixed	Amount out-standing as on the Date of Notice
01	**Mr. Vijay Singh Meena S/o Kesharia Meena Ac No- 190720NC00000073 BO: Gangapur City (190720)**	All Part and Parcel of Residential House at Khasra No. 61, Village Hanumanpura, Panchyat- Kashipura, Karauli, Registed Patta NO. 20912 in the Name of Mr. Vijay Singh, Adm. 133.33 sq. Yard. **Boundaries, North-** After Road house of Rajesh bairwa, **South-**house of Jagan, **East-** House of Ramgilas, **West-**House of Beju Berwa	**07.08.2026**	**15.10.2026**	**Rs.732008.61/- (Rupees Seven Lakh Thirty-Two Thousand Eight and Sixty-One Paise only)** as on **31.07.2026** and further interest from & expenses thereon
02	**Mr. shambhu Dayal Mali S/o Shri Narayan Mali Ac No- 452300NC00001383 AND 4523009300000943 BO: Sawai Madhopur - Alanpur (452300)**	All Part and parcel of Residential Plot No-7B, Moti Nagar, Kherda, Sawai Madhopur, Rajasthan, in the name of Mr. Shambhu Dyal Mali S/o Shri Narayan Mali Area Admn-.808.50 Sqft. **Bounded By- East:** Plot No. -7A, **West :** Plot No.-8, **North:** Plot No. -7, **South :** Plot No.-7B	**06.08.2026**	**15.10.2026**	**Rs. 1439770.97/- (Rupees Fourteen Lacs Thirty-Nine Thousand Seven Hundred Seventy and paisa Ninety-seven only)** as on **31.07.2026** with further interest from & expenses thereon

Date : 16.10.2026, Place : Kota **Authorized Officer, Punjab National Bank**

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Stressed Asset Management Large (SAML) Branch Kolkata, 14, India Exchange Place, 1st Floor Indian Bank Building, Kolkata - 700 001 E-mail : samlkolkata@indianbank.co.in Ph. No. : (033) 2231 1471

SALE NOTICE FOR SALE OF IMMOVABLE ASSETS

APPENDIX - IV - A [See Proviso to Rule 8(6)]

E-auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorized Officer of **Indian Bank, Stressed Asset Management Large Branch, Kolkata (Secured Creditor)**, will be sold on "**As is where is basis**", "**As is what is basis**", and "**Whatever there is basis**" on **26.11.2026** for recovery of **Rs. 4,85,64,240.00** (Rupees Four Crores Eighty Five Lakhs Sixty Four Thousand Two Hundred Forty only) as on **25.10.2022** plus interest and cost incurred by Bank thereon due to the **Indian Bank, Stressed Asset Management Large Branch, Kolkata (Secured Creditor)** from **Sri Rajiv Chopra & Smt. Soniya Chopra (Guarantors, in the Loan Account of M/s. Prime Retail India Ltd.; Resolved under CIRP)**, S/o. Sri jatan Chopra, Girnar Apartment, 45, Jatin Das Road, Kolkata-700 029.

The specific details of the property intended to be brought to sale through e-auction mode is enumerated below :

Sl. No.	a) Name of Account / Borrower b) Name of the Branch	Detailed Description of Immovable Asset	Secured Creditors Outstanding Dues	a) Reserve Price b) EMD Amount c) Bid Increment Amount d) Asset ID e) Encumbrance on Assets f) Type of Possession
1.	**a) Sri Rajiv Chopra (Guarantor, in the Loan Account of M/s. Prime Retail India Ltd.; Resolved under CIRP)** S/o. Sri Jatan Chopra Girnar Apartment, 45, Jatin Das Road, Kolkata - 700 029. **Smt. Soniya Chopra (Guarantor, in the Loan Account of M/s. Prime Retail India Ltd.; Resolved under CIRP)** Girnar Apartment, 45, Jatin Das Road, Kolkata - 700 029. **b) Stressed Asset Management Large Branch, Kolkata**	All that piece and parcel of one Residential Flat in the building known as "Mahima's Panache", being Flat No. A-1105 on eleventh floor in Tower A measuring about 1117.29 Square Feet built up area with parking Type Stilt (one) together with right of use of the common area along with other buyers of the other units in the complex together with undivided proportionate share in all that piece or parcel of land underneath bearing Khasra No. 312, 313, 314, 315, 317, 319, 320, 321 situated at Village Chak Gatore, Tehsil Sanganer, district Jaipur aggregating to 17301.40 Sq.Yards which were converted under Section 90B of the Rajasthan Land Revenue Act 1956 and a single Patta bearing No. 2444 dated 18.12.2007 was issued by Jaipur Development Authority (JDA), **in the name of the said M/s Eros Vatika Jaipur Private Limited through its Director Mr. Rajendra Kumar Jain** for a period of ninety nine (99) years and the said lease deed got registered in the office of Sub-Registrar, Jaipur (I) in Book 1, Zild No. 441, Page No. 95, Serial No. 2007051008796 and additional Book No. 1, Zild No. 1759, page no 542 to 550. Subsequently, the total area of the said plot of land was increased from 17301.40 Sq.yds to 17390.88 Sq.yds vide registered amended Lease deed dated 17.01.2013 and same got registered in the office of Sub-Registrar Jaipur (I) in Book No 1, Zild No 715, Page No. 143, Serial No. 2013051001077 and Additional Book No. 1, Zild No. 2856, Page No. 480 to 489. The said Plot of Land corresponding to the parcels of land bearing Khasra No. 312, 313, 314, 315, 317, 319, 320, 321, Village - Chak Gatore, Tehsil-Sanganer, District - Jaipur aggregating to 17390.88 Sq.yards locaed at Village - Chak Gatore, Tehsil - Sanganer Jaipur. **Which is Butted and bounded by :** On the North : Other Land Khasra No. 316, On the South : Other land with 100 Ft. Road, On the East : Road 160 Ft., On the West : Other Land.	**Rs. 4,85,64,240.00** (Rupees Four Crores Eighty Five Lakhs Sixty Four Thousand Two Hundred Forty only) as on **25.10.2022** plus interest and cost incurred by Bank thereon. Scan to view Property	**a) Rs. 50,30,000.00 (*)** (Rupees Fifty Lakhs Thirty Thousand only) **b) Rs. 5,03,000.00** (Rupees Five Lakhs Three Thousand only) **c) Rs. 50,000.00** (Rupees Fifty Thousand only) **d) IDIB50429560941** **e) Not known to Bank** **f) Symbolic Possession**

Contact Person : Mritunjay Prasad Singh (Authorised Officer), Mob. : 62906 91300

(*) Sale Price should be above Reserve Price.

Date of Inspection : 22.10.2026 to 25.11.2026; Time - 10.00 A.M. to 4.00 P.M.
Date and Time of E-auction : Date - 26.11.2026; Time - 11.00 A.M. to 04.00 P.M.
Platform of E-auction Service Provider : https://baanknet.com

Bidders are advised to visit the website (**https://baanknet.com**) of our e auction service provider PSB Alliance Pvt. Ltd to participate in online bid. For Technical Assistance Please call **PSB Alliance Pvt. Ltd. Helpdesk No. 82912 20220, email ID : support.BAANKNET@psballiance.com** and other help line numbers available in service providers helpdesk. For Registration status with PSB Alliance Pvt. Ltd. and EMD status, please contact **support.BAANKNET@psballiance.com**.

For property details and photograph of the property and auction terms and conditions please visit : (**https://baanknet.com**) and for clarifications related to this portal, please contact **Helpdesk No. 82912 20220**.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with (https://baanknet.com).

NOTE : THIS IS ALSO A NOTICE TO THE BORROWER(S) / GUARANTOR(S) / MORTGAGOR(S)

Date : 15.10.2026
Place : Kolkata

Authorised Officer
Indian Bank

AAVAS FINANCIERS LIMITED

(CIN:L65922RJ2011PLCO34297) **Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020**

APPENDIX-IV-A [See proviso to rule 8(6)] Sale notice for sale of immovable properties

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s)/ Co-Borrower (s)/Mortgagor (s) and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of **AAVAS FINANCIERS LIMITED**, the same shall be referred herein after as **AFL**. The Secured Assets will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis through E-Auction for recovery of amount mentioned in the table below along with further interest, cost, charges and expenses being due to **AFL** viz. Secured Creditor.

It is hereby informed you that we are going to conduct public E-Auction through website **https://sarfaesi.auctiontiger.net**

Loan A/c Number / Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Dues As on	Date & Amount of 13(2) Demand Notice	Date of Posse-ssion	Description of Property	Reserve Price For Property	Earnest Money For Property	Date & Time of E-Auction	Date of Bid Sub-mission	E-Auction Place of Tender Submission	Contact Person, Property Visit Date & Time
(AC NO.) LNBHI02519-200111755 Kanwar Singh, Birbati Devi **(AC NO.) LNBHI02917-180070037** Guarantor : Sundar Singh	Rs. 458412/- & Rs. 917910/- Dues As On 15 Oct 26	14 Dec 21 Rs. 428642/- & Rs. 962900/- Dues As On 13 Dec 21	19-Sep-26	Plot Situated At Patta No. 005, Book No. 161, Gram Panchayat Raikheda, Vill. Teehli, Panchayat Samiti Tijara, Distt Alwar, Rajasthan **Admeasuring 288.08 Sq Yard**	Rs. 1448950/-	Rs. 144895/-	11.00 Am To 01.00 Pm 20 Nov 26	On Or Before 19 Nov 26	D-203,1st Floor,Bhagat Singh Colony,Above Axis Bank,Alwar Bhiwadi Bypass,Bhiwadi ,Dist-Alwar-301019, Rajasthan-India	Ramesh Jat – 9376045878, Property Visit Date 18 Nov 26 9:00 am TO 5:00 pm
(AC NO.) 241203104756475 Mohammad Shakil,

स्मैक तस्कर की 1.58 करोड़ की अवैध संपत्ति फ्रीज

जोधपुर, 16 अक्टूबर (वेबवार्ता)। जोधपुर ग्रामीण पुलिस ने मादक पदार्थों के तस्करों के खिलाफ चलाए जा रहे विशेष अभियान के तहत एक स्मैक तस्कर की करीब 1 करोड़ 58 लाख रुपए की अवैध चल-अचल संपत्ति को फ्रीज कर दिया। महानिरीक्षक पुलिस रेंज जोधपुर और जिला पुलिस अधीक्षक जोधपुर ग्रामीण पंकज यादव के निर्देशन में यह कार्रवाई की गई है। पुलिस थाना भोपालगढ़ में दर्ज एनडीपीएस एक्ट के एक मामले में आरोपी भागीरथ राम उर्फ भगाराम और उसकी पत्नी बेबी के नाम से अवैध तस्करी के पैसों से खरीदी गई संपत्तियों की वित्तीय जांच की गई थी। जांच में सामने आया कि आरोपी ने स्मैक की तस्करी से एक बोलेरो कैम्पर वाहन, ग्राम अरटिया कला में 0.6 हेक्टेयर जमीन और 10 दुकानें, जोधपुर शहर में एक

मकान व प्लॉट और ग्राम झालामलिया में स्थित मकान खरीदा था।

आरोपी के खिलाफ 6 मामले दर्ज इन सभी संपत्तियों को केंद्र सरकार के वित्त मंत्रालय, राजस्व विभाग के सक्षम प्राधिकारी व प्रशासक, नई दिल्ली द्वारा अनुमोदित किए जाने के बाद एनडीपीएस एक्ट की धारा 68-F(2) के तहत फ्रीज किया गया है। मुख्य आरोपी भागीरथ राम के खिलाफ पहले से ही एनडीपीएस एक्ट के 6 मामले दर्ज हैं। ग्रामीण स्कपंकज यादव ने कहा- नशे के सौदागरों के खिलाफ इस तरह की कार्रवाई जारी रहेगी।

शेरगढ़ के एक वार्ड से कांग्रेस-प्रत्याशी की निर्विरोध जीत तय

जोधपुर, 16 अक्टूबर (वेबवार्ता)। पंचायत चुनाव के पहले चरण को लेकर तैयारियां पूरी हो चुकी हैं। पहले चरण में जिले की शेरगढ़, चाबा, आगोलाई, चामू, सेखाला, बालेसर में पहले चरण में चुनाव होने हैं। इनमें करीब 233 प्रत्याशी चुनावी मैदान में हैं। इनमें शेरगढ़ के 15 नंबर वार्ड से कांग्रेस प्रत्याशी गंगा सिंह की निर्विरोध जीत तय है। दूसरी तरफ बालेसर पंचायत समिति के 15 नंबर वार्ड में एक ही नाम के दो प्रत्याशी आमने-सामने हैं। यहां के वार्ड नंबर 15 से भाजपा और कांग्रेस के दोनों प्रत्याशियों का नाम भोमाराम है। 37 अभ्यर्थियों ने लिए नाम वापस गुरुवार को 37 अभ्यर्थियों ने अपने नाम वापस लिए अब कुल 233 अभ्यर्थी चुनावी मैदान में हैं। इनमें चाबा से 45, शेरगढ़ से 38, आगोलाई से 44, सेखाला 30, बालेसर से 38 और चामू से 38 अभ्यर्थी चुनावी मैदान में हैं।

जयपुर में होटल ऑनर ने किया युवती से रेप

दिल्ली से जॉब की तलाश में आई थी, कोल्ड ड्रिंक में नशा मिलाकर पिलाया

जयपुर,वेब वार्ता । में एक होटल ऑनर के युवती से रेप करने का मामला सामने आया है। वह दिल्ली से जॉब की तलाश में जयपुर आई थी। कोल्ड ड्रिंक में नशा मिलाकर पिला होटल में ऑनर ने उसके साथ रेप किया। पुलिस ने ख़ुफ़्फ़क दर्ज कर पीड़िता के बयान व मेडिकल करवाए। पुलिस ने मामले में फरार होटल ऑनर को अरेस्ट कर गुरुवार को जेसी भेज दिया।

थानाधिकारी ने बताया- रेप के मामले में फरार 48 साल के आरोपी होटल ऑनर को अरेस्ट किया है। 8 अक्टूबर को दिल्ली की रहने वाली 30 साल की युवती ने रिपोर्ट दर्ज करवाई थी। आरोप है कि अक्टूबर की शुरुआत में वह दिल्ली से जॉब की तलाश में जयपुर आई थी।

जयपुर में परिचित महिला के पास रहकर जॉब की तलाश कर रही थी। परिचित महिला ने जॉब दिलाने में मदद के लिए आरोपी होटल मालिक से मिलवाया।

बातचीत के दौरान आरोपी ने जल्द किसी ऑफिस में जॉब लगाने का आश्वासन दिया।

होटल में ले जाकर कियो

आरोप है कि 7 अक्टूबर को दोपहर आरोपी ने मिलने के बहाने बुलाया। एक कैफे में ले जाकर बातचीत करता रहा। जिसके बाद कार में तीन-चार घंटे बैठाकर उसे घुमाता रहा। देर शाम अपने होटल में ले जाकर आरोपी ने कोल्ड ड्रिंक पिलाई। नशा मिली कोल्ड ड्रिंक पीने के कारण बेहोशी छाने लगी।

बेहोशी की हालत में आरोपी होटल ऑनर ने उसके साथ रेप किया। होश आने पर इस बारे में किसी को बताने को लेकर धमकी दी। रात करीब 9:30 बजे किराए पर ऑटोरिक्शा लेकर परिचित महिला के घर पहुंची।आरोपी को गिरफ्तार कर जेल भेजा

उन्हें आपबीती सुनाने के बाद अगले दिन थाने जाकर आरोपी होटल ऑनर के खिलाफ मामला दर्ज करवाया। पुलिस ने पीड़िता के बयान दर्ज कर मेडिकल करवाया। पुलिस ने मामले में फरार होटल ऑनर को धर-दबोचा।

फैक्ट्री में घुसकर मारपीट, फिर कार लूटकर ले गए आरोपी

जयपुर में पुलिस ने कार लूट के चार आरोपी पकड़े, लूटी गई स्विफ्ट कार भी बरामद की

जयपुर,वेब वार्ता । सदर थाना पुलिस ने कार्रवाई करते हुए कार लूट की वारदात में शामिल चार इनामी आरोपियों को गिरफ्तार किया है। पुलिस ने आरोपियों के कब्जे से लूटी गई स्विफ्ट कार भी बरामद कर ली है। चारों आरोपियों की गिरफ्तारी पर 2,500-2,500 रुपये का इनाम घोषित था।

फैक्ट्री में घुसकर मारपीट, फिर कार लूटकर ले गए आरोपी

डीसीपी साउथ राजर्षि राज ने बताया कि 9 अक्टूबर को सांगानेर के वाटिका निवासी 34 वर्षीय ओमप्रकाश प्रजापति ने थाने में रिपोर्ट दर्ज कराई थी। परिवाद के अनुसार, वह अपनी स्विफ्ट कार (ऋ 60 ङ्ग 2765) लेकर चारभुजा कॉलोनी स्थित अपनी लकड़ी की फैक्ट्री पर गया था। रात करीब 11:30 बजे तीन-चार अज्ञात व्यक्ति वहां पहुंचे और कार का गेट खोलकर उसके साथ मारपीट की।

आरोपियों ने पीड़ित को कार में पटक दिया और चौपड़ा की ढाणी के पास ले जाकर उसके साथ दोबारा मारपीट की। इसके बाद आरोपी उसकी स्विफ्ट कार और सैमसंग फोल्ड-7 मोबाइल फोन लूटकर फरार हो गए।

आरोपियों ने ओमप्रकाश का वीवो मोबाइल भी लूट लिया था।

सीसीटीवी और तकनीकी सहायता से आरोपियों तक पहुंची पुलिस

मामले की गंभीरता को देखते हुए पुलिस टीम ने घटनास्थल का निरीक्षण कर आसपास के लोगों से पूछताछ की। घटनास्थल के आसपास लगे सीसीटीवी कैमरों की जांच की गई और आरोपियों के भागने के रास्ते का चार्ट तैयार किया गया। आसूचना और तकनीकी सहायता के आधार पर आरोपियों की पहचान कर उन्हें गिरफ्तार किया गया। पुलिस ने आरोपियों के कब्जे से लूटी गई स्विफ्ट कार बरामद कर ली है।

गिरफ्तार आरोपियों की पहचान विशाल बैरवा (19) निवासी बड़ वाली ढाणी, ग्राम वाटिका, सांगानेर सदर और रोशन बैरवा (21) निवासी बैरवों की ढाणी, वाटिका, फतेहपुरा, आशाराम बैरवा (23) निवासी प्लॉट नंबर 13, गुणसागर कॉलोनी, लकड़ा मंडी, वाटिका और रोहन बैरवा (19) निवासी बैरवों की ढाणी, वाटिका, फतेहपुरा के रूप में हुई है।

इन पुलिसकर्मियों की रही भूमिका

कार्रवाई में एएसआई रामावतार, कांस्टेबल रामावतार, प्रेम चौधरी, हनुमान तथा साइबर सेल जयपुर दक्षिण के हेड कांस्टेबल लोकेश और रामसिंह की भूमिका रही। पुलिस ने कांस्टेबल रामावतार की विशेष भूमिका बताई है।

जयपुर में कार सवार बदमाशों ने 6 लाख लूटे

चिल्लाने पर धक्का मारकर भागे, ट्रेडिंग के बहाने धोखे से बुलाया

जयपुर,वेब वार्ता । में कार सवार बदमाशों ने एक व्यक्ति से 6 लाख रुपए लूट लिए। व्यक्ति के चिल्लाने पर बदमाश धक्का मार गिराकर फरार हो गए। बदमाशों ने पीड़ित को ऑनलाइन ट्रेडिंग के बहाने धोखे से बुलाया था। गांधी नगर थाना पुलिस की ओर से ष्ठ्ठड्ढड्ढ फुटेज व मोबाइल नंबर के आधार पर बदमाशों की तलाश की जा रही है।

साह (गांधी नगर) भजन लाल ने बताया- बस्सी के गांव मोहनपुरा निवासी विष्णु प्रसाद मीणा (45) के साथ लूट की वारदात हुई। वह ऑनलाइन ट्रेडिंग का काम करते है। सोशल मीडिया के जरिए मिले कॉन्टैक्ट नंबर के आधार पर उनकी बातचीत हुई। ट्रेडिंग में प्रॉफिट की गारंटी लेकर आईडी खोलने का विश्वास दिलाया। मिलने के बहाने मोबाइल पर राजस्थान यूनिवर्सिटी के पीछे की लोकेशन मोबाइल पर भेजी।

ट्रेडिंग आईडी बनाने के नाम पर बुलाया था

गुरुवार दोपहर 12:30 बजे पहुंचने

पर कार में दो लड़के बैठे मिले। उन्होंने बातचीत के लिए उसे कार में बैठा लिया। कार के अंदर बैठकर ट्रेडिंग आईडी के लिए लाए 6.10 लाख रुपए की काउंटिंग की गई। रुपए गिनने के बाद ही उनके दो और साथी को बुलाकर कार में बैठा लिया। आईडी बनाने की कहने पर बदमाशों ने धमकाया।

नीचे गिराकर भाग गए बदमाश

गाड़ी को तेज रफ्तार से बिड़ला मंदिर की ओर दौड़ाई। मदद के लिए चिल्लाने पर बदमाशों ने कार से धक्का दिया और नीचे गिराकर फरार हो गए। कार सवार बदमाश 6.10 लाख रुपए, पेनकार्ड, डेबिट-क्रेडिट कार्ड लूट ले गए।

जोधपुर में अगले सप्ताह भी गर्मी का असर रहेगा

न्यूनतम तापमान दो डिग्री तक गिरेगा; जानें अगले 6 दिन कैसा रहेगा मौसम

जोधपुर,वेब वार्ता । शहर में अगले सप्ताह तक भी गर्मी का असर जारी रहेगा। इस दौरान अधिकतम तापमान 38 डिग्री तक बने रहने की संभावना है। इधर, न्यूनतम तापमान में गिरावट दर्ज की जा सकती है।

हालांकि दो दिन पहले हुई बारिश के बाद दिन में गर्मी और उमस का असर बढ़ गया है। ऐसे में लोगों को गर्मी से अब भी राहत मिलने की उम्मीद कम है। तापमान में देखने को मिलेगा उतार-चढ़ाव मौसम विभाग के अनुसार अगले 6 दिनों तक अधिकतम तापमान में उतार-चढ़ाव देखने को मिल सकता है। अगले दो दिन यानी 16 और 17 अक्टूबर को अधिकतम तापमान 38 डिग्री पर स्थिर बना रहेगा।

18 से 20 अक्टूबर तक तापमान 36 से 35 डिग्री बने रहने की उम्मीद है। लेकिन, 21 अक्टूबर को दोबारा अधिकतम तापमान में 2 डिग्री तक बढ़ोतरी की संभावना है और तापमान एक बार फिर 38 डिग्री तक पहुंच सकता है।

रात में गिरेगा टेम्परेचर, कल से हो सकता है बदलाव

मौसम विभाग के अनुसार शुक्रवार को न्यूनतम तापमान 25 डिग्री पर रहेगा। लेकिन, कल से रात के तापमान में दो डिग्री तक गिरावट की संभावना है। इस दौरान न्यूनतम तापमान 23 डिग्री तक बने रहने की उम्मीद है।21 अक्टूबर तक न्यूनतम तापमान में उतार-चढ़ाव देखने को मिल सकता है।

महाराष्ट्र में खुले मसाला पाउडर की बिक्री पर प्रतिबंध

• हानिकारक रंगों के इस्तेमाल पर भी रोक

मुंबई,वेब वार्ता । मिलावटी मसालों की बिक्री पर अंकुश लगाने के लिए महाराष्ट्र के खाद्य एवं औषधि प्रशासन (एफडीए) ने खुले और बिना पैकेट वाले मसाला पाउडर तथा मिश्रित मसालों की बिक्री पर प्रतिबंध लगा दिया। गुरुवार को जारी आदेश के तहत मसालों को उत्पादन स्थल पर ही पैक और सीलबंद करना होगा ताकि उनकी गुणवत्ता सुनिश्चित करने और उनके स्रोत का पता लगाने में मदद मिल सके। महाराष्ट्र एफडीए के आयुक्त तुकाराम मुंढे ने कहा कि मसालों में मेटानिल येलो, रोडामाइन बी, सूडान डाई और लेड क्रोमेट जैसे हानिकारक रंगों के इस्तेमाल पर प्रतिबंध रहेगा। मसालों को कीटाणुरहित करने के लिए इस्तेमाल

किए जाने वाले एथिलीन आक्साइड के उपयोग पर भी प्रतिबंध लगाया गया है। एथिलीन आक्साइड से कैंसर होने का खतरा रहता है। तुकाराम ने पत्रकारों को बताया कि राज्य सरकार ने मसालों के उत्पादन, प्रसंस्करण, भंडारण, परिवहन, वितरण और बिक्री को लेकर व्यापक आदेश जारी किया है, जिसमें सभी खाद्य व्यवसाय संचालकों के लिए नियमों का सख्ती से पालन करना अनिवार्य है। यह आदेश हल्दी, मिर्च, धनिया, जीरा, काली मिर्च, दालचीनी, लौंग, इलायची, हींग, केसर, खसखस, गरम मसाला, करी पाउडर और अन्य मसालों तथा मसाला आधारित उत्पादों के निर्माताओं, व्यापारियों, थोक एवं खुदरा विक्रेताओं, ई-कामर्स कंपनियों, होटलों, भोजनालयों, कैटरर्स और संस्थागत रसोईघरों पर लागू होगा।

मुंढे ने चेताया कि मसालों का वजन या मात्रा बढ़ाने के लिए ईंट का चूरा, चाक पाउडर, लकड़ी का बुरादा, स्टार्च या अन्य अनधिकृत पदार्थ मिलाने वालों पर कार्रवाई की जाएगी। घटिया गुणवत्ता के कच्चे माल को मिलाने वालों पर भी कार्रवाई होगी। उन्होंने स्पष्ट किया कि मसालों को सार्वजनिक सड़कों, नालियों, कूड़ेदानों या पशुशालाओं के पास नहीं सुखाया जा सकेगा। मसालों के उत्पादन और भंडारण वाले परिसर साफ-सुथरे, सूखे तथा कीटों से मुक्त होने चाहिए। मसालों के साथ कीटनाशक, औद्योगिक रंग, रसायन और अन्य हानिकारक पदार्थ रखने पर भी रोक होगी। आयुक्त ने बताया कि मसालों के पैकेट पर उत्पाद का नाम, सामग्री, निर्माता का विवरण, एफएसएसएआइ लाइसेंस नंबर, बैच नंबर, निर्माण या पैकिंग की तारीख तथा उपयोग की अंतिम तारीख या बेहतर गुणवत्ता बनाए रखने की अवधि जैसी जरूरी जानकारियां दर्ज करनी होंगी। मसाले के उत्पादन और पिसाई के काम से जुड़े व्यवसायों के पास भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसएआइ) का वैध लाइसेंस होना चाहिए। मसालों की शुद्धता, उनके प्राकृतिक होने या जैविक तरीके से तैयार किए जाने के बारे में गुमराह करने वाले दावों पर खाद्य सुरक्षा और मानक अधिनियम के तहत कार्रवाई की जाएगी। मुंढे ने स्पष्ट किया कि नियमों के उल्लंघन पर खाद्य उत्पादों को जब्त करने, बिक्री रोकने, बाजार से उत्पाद वापस मंगाने, लाइसेंस निलंबित या रद करने और न्यायालय में मुकदमा चलाने जैसी कार्रवाई की जा सकती है।

टैक्सी चलाते-चलाते बने ड्रग्स सप्लायर

नई दिल्ली, 16 अक्टूबर (वेब वार्ता)। दिल्ली पुलिस की नॉर्थ डिस्ट्रिक्ट एंटी नारकोटिक्स सेल ने नशे की तस्करी के आरोप में दो टैक्सी चालकों समेत तीन लोगों को गिरफ्तार किया। गिरफ्तार आरोपितों में एक नाइजीरियाई नागरिक भी शामिल है। पुलिस ने आरोपितों के कब्जे से 22.1 ग्राम कोकीन, 90 ग्राम हेरोइन और 15.3 ग्राम एमडीएमए बरामद की है। नशीले पदार्थों की डिलीवरी में इस्तेमाल की जा रही मारुति वैगनआर टैक्सी भी जब्त की गई है। पुलिस अब गिरोह से जुड़े अन्य लोगों और नशीले पदार्थों की सप्लाई के स्रोत का पता लगाने में जुटी है। पुलिस के मुताबिक, गिरफ्तार आरोपितों की पहचान उत्तर प्रदेश के फर्रुखाबाद जिले के कायमगंज निवासी अच्छे बाबू (25), शाहजहांपुर निवासी जाहिद (22) और नाइजीरिया के अनाम्ब्रा स्टेट के उमुनजे गांव निवासी कैजेथन चुक्कुजेक्कु (43) के रूप में हुई है। कैजेथन महरौली इलाके में किराये के कमरे में रह रहा था। दोनों भारतीय आरोपित टैक्सी चालक हैं। पुलिस का दावा है कि वे अपनी उपलब्धता के अनुसार बारी-बारी से नशीले पदार्थों की डिलीवरी करते थे। पुलिस के अनुसार, 12 अक्टूबर की रात करीब 8:10 बजे एंटी नारकोटिक्स सेल को सूचना मिली कि अच्छे बाबू अपने साथी जाहिद के साथ रिंग रोड पर कश्मीरी गेट फुट ओवरब्रिज के पास आने वाला है। सूचना के आधार पर इंस्पेक्टर आशीष दुबे की देखरेख में टीम गठित की गई। एसीपी ऑपरेशन विशेष धत्तरवाल के मार्गदर्शन में पुलिस टीम ने बताए गए स्थान पर निगरानी शुरू की। रात करीब 9:15 बजे पुलिस ने मुखबिर की निशानदेही पर अच्छे बाबू को पकड़ लिया। उसकी जानकारी के आधार पर कुछ दूरी पर कार में इंतजार कर रहे जाहिद को भी गिरफ्तार कर लिया गया। पुलिस ने दोनों के कब्जे से 16.4 ग्राम कोकीन और 90 ग्राम हेरोइन बरामद की। नशीले पदार्थों की ढुलाई में इस्तेमाल की जा रही मारुति वैगनआर टैक्सी भी जब्त कर ली गई। इसके बाद कश्मीरी गेट थाने में एनडीपीएस एक्ट की धारा 21 और 29 के तहत एफआईआर नंबर 464/26 दर्ज की गई। पुलिस का कहना है कि पूछताछ के दौरान अच्छे बाबू और जाहिद ने कैजेथन के संपर्क में आने की बात बताई। उनके मुताबिक, शुरुआत में कैजेथन ने उनकी टैक्सी किराये पर ली थी। बाद में दोनों कथित तौर पर उसके कहने पर नशीले पदार्थों की डिलीवरी करने लगे। दोनों से मिली जानकारी के आधार पर पुलिस ने 13 अक्टूबर को महरौली इलाके में छापा मारकर कैजेथन को गिरफ्तार कर लिया। पुलिस के मुताबिक, उसके कब्जे से 5.7 ग्राम कोकीन और 15.3 ग्राम एमडीएमए बरामद हुई। इस तरह तीनों आरोपितों से कुल 22.1 ग्राम कोकीन, 90 ग्राम हेरोइन और 15.3 ग्राम एमडीएमए बरामद की गई। पुलिस ने एमडीएमए की बरामद मात्रा को वाणिज्यिक मात्रा की श्रेणी में बताया है। पूछताछ में अच्छे बाबू ने बताया कि वह प्रतिदिन 600 रुपये किराया देकर मारुति वैगनआर टैक्सी चलाता था। पुलिस के अनुसार, कैजेथन के संपर्क में आने के बाद उसने कथित तौर पर नशे की खेप पहुंचाने का काम शुरू किया।

छतरपुर में रेप के आरोपी ने गिरफ्तारी से बचने के लिए पुलिस कांस्टेबल को काटा, निकला एचआइवी पॉजिटिव

छतरपुर,वेब वार्ता । मध्यप्रदेश के छतरपुर में जब पुलिस रेप के आरोपी को पकड़ने गई, तब उसने उसने एक पुलिस कांस्टेबल के हाथ पर काट लिया। इस घटना के बाद पुलिसकर्मी एक अजीब और चिंताजनक स्थिति में आ गए। आरोपी का मेडिकल टेस्ट कराने पर पता चला कि वह एचआइवी पॉजिटिव है। पुलिस कांस्टेबल को खून बहने के कारण तुरंत सागर के बुंदेलखंड मेडिकल कॉलेज में इलाज और जांच के लिए भेज दिया गया। मेडिकल टेस्ट में आरोपी एचआइवी मध्यप्रदेश के छतरपुर में यह घटना बुधवार को बक्सवाहा थाना क्षेत्र में हुई। पुलिस को सूचना मिली थी कि एक आरोपी, जिसके खिलाफ गिरफ्तारी वारंट जारी है, इलाके में छिपा हुआ है। गिरफ्तारी से बचने और भागने की कोशिश में, आरोपी ने पुलिस कांस्टेबल के हाथ पर काट लिया। हालांकि, पुलिस ने उसे काबू कर लिया और गिरफ्तार कर लिया, जबकि घायल कांस्टेबल को तुरंत सागर मेडिकल कॉलेज ले जाया गया। गिरफ्तारी के बाद, आरोपी का रूटीन मेडिकल टेस्ट कराया गया। लेकिन, मेडिकल जांच के नतीजों ने सबको चौंका दिया, क्योंकि आरोपी का ब्लड टेस्ट एचआइवी पॉजिटिव आया। सूत्रों के मुताबिक, इस रिपोर्ट के बाद पुलिसकर्मियों के बीच यह डर है कि कहीं आरोपी से कांस्टेबल में भी यह वायरस न फैल गया हो। स्करजत सकलेचा ने बताया कि अस्पताल भेजने से पहले कांस्टेबल के घाव पर प्राथमिक उपचार किया गया था। उन्होंने आगे कहा कि आरोपी के ब्लड टेस्ट से पुष्टि हुई है कि वह एचआइवी संक्रमित है। छतरपुर पुलिस ने बताया कि उन्हें सूचना मिली थी कि आरोपी किसी दूसरे मामले के सिलसिले में इलाके में मौजूद है। उसे पकड़ने के लिए एक टीम भेजी गई, लेकिन भागने की कोशिश में उसने कांस्टेबल पर हमला कर दिया और उसे काट लिया।

कहां गई मुमताज बेगम, गुवाहाटी HC का केंद्र और राज्य सरकार को आदेश, बांग्लादेश भेजी गई महिला को ढूंढो

गुवाहाटी,वेब वार्ता । गुवाहाटी हाई कोर्ट ने बांग्लादेश भेजी गई महिला का पता लगाने का ऑर्डर दिया है। हाई कोर्ट ने केंद्र और राज्य सरकार को निर्देश दिए हैं कि उस महिला का पता लगाने के लिए कदम उठाएं, जिसे फॉरेनर्स ट्रिब्यूनल (विदेशी न्यायाधिकरण) ने विदेशी घोषित किया था और जून में बांग्लादेश भेज दिया था। फॉरेनर्स ट्रिब्यूनल और सीमा मामलों के सरकारी वकील ने जांच रिपोर्ट पेश करने के लिए कोर्ट से समय मांगा। हाई कोर्ट ने 6 नवंबर से पहले हलफनामा दाखिल करने के लिए कहा है।

कहां हैं मुमताज: जस्टिस कल्याण

राय सुराना और जस्टिस प्रांजल दास की खंडपीठ के सामने इस मामले की सुनवाई हुई। खंडपीठ ने आदेश दिया, अगली सुनवाई से पहले, विदेश मंत्रालय और राज्य प्रशासन उस महिला का पता लगाने के लिए कदम उठाएं, जिसे विदेशी घोषित किया गया था। नागांव जिले के ढिंग गांव की रहने वाली मुमताज बेगम (उर्फ मुमताज) को 30 मई को हिरासत में लिया गया था और लगभग दो सप्ताह बाद उसे बांग्लादेश भेज दिया गया था। कोर्ट ने माना है कि मुमताज बेगम को न तो ट्रिब्यूनल के फैसले की कॉपी दी गई थी और न ही उसे इस फैसले को चुनौती देने का मौका दिया गया। 7 अक्टूबर को विदेश मंत्रालय के वकील ने कोर्ट में एक पत्र जमा करते हुए बताया था कि महिला का पता लगाने के लिए जांच चल रही है और केंद्र सरकार को इसके लिए और समय चाहिए। फॉरेनर्स ट्रिब्यूनल ने पहली बार 6 जून 2019 को मुमताज बेगम को विदेशी घोषित किया था। 20 अप्रैल 2026 को हाई कोर्ट ने उस फैसले को रद कर दिया, क्योंकि ट्रिब्यूनल ने सभी सबूतों पर विचार नहीं किया था।

प्रपत्र फॉर्म 'ए'
सार्वजनिक सूचना
[भारतीय दिवाला और दिवालियापन बोर्ड के विनियम 6 के अंतर्गत (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016]
एसबीसीसी इन्फ्रा प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

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1.	कार्पोरेट देनदार का नाम	एसबीसीसी इन्फ्रा प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	11/05/2018
3.	वह प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	आरओसी-जयपुर
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या	U45309RJ2018PTC061218
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा मुख्य कार्यालय का पता (यदि कोई)	81–82/194, बनार रोड, मदन मोहन विहार खरोरिया, जोधपुर, राजस्थान – 342027
6.	कार्पोरेट देनदार के संबंध में दिवाला प्रक्रिया ऋण शोध अक्षमता आरंभन तिथि	14/10/2026
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की अनुमानित तारीख	12/04/2027
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और पंजीकरण संख्या	नाम : श्री अमन विजय पंजीकरण संख्या: IBBI/IPA-001/IP-P-02831/2023-2024/14378
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसाकि बोर्ड में पंजीबद्ध है।	पता: फ्लैट नं. 102, मॉडल टाउन रोड/जगतपुरा रोड, सरकारी नर्सरी के सामने, जगतपुरा, जयपुर, राजस्थान – 302017; ईमेल: ipamanvijay@gmail.com
10.	अंतरिम समाधान प्रोफेशनल के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	पता: फ्लैट नं. 102, मॉडल टाउन रोड ६ जगतपुरा रोड, सरकारी नर्सरी के सामने, जगतपुरा, जयपुर, राजस्थान – 302017; ईमेल: cirpsbccinfra@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	28.10.2026
12.	अंतरिम समाधान प्रोफेशनल द्वारा निर्धारित धारा 21 की उप–धारा (6ए) के खंड (बी) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई हो	लागू नहीं
13.	दिवाला पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाना गया (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फॉर्म यहां उपलब्ध हैं: (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध हैं:	(क) वेब लिंक: https://ibbi.gov.in/home/downloads (ख) लागू नहीं

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, जयपुर ने 14.10.2026 को एसबीसीसी इंफ्रा प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

एसबीसीसी इंफ्रा प्राइवेट लिमिटेड के लेनदारोंको सूचित किया जाता है कि वे 28.10.2026 को या उससे पहले प्रविष्टि संख्या 10 के समक्ष उल्लिखित पते पर अंतरिम समाधान पेशेवर को सबूतों/प्रमाण सहित अपने दावे प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण सहित केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार प्रमाण सहित अपने दावे व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

आईपी अमन विजय
पंजी. संख्या : IBBI/IPA-001/IP-P-02831/2023-2024/14378
अंतरिम समाधान पेशेवर
एसबीसीसी इन्फ्रा प्राइवेट लिमिटेड के मामले में

दिनांक : 16.10.2026
स्थान : जयपुर

ए एफ ए : 31-12-2026 तक वैध है।

स्वत्वाधिकारी स्वामी, प्रकाशक व मुद्रक युवराज सिंह के लिए माणक ऑफसेट प्रिन्टर्स, एम.जी.एच. रोड, जोधपुर से मुद्रित व प्लॉट नं. 104, भगत की कोठी, न्यू पाली रोड, जयश्री स्कूल के पास, जोधपुर से प्रकाशित। सम्पादक युवराज सिंह, पत्रों में लेखकों द्वारा व्यक्त किये गये विचारों से सम्पादक एवं प्रकाशक की सहमति अनिवार्य नहीं है। न्यायालय सम्बन्धी सभी मामले जयपुर में निपटाये जायेंगें। प्रकाशक की लिखित अनुमति के बिना पूर्णतः व आंशिक व पूर्ण प्रकाशन पूर्णतः प्रतिबन्धित है। सम्पादक–युवराज सिंह मोबाईल नम्बर : 9829410051 ई–मेलः yuvrajsinghh@gmail.com

SMFG India Home Finance Co. Ltd.

Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer** of **SMFG India Home Finance Co. Ltd.** (hereinafter referred to as SMHFC) **("Secured Creditor"),** will be sold on **"As is where is", "As is what is"** and **"Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to **SMHFC** Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : / Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	**Lan No. - 606439511711850 1. Janardan Mondkar 2. Suchita Mondkar**	Flat No. A 401 Fourth Floor Building No. A 1 Aakash Tower Co Operative Housing Society Limited Near Satkar Residency Off Diva Shil Road Survey 72, Hiss No. 2 A, Mouje Diva Diva East Thane 400612	**Rs. 34,00,000/-** / **Rs. 3,40,000/-**	**26.11.2026 at 11.00 AM to 01.00 PM**	**25.11.2026**

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address **(https://BidDeal.in and https://www.grihashakti.com/pdf/E-Auction.pdf) The Intending Bidders can also contact : Sunil More, on his Mob. No. 7738220952, E-mail : sunil.more@grihashakti.com, and Mr. Niloy Dey,** on his **Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com**

Place : Mumbai, Maharashtra
Date : 15.10.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

Gujarat Narmada Valley Fertilizers and Chemicals Limited

(An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)
Regd. Office: P.O.Narmadanagar - 392015, Dist.: Bharuch (Gujarat), India
CIN: L24110GJ1976PLC002903, Website: www.gnfc.in

OPEN TENDER NOTICE FOR PROCUREMENT OF TOLUENE

GNFC intend to procure 2,000 MT (+/-25 MT) Toluene (99.80% w/w) on firm & fixed price for tentative delivery during 01.11.2026 to 15.12.2026 on FOR GNFC site, Dahej / Bharuch delivery basis.

Last date and time for response: 19.10.2026 @ 14:00 Hrs. IST.

OPEN TENDER NOTICE FOR PROCUREMENT OF LIQUID ANHYDROUS AMMONIA FOR GNFC BHARUCH PLANT

GNFC intends to procure 2,000 MT (+/-5% at discretion of GNFC) Liquid Anhydrous Ammonia for GNFC Bharuch plant.

Last date and time for response: 19.10.2026 @ 12:00 Hrs. IST.

OPEN TENDER NOTICE FOR PROCUREMENT OF GOLD & SILVER COINS

GNFC intends to procure Gold coins (Tentative Gold Weight 1264 gram in various sizes) & Silver coins (Tentative Silver Weight 17000 gram in various sizes) for Long Service Awards for Employees.

Last date and time for response: 21.10.2026 @ 17:00 Hrs. IST.

For detailed specifications and other criteria for above mentioned requirements, please visit web notice placed on our website www.gnfc.in www.gnfc.in (in Tenders →Tender Notice →Materials Management Department).

NOTICE (LLOYDS METAL AND ENERGY LIMITED)

PLOT NO A1-2, MIDC AREA, GHUGUS, CHANDRAPUR, MAHARASTRA - 442 505

NOTICE if hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/ misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s) Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of Share holder	Folio No.	CERTIFICATE NUMBER	Shares	Distinctive Number/s
GEETA RAMESHBHAI TRIVEDI 302, Rajvi Rajvansh Tower, Off Judges Bunglow Road, Bodakdev Ahmedabad-380054	0489060	1463	1000	1694641 TO 1695640

Date : 14/10/2026
Place : AHMEDABAD.

(Name(s) of Holder(s) / Applicant(s)
GEETA RAMESHBHAI TRIVEDI

JAYASWAL NECO INDUSTRIES LIMITED

CIN:- L28920MH1972PLC016154
Regd. Office : F-8, MIDC Industrial Area, Hingna Road, Nagpur - 440 016 (India). Email: contact@necoindia.com I Web: www.necoindia.com
(₹ in Lakhs, except per equity share data)

Extract of Statement of Unaudited Financial Results for the Quarter and Half Year Ended 30th September, 2026

	PARTICULARS	QUARTER ENDED 30.09.2026	HALF YEAR ENDED 30.09.2026	QUARTER ENDED 30.09.2025	QUARTER ENDED 30.06.2026
1.	Total Income from Operations	220094	431924	178476	211830
2.	Net Profit for the period (before tax and Exceptional items)	30745	57242	14271	26497
3.	Net Profit for the period before tax (after Exceptional items)	30745	57242	14271	26497
4.	Net Profit for the period after tax (after Exceptional items)	22981	42373	10513	19392
5.	Total Comprehensive Income for the period/year [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	23048	42507	10503	19459
6.	Equity Share Capital	97099	97099	97099	97099
7.	Other Equity (excluding Revaluation Reserve as shown in the Audited Balance Sheet)	-	-	-	-
8.	Earnings Per Share (of Rs.10/- each)				
	a) Basic after Exceptional items	2.37*	4.36*	1.08*	2.00*
	b) Basic before Exceptional items	2.37*	4.36*	1.08*	2.00*
	c) Diluted after Exceptional items	2.37*	4.36*	1.08*	2.00*
	d) Diluted before Exceptional items	2.37*	4.36*	1.08*	2.00*
	*Not Annualised				

Notes :- (a) The above is an extract of the detailed format of Quarterly and Half Yearly Financial Results filed with the Stock Exchanges on **16th October, 2026** under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half Yearly Financial Results are available on the Stock Exchange websites **(www.bseindia.com & www.nseindia.com)** and the Company's Website **(www.necoindia.com)**.
(b) The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on **16th October, 2026**. The Statutory Auditors of the Company have carried out a Limited Review of the above results.

Place : Nagpur
Date : 16th October, 2026

For Jayaswal Neco Industries Limited
Arvind Jayaswal
Chairman
DIN : 00249864

INDIA SME Asset Reconstruction Company Limited

(Subsidiary of Authum Investment & Infrastructure Limited ("AIIL")
CIN: U67190MH2008PLC181062
Registered Office: The Ruby, 11th Floor, North-West Wing, Plot No. 29, Senapati Bapat Marg, Dadar West, Mumbai – 400 028

PUBLIC NOTICE FOR E-AUCTION CUM SALE (Appendix – IV A) (Rule 8(6))

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) **("SARFAESI Act")** read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 **("the Rules").**

Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to India SME Asset Reconstruction Company Limited (acting in its capacity as Trustee of ISARC- 2025-2026 - 3 Trust ("ISARC") as assignee of Fedbank Financial Services Ltd vide Assignment Agreement dated 26th September 2025 (hereinafter referred to as "Secured Creditor"), the Physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on **"As is where is", "As is what is" and "Whatever there is" and "No recourse" basis on 06th Nov 26, for recovery of an amount aggregating to Rs. 39,73,679/- (Rupees Thirty-Nine Lakhs Seventy-Three Thousand Six Hundred & Seventy-Nine only) as on 07th Oct 26** due to ISARC together with further interest, incidental expenses, costs, charges, etc. thereon, due and payable to ISARC from **Saurabh Sadanand Chaskar ("Borrower") and from Savita Sadanand Chaskar (hereinafter referred to as "the Co-borrower /Mortgagors") (collectively referred to as "Borrower /Guarantors/Mortgagors").**

Detailed description of the Immovable Assets, inspection date, reserve price and Earnest Money Deposit [EMD] shall be as follows:

Description of Property	Reserve Price	EMD
All that part and parcel of property being at Flat No. 304, on the 3rd Floor, admeasuring 250 Sq. Ft. (Carpet) including C.B. & F.B. area in the building No. 2 known as "SAI KRUPA" being constructed on Old Survey No. 33, Gut / Hissa No. 1, and New S. No. 152/13, 152/14, 152/15, 152/16, 152/17 Plot No. 13 to 17, situated at Village Palaspe, Tal Panvel, Dist. Raigad	**Rs. 24,30,000/- (Rupees Twenty-Four Lakh Thirty Thousand Only)**	**Rs. 2,43,000/- (Rupees Two Lakh Forty-Three Thousand Only)**
An immovable property being Flat No. 305, on the 3rd Floor, admeasuring 250 Sq. Ft. (Carpet) including C.B. & F.B. area in the building No. 2 known as "SAI KRUPA" being constructed on Old Survey No. 33, Gut / Hissa No. 1, and New S. No. 152/13, 152/14, 152/15, 152/16, 152/17 Plot No. 13 to 17, situated at Village Palaspe, Tal Panvel, Dist. Raigad - in the name of Saurabh Sadanand Chaskar		

Date and Time of Inspection of property : On 30th Oct 26, between 11:00 A.M to 05:00 P.M (time)

The Last Date, time for Submission of EMD: On 05th Nov 26, up to 5.00 P.M through online mode only on website www.bankeauction.com

Date and Time of E-Auction: On 06th Nov 26, from 11:00 A.M to 01:00 P.M (time) with auto – extension of five minutes each in the event of bids placed in the last five minutes
Auction will be conducted "Online" through the ISARC'S-approved service provider C1 INDIA PVT LTD, Udyog Vihar, Phase 2, Gulf Petrochem building No. 301 Gurgaon Haryana. Pin 122015.
Help Line No. +91-124-4302020/21/22/23/24 or +91 9594597555,
Help Line e-mail ID: Support@bankeauctions.com, For bidding, log on to Website https://www.bankeauctions.com

Contact person/Contact Number : Mr. Mitu Muduli Mob: 9867670416.

For detailed terms and conditions of the sale, please refer to the link provided on website of India SME Asset Reconstruction Company Ltd. i.e. **www.isarc.in**

SD/-
Authorized officer,
India SME Asset Reconstruction Company (ISARC) Limited
(Subsidiary of Authum Investment & Infrastructure Limited ("AIIL")
Acting in its capacity as trustee of ISARC 2025-2026- 3 Trust

Date : 17.10.2026
Place : Mumbai

Amal Ltd

310 B, Veer Savarkar Marg, Dadar (West), Mumbai 400028, Maharashtra, India
sec@amal.co.in | (+91 22) 62559700 | www.amal.co.in
CIN: L24100MH1974PLC017594

Extract of standalone and consolidated unaudited financial results for the quarter | six months ended on September 30, 2026
[In terms of Regulation 47(1)(b) of the SEBI (Listing Obligation and Disclosure Requirements) Regulation 2015]

(₹ lakh)

Sr. No.	Particulars	Standalone						Consolidated					
		Quarter ended on			Six months ended on		Yearended on	Quarter ended on			Six months ended on		Yearended on
		September 30, 2026	June 30, 2026	September 30, 2025	September 30, 2026	September 30, 2025	March 31, 2026	September 30, 2026	June 30, 2026	September 30, 2025	September 30, 2026	September 30, 2025	March 31, 2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1.	Total income from operations	4,565.08	2,675.45	1,857.74	7,240.53	3,287.79	8,490.92	13,122.62	9,653.97	5,400.48	22,776.59	10,131.02	23,963.74
2.	Net profit for the period before tax	513.94	325.75	155.34	839.69	181.47	633.40	818.06	2,087.01	663.40	2,905.07	1,622.83	2,795.48
3.	Net profit for the period after tax	401.00	242.61	109.16	643.61	127.95	453.86	616.17	1,672.58	605.83	2,288.75	1,546.15	2,238.44
4.	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	401.02	242.63	109.36	643.65	128.36	453.95	617.23	1,673.74	605.68	2,290.97	1,545.86	2,243.22
5.	Equity share capital	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27
6.	Other equity						8,716.13						10,801.29
7.	Earnings per equity share of ₹ 10 each (not annualised, excluding year end)												
	Basic earnings (₹)	3.24	1.96	0.88	5.20	1.03	3.67	4.98	13.53	4.90	18.51	12.51	18.11
	Diluted earnings (₹)	3.24	1.96	0.88	5.20	1.03	3.67	4.98	13.53	4.90	18.51	12.51	18.11

Note:

The above is an extract of the detailed format of results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The details in prescribed format of the results are available on the websites of the Stock Exchange (www.bseindia.com) and the Company (www.amal.co.in) respectively.

Mumbai
October 16, 2026

For Amal Ltd
Sd/-
(Rajeev Kumar)
Managing Director
DIN: 07731459

For
Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No.:
67440215

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SBCC INFRA PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**SBCC INFRA PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	11/05/2018
3.	Authority under which corporate debtor is incorporated / registered	ROC - Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309RJ2018PTC061218
5.	Address of the registered office and principal office (if any) of corporate debtor	81-82/194, Banar Road, Madan Mohan Vihar Khakkroya, Jodhpur, Rajasthan - 342027
6.	Insolvency commencement date in respect of corporate debtor	14/10/2026
7.	Estimated date of closure of insolvency resolution process	12/04/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name :** Mr. Aman Vijay **Registration no :** IBBI/IPA-001/IP-P-02831/2023-2024/14378
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Flat No. 102, Model Town Road / Jagatpura Road, Opposite Government Nursery, Jagatpura, Jaipur, Rajasthan - 302017 **Email:** ipamanvijay@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Flat No. 102, Model Town Road / Jagatpura Road, Opposite Government Nursery, Jagatpura, Jaipur, Rajasthan - 302017 **Email:** cirpsbccinfra@gmail.com
11.	Last date for submission of claims	28.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) **Web link:** https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Jaipur has ordered the commencement of a corporate insolvency resolution process of SBCC Infra Private Limited on 14.10.2026.

The creditors of SBCC Infra Private Limited, are hereby called upon to submit their claims with proof on or before 28.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

IP Aman Vijay
Reg. No.: IBBI/IPA-001/IP-P-02831/2023-2024/14378
Interim Resolution Professional
in the matter of SBCC Infra Private Limited
AFA Valid upto 31-12-2026

Date : 16.10.2026
Place : Jaipur

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

STRESSED ASSET MANAGEMENT BRANCH : Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block Bandra-Kurla Complex, Bandra East, Mumbai- 400 051. **Tel :** +91 22 -26728798 **Email:** cb15550@canarabank.com

FORM B (See rule 7(1)) FORM OF DEMAND NOTICE

[Under rule 7(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process of Personal Guarantors to Corporate Debtors) Rules, 2019)

Date – 08.10.2026

To,

1. SRI CHIRAG LALJI SHAH, 94, 1st Floor Pannalal Terrace, Lamington Road, Grant Road, Mumbai-400007.

From,

Canara Bank, a body corporate constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970, having its Head Office at 112, JC Road, Bangalore-560002, and among other places, having its STRESSED ASSET MANAGEMENT BRANCH at Circle Office Building, 8th Floor, 'B' Wing, c-14, G Block, Bandra Kurla Complex, Bandra East Mumbai -400051

Subject: Demand notice in respect of unpaid debt in default due from M/s Universal LSS Exports India Pvt Ltd under the Code.

Madam/Sir,

1. This letter is a demand notice of unpaid debt in default due from **M/s. Universal LSS Exports India Pvt. Ltd.**
2. Please find particulars of the unpaid debt in fault below:

PARTICULARS OF DEBT		
1	Total outstanding debt (including any interest or penalties) as on 31.08.2026	**Rs. 1,62,29,97,834.05**
2	Amount of debt in default	**Rs. 1,62,29,97,834.05**
3	Date when the debt was due	**19.09.2015**
4	Date when the default occurred	**18.12.2015**
5	Nature of the debt.	**Cash Credit Limit**
6	Secured debt including particulars of security held, the date of its creation, its estimated value as per the creditor (as applicable), and details of securities	**Nil**
7	Unsecured debt (as applicable)	**Rs. 1,62,29,97,834.05**
8	Details of retention of title arrangements (if any) in respect of goods to which the debt refers	**Not Applicable**
9	Particulars of an order of a court, tribunal or arbitral panel adjudicating on the default, if an	**Not Applicable**
10	Record of default with the information utility, if any (attach a copy)	**-**
11	Details of succession certificate, or probate of a WILL, or letter of administration, or court decree (as may) be applicable), under the Indian Succession Act, 1925 (10 of 1925) (attach a copy)	**Not Applicable**
12	Provision of law, contract or other document under which debt has become due	**Guarantee Agreement executed in the capacity of Personal Guarantee**
13	A statement of bank account where deposits are made or credits received normally by the creditor in respect of the debt of the corporate debtor, from the date on which the debt was incurred	**Attached**
14	List of documents attached to this notice in order to prove the existence of debt and the amount in default	**Statement of accounts**

3. If you believe that the debt has been repaid before the receipt of this notice, please demonstrate such repayment by sending to us, within fourteen days of receipt of this notice, the following:
(a) An attested copy of the record of electronic transfer of the unpaid amount from the bank account of the guarantor; or
(b) Evidence of encashment of cheque for the unpaid amount issued by the guarantor; or
(c) An attested copy of any record that Canara Bank has received the payment.
4. The undersigned request you to unconditionally pay the unpaid debt in default in full within fourteen days from the receipt of this letter failing which insolvency resolution process, under the Code, shall be initiated against you

Yours sincerely,
Sd/-
Chief Manager

केनरा बैंक Canara Bank
सिंडिकेट Syndicate
STRESSED ASSET MANAGEMENT BRANCH : Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block Bandra-Kurla Complex, Bandra East, Mumbai- 400 051. **Tel :** +91 22 -26728798 **Email:** cb15550@canarabank.com
FORM B (See rule 7(1)) FORM OF DEMAND NOTICE
[Under rule 7(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process of Personal Guarantors to Corporate Debtors) Rules, 2019)
Date – 08.10.2026
To,
1. Lalji Hemraj Shah, 94, 1st Floor Pannalal Terrace, Lamington Road, Grant Road, Mumbai-400007.
From,
Canara Bank, a body corporate constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970, having its Head Office at 112, JC Road, Bangalore-560002, and among other places, having its STRESSED ASSET MANAGEMENT BRANCH at Circle Office Building, 8th Floor, 'B' Wing, c-14, G Block, Bandra Kurla Complex, Bandra East Mumbai -400051
Subject: Demand notice in respect of unpaid debt in default due from M/s Universal LSS Exports India Pvt Ltd under the Code.
Madam/Sir,
1. This letter is a demand notice of unpaid debt in default due from **M/s. Universal LSS Exports India Pvt. Ltd.**
2. Please find particulars of the unpaid debt in fault below:
PARTICULARS OF DEBT
1 Total outstanding debt (including any interest or penalties) as on 31.08.2026 — Rs. 1,62,29,97,834.05
2 Amount of debt in default — Rs. 1,62,29,97,834.05
3 Date when the debt was due — 19.09.2015
4 Date when the default occurred — 18.12.2015
5 Nature of the debt. — Cash Credit Limit
6 Secured debt including particulars of security held, the date of its creation, its estimated value as per the creditor (as applicable), and details of securities — Nil
7 Unsecured debt (as applicable) — Rs. 1,62,29,97,834.05
8 Details of retention of title arrangements (if any) in respect of goods to which the debt refers — Not Applicable
9 Particulars of an order of a court, tribunal or arbitral panel adjudicating on the default, if an — Not Applicable
10 Record of default with the information utility, if any (attach a copy) — -
11 Details of succession certificate, or probate of a WILL, or letter of administration, or court decree (as may) be applicable), under the Indian Succession Act, 1925 (10 of 1925) (attach a copy) — Not Applicable
12 Provision of law, contract or other document under which debt has become due — Guarantee Agreement executed in the capacity of Personal Guarantee
13 A statement of bank account where deposits are made or credits received normally by the creditor in respect of the debt of the corporate debtor, from the date on which the debt was incurred — Attached
14 List of documents attached to this notice in order to prove the existence of debt and the amount in default — Statement of accounts
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(a) An attested copy of the record of electronic transfer of the unpaid amount from the bank account of the guarantor; or
(b) Evidence of encashment of cheque for the unpaid amount issued by the guarantor; or
(c) An attested copy of any record that Canara Bank has received the payment.
4. The undersigned request you to unconditionally pay the unpaid debt in default in full within fourteen days from the receipt of this letter failing which insolvency resolution process, under the Code, shall be initiated against you
Yours sincerely,
Sd/-
Chief Manager

केनरा बैंक Canara Bank
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STRESSED ASSET MANAGEMENT BRANCH : Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block Bandra-Kurla Complex, Bandra East, Mumbai- 400 051. **Tel :** +91 22 -26728798 **Email:** cb15550@canarabank.com
FORM B (See rule 7(1)) FORM OF DEMAND NOTICE
[Under rule 7(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process of Personal Guarantors to Corporate Debtors) Rules, 2019)
Date – 08.10.2026
To,
1. SRI SACHIN LALJI SHAH, 94, 1st Floor Pannalal Terrace, Lamington Road, Grant Road, Mumbai-400007
From,
Canara Bank, a body corporate constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970, having its Head Office at 112, JC Road, Bangalore-560002, and among other places, having its **STRESSED ASSET MANAGEMENT BRANCH** at Circle Office Building, 8th Floor, 'B' Wing, c-14, G Block, Bandra Kurla Complex, Bandra East Mumbai -400051
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4. The undersigned request you to unconditionally pay the unpaid debt in default in full within fourteen days from the receipt of this letter failing which insolvency resolution process, under the Code, shall be initiated against you
Yours sincerely,
Sd/-
Chief Manager

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen - Zita. Say Prayers For 3 days for any wish and Promise to Publish in Newspaper, when Prayer answered.

0071063458-1

OTHER CLASSIFIEDS

CHANGE OF NAME

I, Parshulal Sangram Prasad, residing at Manjari Pune, declare that the names Parshulal Sangram Prasad and Prashulal Sangram Paswan belong to one and the same person. Affidavit dated 13-10-2026.

0050299881-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P.) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

शेअर बाजारात सलग दुसऱ्या दिवशी तेजी; सेन्सेक्स ४१४ अंकांनी वधारला

निफ्टी २३,१४६ वर बंद; माहिती तंत्रज्ञान, धातू आणि वाहन कंपन्यांच्या शेअर्सना मागणी

मुंबई, दि. १६ (प्रतिनिधी) : भारतीय शेअर बाजारात शुक्रवारी सलग दुसऱ्या दिवशी तेजी कायम राहिली. माहिती तंत्रज्ञान, धातू आणि वाहन क्षेत्रातील कंपन्यांच्या शेअर्समध्ये झालेल्या खरेदीमुळे मुंबई शेअर बाजाराचा सेन्सेक्स ४१३.६६ अंकांनी वाढून ७४,७२९.२७ अंकांवर बंद झाला. राष्ट्रीय शेअर बाजाराचा निफ्टी १४८.८० अंकांची वाढ नोंदवत २३,१४६.१५ अंकांवर स्थिरावला. जागतिक बाजारातून मिळालेले संमिश्र संकेत आणि सुरुवातीच्या व्यवहारातील विक्रीचा दबाव यांनंतरही बाजाराने सावरत दिवसाच्या उच्चांकाजवळ व्यवहार पूर्ण केले. दोन्ही प्रमुख निर्देशांकांनी सलग दुसऱ्या आठवड्यात वाढ नोंदवली.

शुक्रवारी व्यवहाराच्या सुरुवातीला बाजारावर विक्रीचा दबाव होता. मात्र, दिवस पुढे सरकत असताना माहिती तंत्रज्ञान आणि धातू क्षेत्रातील कंपन्यांच्या शेअर्समध्ये खरेदी वाढली. निफ्टीने व्यवहारादरम्यान २३,१४९.८५ अंकांची उच्च पातळी गाठली. माहिती तंत्रज्ञान क्षेत्राचा निर्देशांक ३.९२ टक्क्यांनी वधारला. धातू, सार्वजनिक क्षेत्रातील बँका आणि पायाभूत सुविधा क्षेत्रातील निर्देशांकांमध्येही वाढ झाली. याउलट, ग्राहकोपयोगी वस्तू, तेल व वायू आणि औषधनिर्मिती क्षेत्रातील निर्देशांक घसरणीसह बंद झाले. व्यापक बाजारातील मिडकॅप आणि स्मॉलकॅप निर्देशांकांत किरकोळ घट झाली. आठ आठवड्यांच्या सलग घसरणीनंतर प्रमुख निर्देशांकांनी सलग दुसऱ्या आठवड्यात वाढ नोंदवली. आठवडाभरात सेन्सेक्स ३.१ टक्के, तर निफ्टी २.७ टक्क्यांनी वधारला.

प्रमुख शेअर्समध्ये टेक महिंद्राच्या भावात ८.४८ टक्क्यांची वाढ झाली. कंपनीने दुसऱ्या तिमाहीत वार्षिक तुलनेत ३२.७ टक्के वाढीसह १,५८५.६ कोटी रुपयांचा नफा नोंदवल्यानंतर तिच्या शेअर्समध्ये मोठी खरेदी झाली. विप्रोच्या शेअर्समध्येही तिमाही निकालानंतर सहा टक्क्यांहून अधिक वाढ झाली.

टाटा कन्सल्टन्सी सर्व्हिसेस, इन्फोसिस, भारती एअरटेल आणि महिंद्रा अँड महिंद्रा यांच्या शेअर्समध्येही तेजी दिसली. दुसरीकडे, इंटरग्लोब एव्हिएशनचा शेअर १.९१ टक्क्यांनी घसरला. बीएसई लिमिटेड, मॅक्स हेल्थकेअर, टाटा कन्झ्युमर आणि जिओ फायनान्शियलच्या शेअर्समध्येही घसरण झाली.

वॅस्कॉन इंजिनिअर्सच्या शेअरमध्ये १० टक्क्यांची वाढ झाली. कंपनीला १९८ कोटी रुपयांच्या प्रकल्पासाठी स्वीकृतीपत्र मिळाल्याचा त्याला आधार मिळाला. आयआयएफएल फायनान्सचा शेअर तिमाही नफ्यातील वाढीनंतर दोन टक्क्यांनी वधारला, तर मॅनकाइंड फार्माच्या शेअरमध्ये तीन टक्क्यांची घट झाली.

सर्वोच्च न्यायालयाच्या निर्णयानंतर येस बँकेच्या शेअरमध्ये १७ टक्क्यांची घसरण

मुंबई, दि. १६ (प्रतिनिधी) : सर्वोच्च न्यायालयाने येस बँकेच्या ८,४१५ कोटी रुपयांच्या अतिरिक्त टियर-१ (एटी-१) रोख्यांचे मूल्य रद्द करण्याचा निर्णय बाजूला ठेवल्यानंतर बँकेच्या शेअरमध्ये दोन दिवसांत सुमारे १७ टक्क्यांची घसरण झाली. शुक्रवारी शेअरमध्ये आणखी सुमारे दोन टक्क्यांची घट झाली. या निर्णयामुळे बँकेच्या भांडवली गुणोत्तरावर परिणाम होण्याची शक्यता असली, तरी बँकेची भांडवली स्थिती पुरेशी राहील आणि पतमानांकनावर परिणाम होणार नाही, असा अंदाज एस अँड पी ग्लोबल रेटिंग्जने व्यक्त केला आहे.

येस बँकेने शुक्रवारी दिलेल्या माहितीनुसार, यापूर्वी रद्द करण्यात आलेल्या एटी-१ रोख्यांचे मूल्य पुन्हा बहाल झाल्यास बँकेच्या मुख्य भांडवली गुणोत्तरात सुमारे २५० आधारबिंदूंची घट होण्याची शक्यता आहे. मात्र, या बदलानंतरही बँकेचे टियर-१ भांडवली गुणोत्तर १४ टक्क्यांवर कायम राहील, असे बँकेने स्पष्ट केले. १६ ऑक्टोबर रोजी दुपारी २.४० वाजता बँकेचा शेअर २.२ टक्क्यांनी घसरून १७.७१ रुपयांवर व्यवहार करत होता. दिवसातील व्यवहारात शेअरने १७.४६ रुपयांचा नीचांक आणि १८ रुपयांचा उच्चांक नोंदवला.

एस अँड पी ग्लोबल रेटिंग्जच्या मते, सर्वोच्च न्यायालयाच्या निर्णयामुळे येस बँकेच्या पतमानांकनात बदल होण्याची अपेक्षा नाही. मात्र, रोख्यांचे मूल्य पुन्हा बहाल करण्याच्या निर्णयाचा भविष्यातील कमाईवर परिणाम होऊ शकतो. मार्च २०२६ अखेरीस बँकेचे सामान्य समभाग-१ भांडवली गुणोत्तर १३.८७ टक्के होते. अपेक्षित २५० आधारबिंदूंचा परिणाम झाला, तरी हे प्रमाण नियामकांनी निश्चित केलेल्या ५.५ टक्क्यांच्या किमान मर्यादेपेक्षा लक्षणीयरीत्या जास्त राहील, असे संस्थेने म्हटले आहे.

इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन को. लिमिटेड
नोंदणीकृत कार्यालय: द रुबी, ११ वा मजला, उत्तर-पश्चिम विंग, प्लॉट क्र. २९, सेनापती बापट मार्ग, दादर (पश्चिम) मुंबई - ४०००२८.

ताबा नोटीस

सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ८(१) नुसार

खाली नमूद केलेल्या कर्जदार/सह-कर्जदार/जामीनदार/गहाणखतदार यांनी फेडबँक फायनान्शियल सर्व्हिसेस लिमिटेड ("मूळ धनको") कडून आर्थिक सहाय्य/कर्ज घेतले होते. सदर कर्ज, सर्व अंतर्निहित सुरक्षा हितसंबंध आणि त्यातील मूळ धनकोचे सर्व हक्क, मालकी हक्क आणि हितसंबंधांसह, दिनांक २६ सप्टेंबर २०२५ च्या अभिहस्तांकन करारानुसार सरफेसी कायदा, २००२ च्या तरतुदींनुसार मूळ धनकोद्वारे इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड ("इसार्क") च्या बाजूने, जे इसार्क-२०२५-२०२६-३ ट्रस्टचे विश्वस्त म्हणून काम करत आहेत, अभिहस्तांकित करण्यात आले आहे.

ज्याअर्थी: खालील स्वाक्षरीकर्ता इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड ("इसार्क") चे प्राधिकृत अधिकारी असल्याने, सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, २००२ अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ३ सहवाचन कलम १३(१२) अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करून, दिनांक ११-०६-२०२६ रोजी मागणी नोटीस जारी करून, कर्जदार/सह-कर्जदार/जामीनदार/गहाणखतदार **धनंजय सुधीर दातार आणि सुखदा सुधीर दातार आणि सुधीर महादेव दातार** यांना सदर नोटीस मिळाल्याच्या तारखेपासून ६० दिवसांच्या आत नोटीसमध्ये नमूद केलेली रक्कम **रु. १६,२९,०१८ (रुपये सोळा लाख एकोणतीस हजार अठरा मात्र)** आणि त्यापुढील व्याज आणि खर्च परतफेड करण्याचे आवाहन केले होते.

कर्जदार/सह-कर्जदार/जामीनदार/गहाणखतदार रकमेची परतफेड करण्यात अयशस्वी ठरल्यामुळे, याद्वारे त्यांना आणि सर्वसामान्य जनतेला नोटीस देण्यात येते की, खालील स्वाक्षरीकर्त्यांने **सिक्युरिटी इंटरेस्ट** (एन्फोर्समेंट) नियम, २००२ च्या नियम ८ सहवाचन सदर कायद्याच्या कलम १३ च्या उप-कलम (४) अंतर्गत त्यांना प्रदान केलेल्या अधिकारांचा वापर करून, या **वर्षाच्या १४ ऑक्टोबर २०२६ रोजी** खाली वर्णन केलेल्या मालमत्तेचा ताबा घेतला आहे. सुरक्षित मालमत्ता सोडवण्यासाठी उपलब्ध असलेल्या वेळेच्या संदर्भात कर्जदार/सह-कर्जदार/जामीनदार/गहाणखतदार यांचे लक्ष सदर कायद्याच्या कलम १३ च्या उप-कलम (८) च्या तरतुदींकडे वेधले जात आहे.

विशेषतः कर्जदार/सह-कर्जदार/जामीनदार/गहाणखतदार आणि सर्वसामान्य जनतेला याद्वारे सावध केले जाते की, त्यांनी मालमत्तेशी कोणताही व्यवहार करू नये आणि मालमत्तेशी केलेला कोणताही व्यवहार हा दिनांक ३१-०८-२०२६ रोजीच्या रु. १६,७३,३०७/- (रुपये सोळा लाख त्र्याहत्तर हजार तीनशे सात मात्र) च्या रकमेच्या आणि त्यावरील व्याजासाठी इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड ("इसार्क") च्या प्रभाराच्या अधीन राहील.

स्थावर मालमत्तेचे वर्णन

"न्यू डायमंड को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड", सुंदर नगर, विरार (पश्चिम) म्हणून ओळखल्या जाणाऱ्या सोसायटीमध्ये, दुसऱ्या मजल्यावरील ४९० चौरस फूट म्हणजेच ४५.५३ चौरस मीटर (अंगभूत क्षेत्रफळ) मोजमापाच्या फ्लॅट क्र. १० च्या मालमत्तेचा सर्व तुकडा आणि पार्सल, जे एन.ए. (अकृषिक) जमीन सर्व्हे क्र. ३६३ वर बांधलेले आहे, जे दुय्यम निबंधक वसई क्र. १ ते ६ च्या कार्यक्षेत्रात, गाव बोळींज, तालुका वसई, जिल्हा पालघर येथे स्थित आहे.

दिनांक: १४.१०.२०२६ — प्राधिकृत अधिकारी
ठिकाण: पालघर — इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड

बँक ऑफ़ बड़ौदा / Bank of Baroda मातुंगा पूर्व शाखा: ई-२११, दिनेश महाल, डॉ. आंबेडकर रोड, मातुंगा (पूर्व), मुंबई - ४०००१९, महाराष्ट्र, भारत

परिशिष्ट ४ ताबा नोटीस [नियम-८ (१)] (स्थावर मालमत्तेसाठी)

ज्याअर्थी, खालील स्वाक्षरीकर्ता बँक ऑफ बडोदाचे प्राधिकृत अधिकारी असल्याने सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, २००२ (२००२ चा ५४) अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ३ सहवाचन कलम १३ (१२) अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करून, दिनांक **२५-११-२०२४ रोजी मागणी नोटीस** जारी करून, कर्जदार/गहाणखतदार/जामीनदार **श्री. मोहम्मद हनिफा शेख, श्री. अब्दुल सलाम मोहम्मद हनिफा शेख, आणि श्री. मोहम्मद पाशा सय्यद** यांना सदर नोटीस मिळाल्याच्या तारखेपासून ६० दिवसांच्या आत नोटीसमध्ये नमूद केलेली २५-११-२०२४ रोजीची रक्कम **रु. १६,००,४३५.०० (रुपये सोळा लाख चारशे पस्तीस मात्र)** अधिक लागू न झालेले व्याज आणि वसुलीच्या तारखेपर्यंत इतर कोणतेही प्रभार असल्यास व वरील रकमेवर करारच्या दराने व्याज आणि झालेला/होणारा प्रासंगिक खर्च/खर्च, प्रभार इत्यादी परतफेड करण्यास सांगितले होते.

कर्जदार/गहाणखतदार/जामीनदार रकमेची परतफेड करण्यात अयशस्वी ठरल्यामुळे, याद्वारे कर्जदार आणि सर्वसामान्य जनतेला नोटीस देण्यात येते की, खालील स्वाक्षरीकर्त्यांने सदर नियम, २००२ च्या नियम ८ सहवाचन सदर कायद्याच्या कलम १३ (४) अंतर्गत त्यांना प्रदान केलेल्या अधिकारांचा वापर करून, या **१५ ऑक्टोबर, २०२६** रोजी खाली वर्णन केलेल्या मालमत्तेचा **प्रत्यक्ष ताबा** घेतला आहे.

विशेषतः वर नमूद केलेले कर्जदार/गहाणखतदार/जामीनदार आणि सर्वसामान्य जनतेला याद्वारे सावध केले जाते की, त्यांनी मालमत्तेशी कोणताही व्यवहार करू नये आणि मालमत्तेशी केलेला कोणताही व्यवहार हा **रु. १६,००,४३५.०० (रुपये सोळा लाख चारशे पस्तीस मात्र)** रक्कम आणि त्यावरील व्याजासाठी **बँक ऑफ बडोदा, मातुंगा पूर्व शाखेच्या** प्रभाराच्या अधीन राहील.

सुरक्षित मालमत्ता सोडवण्यासाठी उपलब्ध असलेल्या वेळेच्या संदर्भात कर्जदाराचे लक्ष कायद्याच्या कलम (१३) च्या उप-कलम (८) च्या तरतुदींकडे वेधले जात आहे.

स्थावर मालमत्तेचे वर्णन

निवासी फ्लॅट क्र. ५०२, मोजमाप ६९८ चौ. फूट बिल्ट-अप क्षेत्रफळ, जो ५ व्या मजल्यावर, "रय्यान व्ह्यू" म्हणून ओळखल्या जाणाऱ्या इमारतीत, प्लॉट क्र. २५, फेज-II, नोड-नावडे, तालुका पनवेल, जिल्हा रायगड येथे स्थित आहे. ज्याची चतुःसीमा खालीलप्रमाणे: उत्तरेस: प्लॉट क्र. २६, दक्षिणेस: १५ मीटर रुंद रस्ता, पूर्वेस: प्लॉट क्र. ४३, पश्चिमेस: १५ मीटर रुंद रस्ता. जो श्री. मोहम्मद हनिफा शेख यांच्या नावावर आहे.

सही/-,
ठिकाण: नावडे, पनवेल — प्राधिकृत अधिकारी
दिनांक: १५-१०-२०२६ — बँक ऑफ बडोदा

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आरबीएल बँक लिमिटेड
नोंदणीकृत कार्यालय: १ ली गल्ली, शाहुपुरी, कोल्हापूर - ४१६००१
राष्ट्रीय परिचालन केंद्र: ९ वा मजला, टेक्निप्लेक्स-१, वीर सावरकर उड्डाणपुलाजवळ, गोरेगाव (पश्चिम), मुंबई - ४०००६२.

सुवर्ण लिलाव सह निमंत्रण नोटीस

खाली नमूद केलेल्या कर्जदाराला त्यांनी आरबीएल बँक लिमिटेडकडून घेतलेल्या सोन्याच्या दागिन्यांवरील कर्ज सुविधेची ("सुविधा") थकीत रक्कम भरण्यासाठी मागणी नोटीस बजावण्यात आली आहे. कर्जदार या सुविधेअंतर्गत थकीत रकमेची परतफेड करण्यात अयशस्वी ठरल्यामुळे, आम्ही दिनांक **२७-१०-२०२६** रोजी तारण ठेवलेल्या सोन्याच्या दागिन्यांचा लिलाव करण्यास बांधील आहोत.

या लिलावातून कोणतीही अतिरिक्त रक्कम प्राप्त झाल्यास, ती संबंधित कर्जदाराला परत केली जाईल आणि लिलावानंतर कोणतीही तूट असल्यास, उर्वरित रक्कम योग्य कायदेशीर कार्यवाहीद्वारे कर्जदाराकडून वसूल केली जाईल. आरबीएल बँकेला पूर्वसूचनेशिवाय खालील खाते लिलावातून काढून टाकण्याचा अधिकार आहे. शिवाय, आरबीएल बँक कोणतीही पूर्वसूचना न देता लिलावाची तारीख बदलण्याचा अधिकार राखून ठेवत आहे.

अ. क्र.	खाते क्रमांक	शाखेचे नाव	कर्जदाराचे नाव	सोन्याच्या दागिन्यांचा तपशील (ग्रॅममध्ये)	
१.	8090111537961	जुहू तारा रोड शाखा	शायस्ता जबीन शेख	एकूण ढोबळ वजन:	24.28
				एकूण अशुद्धता:	0.58
				एकूण खड्यांचे वजन:	0.2
				एकूण निव्वळ वजन:	23.5
२.	8090111678046	जुहू तारा रोड शाखा	शायस्ता जबीन शेख	एकूण ढोबळ वजन:	17.46
				एकूण अशुद्धता:	0.76
				एकूण खड्यांचे वजन:	0
				एकूण निव्वळ वजन:	16.7
३.	8090111566334	जुहू तारा रोड शाखा	शायस्ता जबीन शेख	एकूण ढोबळ वजन:	23.78
				एकूण अशुद्धता:	0.60
				एकूण खड्यांचे वजन:	4
				एकूण निव्वळ वजन:	19.18

ऑनलाइन लिलाव **https://egold.auctiontiger.net** किंवा **https://rblegold.auctiontiger.net** वर दिनांक २७-१०-२०२६ रोजी दुपारी ०२:०० ते संध्याकाळी ०५:०० वाजता (आयएसटी) आयोजित केला जाईल.

इच्छुक बोलीदारांनी मे. ई-प्रोक्योरमेंट टेक्नॉलॉजीज लिमिटेड (ऑक्शनटायगर) यांच्याशी ६३५१८९६६४० / ७९८४२९८५३ या क्रमांकावर संपर्क साधावा.

सविस्तर अटी आणि शर्तींसाठी, कृपया लिलाव पोर्टलला भेट द्या.

ठिकाण: मुंबई — प्राधिकृत अधिकारी
दिनांक: १७-१०-२०२६ — आरबीएल बँक लिमिटेड

फॉर्म अे

जाहीर घोषणा

[इन्सॉल्व्हन्सी अँड बँकरप्सी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तींसाठी नादारी निराकरण प्रक्रिया) विनियम, २०१६ च्या विनियम ६ अंतर्गत]

एसबीसीसी इन्फ्रा प्रायव्हेट लिमिटेडच्या धनकोंच्या माहितीसाठी

संबंधित तपशील		
१.	कॉर्पोरेट ऋणकोचे नाव	एसबीसीसी इन्फ्रा प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोच्या स्थापनेची तारीख	११/०५/२०१८
३.	ज्या प्राधिकरणांतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणी झाली आहे	आरओसी - जयपूर
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक (सीआयएन) / मर्यादित दायित्व ओळख क्रमांक	U45309RJ2018PTC061218
५.	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता	८१-८२१९४/, बनाड रोड, मदन मोहन विहार खाखरोया, जोधपूर, राजस्थान - ३४२०२७
६.	कॉर्पोरेट ऋणकोच्या संदर्भात नादारी प्रक्रिया सुरू होण्याची तारीख	१४/१०/२०२६
७.	नादारी निराकरण प्रक्रिया पूर्ण होण्याची अंदाजित तारीख	१२/०४/२०२७
८.	अंतरिम निराकरण व्यावसायिक म्हणून काम पाहणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	नाव: श्री. अमन विजय नोंदणी क्र.: IBBI/IPA-001/IP-P-02831/2023-2024/14378
९.	बोर्डाकडे नोंदणीकृत असल्याप्रमाणे अंतरिम निराकरण व्यावसायिकाचा पत्ता आणि ई-मेल	पत्ता: फ्लॅट क्र. १०२, मॉडेल टाऊन रोड / जगतपुरा रोड, सरकारी नर्सरी समोर, जगतपुरा, जयपूर, राजस्थान - ३०२०१७ ई-मेल: ipamanvijay@gmail.com
१०.	अंतरिम निराकरण व्यावसायिकाशी पत्रव्यवहारासाठी वापरला जाणारा पत्ता आणि ई-मेल	पत्ता: फ्लॅट क्र. १०२, मॉडेल टाऊन रोड / जगतपुरा रोड, सरकारी नर्सरी समोर, जगतपुरा, जयपूर, राजस्थान - ३०२०१७ ई-मेल: cirpsbccinfra@gmail.com
११.	दावे सादर करण्याची अंतिम तारीख	२८.१०.२०२६
१२.	अंतरिम निराकरण व्यावसायिकाने निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, जर कोणतेही असल्यास	लागू नाही.
१३.	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून काम करण्यासाठी निश्चित केलेला नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही.
१४.	(अ) संबंधित फॉर्म आणि (ब) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत:	अ) वेब लिंक: https://ibbi.gov.in/home/downloads (ब) लागू नाही

याद्वारे नोटीस देण्यात येते की, नॅशनल कंपनी लॉ ट्रिब्युनल, जयपूर यांनी १४.१०.२०२६ रोजी एसबीसीसी इन्फ्रा प्रायव्हेट लिमिटेडच्या कॉर्पोरेट नादारी निराकरण प्रक्रियेला सुरुवात करण्याचे आदेश दिले आहेत.

एसबीसीसी इन्फ्रा प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे आवाहन करण्यात येते की, त्यांनी त्यांचे दावे पुराव्यासह २८.१०.२०२६ रोजी किंवा त्यापूर्वी नोंद क्र. १० समोर नमूद केलेल्या पत्त्यावर अंतरिम निराकरण व्यावसायिकाकडे सादर करावेत.

वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह केवळ इलेक्ट्रॉनिक माध्यमांद्वारे सादर करावेत. इतर सर्व धनको त्यांचे दावे पुराव्यासह प्रत्यक्षरित्या, पोस्टाद्वारे किंवा इलेक्ट्रॉनिक माध्यमांद्वारे सादर करू शकतात.

दाव्याचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

आयपी अमन विजय
नोंदणी क्र.: IBBI/IPA-001/IP-P-02831/2023-2024/14378
अंतरिम निराकरण व्यावसायिक
एसबीसीसी इन्फ्रा प्रायव्हेट लिमिटेडच्या प्रकरणात
दिनांक: १६.१०.२०२६ — एएफएची वैधता: ३१-१२-२०२६ पर्यंत
ठिकाण: जयपूर

MAHATRANSCO Maharashtra State Electricity Transmission Co. Ltd.

SRM-TENDER NOTICE

MSETCL invites online bids (E-Tender) from reputed & registered Electrical contractors on Mahatransco Website **http://srmetender.mahatransco.in** for the following Tender specification.

Tender No. EE/EHV(O&M)/DN/DMB/e-Tender-24/2026-2027 RFx No.7000041760 **Name of Tender:** Notice for 2nd Call SRM Tender for AMC for various regular preventive maintenance / emergency and breakdown works at various 220kV, 110kV & 100kV substations under EHV O&M Dn. Dombivali for the year 2026-27. **Estimated Cost:** Rs. 28,00,000/- [Inclusive of all Taxes] **Tender Fee:-** Rs.500/- + 5% Applicable Taxes (For all above tender)	**Online Downloading the RFx :** 16.10.2026. 16:00 Hrs to 23.10.2026, 23.59 Hrs **Online Submission of the RFx :** On or Before 23.10.2026, 23.59 Hrs **Online Opening of the Techno Commercial response opening date:** 24.10.2026 at 11:00 hrs (If possible) **Price Bid Opening Date:** 25.10.2026 at 11:00 hrs (If possible).

For further details visit our website :- **http://srmetender.mahatransco.in**
Contact Person :- The Dy. Executive Engineer, (O) Mob No.: 9930183770
Note : All eligible Suppliers / Contractors are mandated to get enrolled on SRM E-Tenders (New) portal of MSETCL.

Sd/-
Executive Engineer
EHV O&M Dn Dombivali

इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड
(ॲथम इन्व्हेस्टमेंट ॲंड इन्फ्रास्ट्रक्चर लिमिटेड ("एआयआयएल") ची उपकंपनी)
सीआयएन: U67190MH2008PLC181062
नोंदणीकृत कार्यालय: द रुबी, ११ वा मजला, उत्तर-पश्चिम विंग, प्लॉट क्र. २९, सेनापती बापट मार्ग, दादर पश्चिम, मुंबई - ४०० ०२८

ई-लिलाव सह विक्रीसाठी जाहीर नोटीस (परिशिष्ट ४-ए) (नियम ८(६))

सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ ("नियम") च्या नियम ८(६) च्या तरतुदीसह वाचल्या जाणाऱ्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, २००२ (२००२ चा ५४) ("सरफेसी कायदा") अंतर्गत स्थावर मालमत्तेच्या विक्रीसाठी ई-लिलाव विक्री नोटीस.

याद्वारे सर्वसामान्य जनतेला आणि विशेषतः कर्जदार आणि जामीनदारांना नोटीस देण्यात येते की, खाली वर्णन केलेली स्थावर मालमत्ता जी इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड (इसार्क-२०२५-२०२६-३ ट्रस्ट ("इसार्क") चे विश्वस्त म्हणून काम करत आहे) कडे गहाण/प्रभारित आहे, जे दिनांक २६ सप्टेंबर २०२५ च्या अभिहस्तांकन करारानुसार फेडबँक फायनान्शियल सर्व्हिसेस लिमिटेडचे अभिहस्तांकित आहेत (ज्यांना यापुढे "सुरक्षित धनको" म्हटले जाईल), जिचा प्रत्यक्ष ताबा सुरक्षित धनकोच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे, **ती अमित अशोक कदम ("कर्जदार") आणि अशोक महादेव कदम आणि सुवर्णा अशोक कदम (ज्यांना यापुढे "सह-कर्जदार/गहाणखतदार" म्हटले जाईल) (एकत्रितपणे "कर्जदार/जामीनदार/गहाणखतदार" म्हणून संदर्भित)** यांच्याकडून इसार्कला देय असलेल्या **०७ ऑक्टोबर २०२६ रोजीच्या रु. ३१,१२,६०९/- (रुपये अडतीस लाख बारा हजार सहाशे नऊ मात्र) च्या एकत्रित रकमेच्या आणि त्यावरील पुढील व्याज, प्रासंगिक खर्च, खर्च, प्रभार इत्यादींच्या वसुलीसाठी दिनांक ०६ नोव्हेंबर २०२६ रोजी "जे जसे आहे जेथे आहे", "जे आहे तसे आहे", आणि "जे काही आहे त्या तत्त्वावर" आणि "विना आधार तत्त्वावर" विकली जाईल.**

स्थावर मालमत्तेचे सविस्तर वर्णन, तपासणीची तारीख, राखीव किंमत आणि इसारा रक्कम [ईएमडी] खालीलप्रमाणे असेल:

मालमत्तेचे वर्णन	राखीव किंमत	ईएमडी
श्री. अमित अशोक कदम / श्री. अशोक एम कदम / सौ. सुवर्णा ए कदम यांच्या नावावर असलेल्या मालमत्तेचा सर्व भाग आणि पार्सल म्हणजेच फ्लॅट क्र. १०२, १ ला मजला, "द्वारकामाई", पंचवटी सोसायटी जवळ, वसुंद्री रोड, सर्व्हे क्र. ०२, हिस्सा क्र. ५जी आणि ५एच, प्लॉट क्र. ६ आणि ७, गाव - मांडा, टिटवाळा (पश्चिम) - ४२१६०५. चतुःसीमाः पूर्वेस: साई गणेश कृपा बिल्डिंग, पश्चिमेस: चाळ, उत्तरेस: गजानन बिल्डिंग, दक्षिणेस:- रस्ता.	रु. २१,२०,०००/- (रुपये एकवीस लाख वीस हजार मात्र)	रु. २,१२,०००/- (रुपये दोन लाख बारा हजार मात्र)

मालमत्तेच्या तपासणीची तारीख आणि वेळ: ३० ऑक्टोबर २०२६ रोजी, सकाळी ११:०० ते संध्याकाळी ०५:०० वाजेपर्यंत.
ईएमडी जमा करण्याची अंतिम तारीख आणि वेळ: ०५ नोव्हेंबर २०२६ रोजी, संध्याकाळी ५.०० वाजेपर्यंत केवळ www.bankeauction.com या वेबसाइटवर ऑनलाइन मोडद्वारे.
ई-लिलावाची तारीख आणि वेळ: ०६ नोव्हेंबर २०२६ रोजी, सकाळी ११:०० ते दुपारी ०१:०० वाजेपर्यंत, शेवटच्या पाच मिनिटांत बोली लागल्यास प्रत्येकी पाच मिनिटांच्या स्वयंचलित मुदतवाढीसह.
लिलाव "ऑनलाइन" इसार्क-मान्यताप्राप्त सेवा प्रदाता सी१ इंडिया प्रायव्हेट लिमिटेड, उद्योग विहार, फेज २, गल्फ पेट्रोकेम बिल्डिंग क्र. ३०१, गुडगाव, हरियाणा, पिन १२२०१५ यांच्यामार्फत आयोजित केला जाईल.
हेल्प लाईन क्र. +९१-१२४-४३०२०२० / २१ / २२ / २३ / २४ किंवा +९१ ९५९४५९७५५५,
हेल्प लाईन ई-मेल आयडी: Support@bankeauctions.com, बोली लावण्यासाठी, https://www.bankeauctions.com या वेबसाइटवर लॉग इन करा.
संपर्क व्यक्ती/संपर्क क्रमांक: श्री. मितू मुदुली मोबाईल: ९८६७६७०४१६.

विक्रीच्या सविस्तर अटी आणि शर्तींसाठी, कृपया इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेडच्या वेबसाइटवर म्हणजेच **www.isarc.in** वर दिलेल्या लिंकचा संदर्भ घ्या.

सही/-
प्राधिकृत अधिकारी,
इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी (इसार्क) लिमिटेड
(ॲथम इन्व्हेस्टमेंट ॲंड इन्फ्रास्ट्रक्चर लिमिटेड ("एआयआयएल") ची उपकंपनी)
इसार्क २०२५-२०२६-३ ट्रस्टचे विश्वस्त म्हणून काम करत आहे.
दिनांक: १७.१०.२०२६
ठिकाण: मुंबई

इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड
(ॲथम इन्व्हेस्टमेंट ॲंड इन्फ्रास्ट्रक्चर लिमिटेड ("एआयआयएल")चे उपकंपनी) सीआयएन : U67190MH2008PLC181062
नोंदणीकृत कार्यालय: द रुबी, ११ वा मजला, उत्तर-पश्चिम विंग, प्लॉट क्र. २९, सेनापती बापट मार्ग, दादर पश्चिम, मुंबई - ४०० ०२८

ई-लिलाव सह विक्रीसाठी जाहीर नोटीस (परिशिष्ट - ४-ए) (नियम ८(६))

सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ ("नियम") च्या नियम ८(६) च्या तरतुदीसह वाचल्या जाणाऱ्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, २००२ (२००२ चा ५४) ("सरफेसी कायदा") अंतर्गत स्थावर मालमत्तेच्या विक्रीसाठी ई-लिलाव विक्री नोटीस.

याद्वारे सर्वसामान्य जनतेला आणि विशेषतः कर्जदार आणि जामीनदारांना नोटीस देण्यात येते की, खाली वर्णन केलेली स्थावर मालमत्ता जी इंडिया एसएमई ॲसेट रिकन्स्ट्रक्शन कंपनी लिमिटेड (इसार्क-२०२५-२०२६-३ ट्रस्ट ("इसार्क") चे विश्वस्त म्हणून काम करत आहे) कडे गहाण/प्रभारित आहे, जे दिनांक २६ सप्टेंबर २०२५ च्या अभिहस्तांकन करारानुसार फेडबँक फायनान्शियल सर्व्हिसेस लिमिटेडचे अभिहस्तांकित आहेत (ज्यांना यापुढे "सुरक्षित धनको" म्हटले जाईल), जिचा प्रत्यक्ष ताबा सुरक्षित धनकोच्या प्राधिकृत अधिकाऱ्यांनी घेतला आहे, **ती नजमा अझीम शेख ("कर्जदार") आणि अझीम उस्मान शेख (ज्यांना यापुढे "जामीनदार/गहाणखतदार" म्हटले जाईल) (एकत्रितपणे "कर्जदार/जामीनदार/गहाणखतदार" म्हणून संदर्भित)** यांच्याकडून इसार्कला देय असलेल्या **०७ ऑक्टोबर २०२६ रोजीच्या रु. ३०,४१,१

Aadhar Housing Finance Ltd.

Corporate office: office Nos. 501 & 503,5th Floor,Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District), Maharashtra– 400072

Jhansi Branch : Krishna Tower, 2nd floor , Plot No. 957 Civil Lines Above Burger ji Restaurant Allahabad Bank Chouraha Jhansi – 284001(Uttar Pradesh)

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized officer of **Aadhar Housing Finance Limited (AHFL**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/Co-Borrower(s)(Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No. 02410000391/ Jhansi Branch) Bhagwan Kushwaha (Borrower) Suman Kushwaha (Co-Borrower)	All that piece and parcel of the property bearing, Property At 1/2 Part Of House No. 312 Old & New 586 (Property Area 179.22 Square Meter), Ward No. 14 Old & New 16, Azadpura, Lalitpur, Uttar Pradesh- 284403 **Boundaries :** East - House of Shri Dharma Kushwaha, West - 03.00 Meter Wide Rasta Nagarpalika, North - House of Manoj Kushwaha, South - House of Pushpa Kushwaha	**10-07-2026 & ₹ 9,15,606/-**	**15-10-2026**
2	(Loan Code No. 02410000409 / Jhansi Branch) Anshul Rajpoot (Borrower) Lalita Bai (Co-Borrower)	All that piece and parcel of the property bearing, Property at Part of Arazi No. 317, Ward No. 15, Old 13, New Pisnari Andarhad (Property Area 71.56 Square Meter) Lalitpur, Uttar Pradesh-284403. **Boundaries:** East: Land of Komal Etc., West: Road 3.66 Mtrs. Wide, North: Land of Munna Lal Etc., South: House of Urmila Etc.	**10-07-2026 & ₹ 8,00,205/-**	**15-10-2026**

Place : Uttar Pradesh
Date : 17.10.2026

Authorised officer
Aadhar Housing Finance Limited

DEMAND NOTICE

Whereas the Authorized Officer of Asset Reconstruction Company (India) Limited (acting in capacity as Trustee for the below mentioned Trusts) (hereinafter referred to as "ARCIL") is incorporated under the companies Act, 1956 and registered as an Asset Reconstruction Company with the Reserve Bank of India of Securitization and Reconstruction of Financial assets and Enforcement of security interest Act, 2002 (hereinafter referred to as "the SARFAESI Act") and whereas the Borrower / Co-Borrowers as mentioned in Column No. 2 of the below mentioned chart obtained loan from Northern ARC Capital Limited, the Original Lenders and whereas ARCIL has acquired the financial assets relating to the loan accounts mentioned herein below and whereas ARCIL being the secured creditor under the SARFAESI Act, and in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrowers / Co-Borrowers as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

LAN No. / Name of Original Lender / Demand Notice Date / Trust Name	Borrower / Co-Borrower Name	Total Outstanding in INR as per Demand Notice Date
LAN: 106045286782 **Original Lender:** Northern ARC Capital Ltd. **Date of Demand Notice:** 15-07-2026 **Trust Name:** Arcil - Trust -2026- 032	Satish Jat / Gattubala Jat	Rs. 6,70,784.266/- as on 08/05/2026

Description of the Property: All that piece and parcel of an independent built building / house bearing House Panji No. 65/2, situated at Village Raoti, Jat Gali, Tehsil Raoti, District Ratlam, Madhya Pradesh, admeasuring 684.00 Sq. Feet, being a ground floor property located within a planning area, under Patwari Halka 19, identified by Property ID 31420202310023991. **North:** Road **South:** Road **East:** Property Of Omprakash Jat **West:** Property Of Babulal Jat

Notice, is therefore given to the Borrowers / Co-Borrowers, as mentioned herein above, calling upon them to make payment of the total outstanding amount as shown herein above, against the respective Borrower / Co-Borrower, within 60 days of publication of this notice. Failure to make payment of the total outstanding amount together with further interest by the respective Borrower / Co-Borrower, ARCIL shall be constrained to take u/s 13(4) for enforcement of security interest upon properties as described above, steps are also being taken for service of notice in other manners as prescribed under the Act and the rules made hereunder. You are put to notice that the said mortgage can be redeemed upon payment of the entire amount due together with costs, charges and expenses incurred by Arcil at any time before the date of publication of notice for public auction or private treaty for transfer by way of sale, as detailed in Section 13(8) of the SARFAESI Act.

Take note that in terms of S-13 (13) of the SARFAESI Act, you are hereby restrained from transferring and/or dealing with the Secured Properties in any manner by way of sale, lease or in any other manner.

SD/-

Place: Ratlam **Authorised Officer,**
Date: 17.10.2026 **Asset Reconstruction Company (India) Ltd. (In capacity as Trustee)**

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.,
CIN No.: U65999MH2002PLC134884 • Website: www.arcil.co.in
Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028. **Tel. No.:** 022-66581300.

POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **14.07.2026** calling upon the Borrower(s) **ANITA BHAWSAR and SANKET BHAWSAR** to repay the amount mentioned in the Notice being **Rs. 50,93,708.49 (Rupees Fifty Lakhs Ninety Three Thousand Seven Hundred Eight and Paise Forty Nine Only)** (against loan facility no. **1**) and **Rs. 1,29,961.30 (Rupees One Lakh Twenty Nine Thousand Nine Hundred Sixty One And Paise Thirty Only)** (against loan facility no. **2**) having total outstanding amount of **Rs. 52,23,669.79 (Rupees Fifty Two Lakhs Twenty Three Thousand Six Hundred Sixty Nine and Paise Seventy Nine Only)** (against loan facilities no. **1** and **2**) against Loan Account No. **HHLIND00564160 & HHEIND00564837** as on **09.07.2026** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **13.10.2026**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** for an amount of **Rs. 50,93,708.49 (Rupees Fifty Lakhs Ninety Three Thousand Seven Hundred Eight and Paise Forty Nine Only)** (against loan facility no. **1**) and **Rs. 1,29,961.30 (Rupees One Lakh Twenty Nine Thousand Nine Hundred Sixty One And Paise Thirty Only)** (against loan facility no. **2**) having total outstanding amount of **Rs. 52,23,669.79 (Rupees Fifty Two Lakhs Twenty Three Thousand Six Hundred Sixty Nine and Paise Seventy Nine Only)** (against loan facilities no. **1** and **2**)as on **09.07.2026** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECES OR PARCELS OF LAND/ PROPERTIES AS UNDER TOGETHER WITH ALL PRESENT AND/ OR FUTURE STRUCTURES, BUILDINGS FURNITURE, FIXTURE, FITTINGS STANDING AND/ OR PLANT AND MACHINERY INSTALLED/ OR TO BE INSTALLED CONSTRUCTED OR/ TO BE CONSTRUCTED THEREON AND ALL THE PRESENT AND/ OR FUTURE RIGHTS TITLE/ OR INTEREST OF **MRS. ANITA BHAWASAR W/O SANJAY BHAWSAR** THEREIN :

NORTH PART OF SOUTH PART OF PLOT NO. 37, MANUSHRI NAGAR EXTENTION, VILLAGE CHHOTA BANGARDA, TEHSIL AND DISTRICT, INDORE M P, INDORE, MADHYA PRADESH - 452005, ADMEASURING AROUND 549.5 SQ. FTS. (51.06 SQ. MTRS.). WHICH IS BUTTED AND BOUNDED BY IN THE :

EAST : MANUSHREE NAGAR

WEST : COLONY ROAD

NORTH : REMAINING PART OF PLOT NO. 37

SOUTH : REMAINING PART OF SAID PLOT

Sd/-

Date : 13.10.2026 **Authorised Officer**
Place : INDORE **SAMMAAN CAPITAL LIMITED**
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SBCC INFRA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**SBCC INFRA PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	11/05/2018
3.	Authority under which corporate debtor is incorporated / registered	ROC - Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309RJ2018PTC061218
5.	Address of the registered office and principal office (if any) of corporate debtor	81-82/194, Banar Road, Madan Mohan Vihar Khakkroya, Jodhpur, Rajasthan - 342027
6.	Insolvency commencement date in respect of corporate debtor	14/10/2026
7.	Estimated date of closure of insolvency resolution process	12/04/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name :** Mr. Aman Vijay **Registration no :** IBBI/IPA-001/IP-P-02831/2023-2024/14378
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Flat No. 102, Model Town Road / Jagatpura Road, Opposite Government Nursery, Jagatpura, Jaipur, Rajasthan - 302017 **Email:** ipamanvijay@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Flat No. 102, Model Town Road / Jagatpura Road, Opposite Government Nursery, Jagatpura, Jaipur, Rajasthan - 302017 **Email:** cirpsbccinfra@gmail.com
11.	Last date for submission of claims	28.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) **Web link:** https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Jaipur has ordered the commencement of a corporate insolvency resolution process of SBCC Infra Private Limited on 14.10.2026.

The creditors of SBCC Infra Private Limited, are hereby called upon to submit their claims with proof on or before 28.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

IP Aman Vijay
Reg. No.: IBBI/IPA-001/IP-P-02831/2023-2024/14378
Interim Resolution Professional
in the matter of SBCC Infra Private Limited
AFA Valid upto 31-12-2026

Date : 16.10.2026
Place : Jaipur

UMMEED HOUSING FINANCE PVT. LTD

CIN: U64990HR2016PTC057984
Registered office at: Unit 2009-14,20th Floor, Magnum Global Park, Golf Course Extension Road,Sec-58, Gurugram (Haryana)-122011)

APPENDIX IV [See rule 8(1)] POSSESION NOTICE

Whereas, The undersigned being the authorized officer of the **UMMEED HOUSING FINANCE PVT. LTD** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security interest (Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(12) read with [rule 3] of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs ,charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice.

The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower//Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date.

The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the **UMMEED HOUSING FINACE PVT.LTD.** For the amount specified therein with further interest, costs and Chagares from respective dates thereon until full payment.

The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under and Date of Possession is given as under:

Sr. No.	Name and Address of the Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount	Demand Notice: Date	Physical Possession Date
1.	1.AANAND GIR GOSWAMI S/O SARDAR GIR GOSWAMI (BORROWER) 2. SANTOSH BAI W/O ANAND GIR (CO-BORROWER) BOTH ABOVE RESIDING AT-M.NO. 09, WARD NO. 01, MUNDLADANGI, POSTMUNDLADANGI, TEHSIL-TONKKHURD,DEWAS, M.P-455116 **LAN NO. LXDEW02924-250038497 LOAN AGREEMENT DATE:27-JUN-24 LOAN AMOUNT. RS.670,000/-**	06-JAN-26 **Amount Due in Rs.** **RS. 716452.75 /-(RUPEES SEVEN LACS SIXTEEN THOUSAND FOUR HUNDRED FIFTY TWO AND SEVENTY FIVE PAISA ONLY)AS ON 06-JAN-2026 + FURTHER INTEREST AND OTHER CHARGES FROM 07-JAN-202**	15-OCT-2026

DETAILS OF THE SECURED ASSET:-ALL THAT PART AND PARCEL OF RESIDENTIAL PROPERTY HAVING PLOT ADMEASURING AREA 1350 SQ. FT (125.46 SQ. MTR), P.H. NO.92(SARAL NO.2568) SURVEY NO.529/2 SITUATED AT GRAM MUNDLADANGI, GRAM PANCHYAT MUNDLADANGI, TEHSIL TONK-KHURD, DISTRICT. DEWAS, MP. **BOUNDRIES:-NORTH-**LAL GIR, **SOUTH-** NIRANJAN SINGH, **EAST-** NIRANJAN SINGH, **WEST-** COMMON WAY

Date: 17-OCT-2026 **Sd/- Authorized Officer Contact on Toll free No.1800-2026-127**
Place: Gurugram, Haryana **For Ummeed Housing Finance Pvt. Ltd**

TATA CAPITAL HOUSING FINANCE LTD.

Contact Address: 11th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai 400 013 Contact No. (022) 66069383.
Branch Add.: Third Floor, Unit No. 301, NRK Tech Park, Plot No. 9/C/CA, Scheme no. 94, Ring road, Near Radisson Square, Indore, MP-452010

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of **Tata Capital Housing Finance Limited (TCHFL)** under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/ Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/ Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/ Legal Heir(s)/ Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and/or realisation, read with the loan agreement and other documents/ writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

S. No.	Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Total Outstanding Dues (Rs.)	Date of Demand Notice & Date of NPA
1	TCHHL02840001 00217266 & TCHIN0 284000100218 575	**Mrs. Pavitra Bai Also Legal Heir & W/O Borrower Late Mr. Rajmal Singh Rao.(Deceased)** (Through All His Legal Heirs), **Mrs. Pavitra Bai (Co-Borrower)**	**Rs. 31,02,381/- & Rs. 64,113 /-** as On 07/10/2026	**08-10-2026 & 03-10-2026**

Description of the Secured Assets: All that piece and parcel of the residential property bearing Plot No. 156, situated at Bhakti Avenue Colony (Guideline Ward No. 01/224), Gram Bilawali, Tehsil & District Dewas, MP, admeasuring a total area of 90 Square Meters, together with all rights, easements and appurtenances attached thereto. **Boundaries:** East: Plot No. 184, West: Colony Road, North: Plot No. 155, South: Plot No. 157

2	10028616	**Mrs. Sunder Kema Mother and Legal Heir of Late Mr. Harish Kema** (Borrower) (Deceased) (Through All His Legal Heirs), **Mrs. Sunder Kema (Co-Borrower)**	**Rs. 11,88,576/-** as on 12/10/2026	**13-10-2026 & 07-10-2026**

Description of the Secured Assets: Plot No.41, Vaikuntha Dham Colony Situated at Village Pandyakhedi, Tah. & Dist. Ujjain, total admeasuring area 88.39 Sq. Mtr. **Boundaries:** East: Colony Road; West: Plot No.107; North : Plot No.42; South: Plot No 40

3	**9581698 & TCHHF0 284000100086200**	**Mr Anil Sanwariya Mrs Geeta Ben Sanwariya**	**Rs. 24,37,519/- & Rs. 5,41,211 /-** as on 12/10/2026	**13-10-2026 & 07-10-2026**

Description of the Secured Assets: All that piece and parcel of the residential house constructed over Plot No. 244, situated at Village Chhota Bangarda, Ambika Puri, Tehsil & Dist. Indore, MP, measuring 15 feet 50 feet, admeasuring a total area of 750 square feet. **Boundaries:** East : Plot no 228 & 229, West: Road, North: Plot no 243 South: Plot no 245

*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/ Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/ Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Sd/-
Date : 17.10.2026 **Authorised Officer**
Place : Indore **For Tata Capital Housing Finance Limited**

SMFG INDIA CREDIT COMPANY LIMITED

Corporate office at 11th Floor, C wing , Embassy 247, Lal Bahadur Shashtri Marg ,Gandhi Nagar Vikroli (West) Mumbai 400083

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Company Limited,** having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116 and corporate office at 11th Floor , C wing , Embassy 247, Lal Bahadur Shashtri Marg ,Gandhi Nagar Vikroli (West) Mumbai 400083 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 30-10-2025** calling upon the borrower **(1) MAHIRA STEEL Ward No.02 ,Panod Road Sanwer , Dist Indore Madhya Pradesh 453551 Also At Part Of Survey No. 109/2/3/1/1/2/2 (Unique ID 1529842239 Of Part Of Plot), (Nagar Panchayat Seemashetra Antragad- Eidgah, Marg Ward No.2), Panod Road, Village Rawer, Teshil Sanwer, Dist. Indore, Sanwer, Madhya Pradesh, 453551 (2) GAZALA BEE 40 Royal Palace Khajarana Kanadia Indore, , , Indore, Madhya Pradesh, 452016 (3) FARIYAD KHAN 40 Royal Palace Khajarana Kanadia Indore, Indore, Madhya Pradesh, 452016** under **loan Account 213120911387932** to repay the amount mentioned in the notice being of **Rs. 2550391/- (Rupees Twenty Five Lakhs Fifty Thousand Three Hundred Ninety One Only) as on 11 October, 2025.** Within 60 days from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **16th Day of October in the year 2026.** The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited for an amount of **Rs. 2550391/- (Rupees Twenty Five Lakhs Fifty Thousand Three Hundred Ninety One Only) as on 11 October, 2025.** And interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

PART OF SURVEY NO. 109/2/3/1/1/2/2 RAKBA 0.014 H AS PER REVENUE RECORD (UNIQUE ID: 1529842239 OF PART OF PLOT),LOCATED WITHIN THE NAGAR PANCHAYAT SEEMASHETRA, ANTRAGAD – EIDGAH MARG, WARD NO. 2, PANOD ROAD, VILLAGE RAWER, TEHSIL SANWER, DISTRICT INDORE. EAST -WEST LENGTH 60 FEET ; NORTH - SOUTH WIDTH 25 FEET I.E TOTAL AREA: 1500 SQ. FT. (139.40 SQ.MTRS). BOUNDARIES: EAST: PANOD ROAD, WEST: LAND OF INDORE WALE, NORTH: HOUSE OF AKRAM PATEL, SOUTH: LAND OF MAQBOOL PATEL

Date: 16.10.2026 **Sd/- Authorized Officer**
Place: INDORE **SMFG India Credit Company Limited**

POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **22.07.2026** calling upon the Borrower(s) **AJAY SONI and VARSHA SONI** to repay the amount mentioned in the Notice being **Rs. 20,17,967.04 (Rupees Twenty Lakhs Seventeen Thousand Nine Hundred Sixty Seven And Paise Four Only)** against Loan Account No. **HHLIND00494610** as on **21.07.2026** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **15.10.2026.**

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** for an amount of **Rs. 20,17,967.04 (Rupees Twenty Lakhs Seventeen Thousand Nine Hundred Sixty Seven And Paise Four Only)** as on **21.07.2026** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECES OR PARCELS OF LAND/ PROPERTIES AS UNDER TOGETHER WITH ALL THE PRESENT AND/ OR FUTURE STRUCTURES, BUILDINGS, FURNITURE, FIXTURES, FITTINGS, STANDING AND/ OR PLANT AND MACHINERY INSTALLED/ TO BE INSTALLED AND/ OR CONSTRUCTED/ TO BE CONSTRUCTED THEREON AND ALL THE PRESENT AND/ OR FUTURE RIGHTS, TITLE AND/ OR INTERESTS OF SHRI AJAY SONI AND **SMT. VARSHA SONI** THEREIN:

FLAT NO. 217, ADMEASURING AROUND 759 SQ.FT., BUILT-UP AREA on 2ND FLOOR, in SINGAPORE GREEN VIEW GALAXY, PLOT NO M-01, SINGAPORE GREEN VIEW VILLAGE-TALAVALICHANDA, INDORE, OWNED BY **MRS. VARSHA SONI AND MR. AJAY SONI** BUTTED AND BOUNDED BY IN THE:

EAST : PASSAGE WEST : M.O.S

NORTH : FLAT NO. 216 SOUTH : FLAT NO. 218

Sd/-

Date : 15.10.2026 **Authorised Officer**
Place : INDORE **SAMMAAN CAPITAL LIMITED**
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

Motilal Oswal Home Finance Limited

Corporate Office : Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. **Email :- hfquery@motilaloaswal.com. CIN Number :- U65923MH2013PLC248741**

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **Motilal Oswal Home Finance Limited, (Formally known as Aspire Home Finance Corporation Ltd),** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sl. No.	Loan Agreement No. / Name of the Borrower/Co-Borrowers/ Guarantors	Date of Demand Notice & Outstanding	Date of Symbolic Possession Taken	Description of the Immovable Property
1	**LXBHO00114-150001889 Borrower:- Late Ramesh Nabba Chandra (Through All Its Legal Heirs) Co Borrower:- Bhagvati Ramesh Chandra Bansal**	**13-07-2026 For Rs.629394/-**	**12-Oct-26**	Plot No. 33 Ward No. 20 1668/2 Area 0.380 Ha,1676/1/1 Area 0.689 Ha Total 1.069 Ha And Land Size 20feet * 40feet -800sq Feet, Mohan Giri Behind Ips School Vidisha,Bhopal Madhya Pradesh. East: Mukhanddadi Garan, West: 20 Feet Road, North: Plot Digaran, South: Self Land,
2	**LXBHO00115-160012149 Borrower:- Ram Singh Phul Singh Chidar Co Borrower:- Mamata Rama Singh Bai**	**13-07-2026 For Rs.709958/-**	**12-Oct-26**	Ward No 36,Plot No 36 Area Adm 20feet* 45 Feet Sq Feet I.E 83.7 Sq Mtrs,Opp Rajendra Prasad Ward Pole Factory,Ahmedpur Road, Andar Seema Municiaplity Vidhisha, **East:** Pther Land, **West:** 20 Feet Land, **North:** Property Of Seller, **South:** Property Of Seller.
3	**LXIND00316-170050709 Borrower:- Sunil Ashok Bakde Co Borrower:- Neha Sunil Bakde Guarantor:- Kailash Mulchand Pareka**	**05-12-2024 For Rs.1031059/-**	**15-Oct-26**	House On Plot No.293 Gali No.10 Scheme No.54 Meghdoot Nagar Main Road Indore 452001 Madhya Pradesh. **East:** 1.50 Mtr Wide Backlane, **West:** 2.50 Mtr Wide Road, **North:** Plot No 294/10, **South:** Plot No 292/10.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of **Motilal Oswal Home Finance Limited** for an amount mentioned herein above and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: MADHYA PRADESH **Sd/-Authorized Officer**
Date : 17.10.2026 **Motilal Oswal Home Finance Limited**

PHOENIX ARC LIMITED

REGISTERED OFFICE: 3rd Floor | Wallace Towers (earlier known as Shiv Building) | 139/140/B/1 | Crossing of Sahar Road and Western Express Highway | Vile Parle (E), Mumbai - 400 057

POSSESSION NOTICE

Whereas, the Authorized Officer of **Phoenix ARC Limited (formerly known as Phoenix ARC Private Limited) (acting as trustee of Phoenix Trust FY23-6) (Phoenix)** under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of the powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued demand notices to the borrowers, co-borrowers, guarantors as detailed hereunder, calling upon the respective borrowers, co-borrowers, guarantors to repay the amount mentioned in the said notices within 60 (sixty) days from the date of receipt of the same. The said borrowers, co-borrowers, guarantors having failed to repay the amount, notice is hereby given to the borrowers, co-borrowers, guarantors and public in general that the authorized officer of the company has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said act r/w rule 8 of the said rules on the dates mentioned along with. The borrowers, co-borrowers, guarantors in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Phoenix for the amount specified therein with future interest, costs and charges from the respective dates.

Details of the borrowers, co-borrowers, guarantors, properties mortgaged, name of the trust, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under are given as under:

Name And Address of The Borrower, Co-Borrower Loan Account No., Loan Amount	Details Of The Securities	1. Demand notice date 2. Date of Symbolic/Physical Possession 3. Amount due in Rs.
1. Ramswaroop Kunjilal Meena (S/D/W of Kunjilal Meena) Post Mansaya Tah Kalapip al, Ward No 6, Holipura Mansaya Shajapur,Madhya **Pradesh,(India)-465337 And Also At** Gram Panchayat Rampura Shajapur Shajapur Madhya Pradesh India **2. Rohit Ramswaroop Meena (S/D/W of Ramswaroop Meena)** Post Mansaya Tah Kalapipal, Ward No 6, Holipura Mansaya ,Shajapur,Madhya Pradesh,(India)-465337 **Loan Account Number: LXDEW00116-170044808 Loan Amount Sanctioned:Rs.15,91,613/-** (Rupees Fifteen Lakh Ninety One Thousand Six Hundred & Thirteen Only)	All That Piece And Parcel Of Mortgaged Property Of Survey No 503/6, Gram Pankhedi, Kalalpipal, Dist.Shajapur, Madhya Pradesh - 465337	1) Demand Notice Date **24-05-2019** 2) Date of Physical Possession- **12-10-2026** 3) Amount due in **Rs. 16,59,765** Rupees Sixteen Lakh Fifty Nine Thousand Seven Hundred & Sixty Five Only) Due And Payable **As of 24-05-2019** With Applicable Interest From **25-05-2019** Until Payment In Full.`

PLACE: Madhya Pradesh **AUTHORISED OFFICER**
DATE: 17.10.2026 **FOR PHOENIX ARC LIMITED, (formerly known as Phoenix ARC Private Limited)**
(Trustee of Phoenix Trust FY23-6)

SITAARA HOUSING FINANCE LTD

(Formerly known as Sewa Grih Rin Ltd)
Registered office: 1st Floor, 216/C-12, Old No. C-12, Plot No. 13-B, Guru Nanak Pura, Laxmi Nagar, Delhi-110092- Delhi - India

DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002. The undersigned is the Authorised Officer of **Sitaara Housing Finance Ltd** under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred

मोतीलाल ओसवाल होम फाइनेंस लिमिटेड

पंजीकृत कार्यालयः मोतीलाल ओसवाल टावर, रहमतुल्लाह सयानी रोड, परेल एसटी डिपो के सामने, प्रभादेवी, मुंबई – 400 025
ईमेलः hfquery@motilaloswal.com, सीआईएन नंबर : U65923MH2013PLC248741

कब्जा सूचना (अचल संपत्ति/यों के लिए)

(सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 (1) के अंतर्गत)

जबकि अधोहस्ताक्षरी, **मोतीलाल ओसवाल होम फाइनेंस लिमिटेड (पूर्व में एस्पायर होम फाइनेंस कॉर्पोरेशन लिमिटेड के नाम से ज्ञात)** के अधिकृत अधिकारी होने के नाते, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा सुरक्षा हित अधिनियम, 2002 (54 ऑफ 2002) के तहत तथा सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पढ़े गए धारा 13 (12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे उल्लिखित दिनांक का मांग नोटिस जारी करता है, जिसमें निम्नलिखित उधारकर्ताओं से उक्त नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर नोटिस में उल्लिखित राशि का भुगतान करने के लिये कहा गया था।

निम्नलिखित उधारकर्ताओं ने लोन की रकम नहीं चुकाई है, इसलिए उन्हें और आम जनता को यह सूचना दी जाती है कि नीचे बताए गए अधिकारी ने सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप–धारा (4) के तहत मिली शक्तियों का इस्तेमाल करते हुए, नीचे दी गई तारीख को यहाँ बताई गई संपत्तियों पर कब्जा ले लिया है।

क्र. स.	ऋण समझौता संख्या / उधारकर्ता / सह–उधारकर्ताओं / गारंटरो के नाम	मांग सूचना की तिथि और बकाया राशि	सांकेतिक कब्जा लेने की तिथि	अचल संपत्ति का विवरण :
1	**LXBHO00114-150001889** उधारकर्ता:– स्वर्गीय रमेश नब्बा चंद्रा (उनके सभी कानूनी वारिसों के माध्यम से) सह–उधारकर्ता:– भगवती रमेश चंद्रा बंसल	13–07–2026 तक रूपये 629394/–	12–अक्टुबर–26	प्लॉट नं. 33 वार्ड नं. 20 1668/2 क्षेत्रफल 0.380 हे.,1676/1/1 क्षेत्रफल 0.689 हे. कुल 1.069 हे. और भूमि का आकार 20फीट ' 40फीट –800 वर्गफीट, मोहन गिरि आईपीएस स्कूल के पीछे विदिशा, भोपाल मध्यप्रदेश, पूर्व: मुखददादी गरान, पश्चिम: 20 फीट रोड, उत्तरः प्लॉट दिगरान, दक्षिणः स्वयं की भूमि,
2	**LXBHO00115-160012149** उधारकर्ता:– राम सिंह फूल सिंह चिदार सह–उधारकर्ता:– ममता रामा सिंह बाई	13–07–2026 तक रूपये 709958/–	12–अक्टुबर–26	वार्ड नं 36, प्लॉट नं 36 क्षेत्रफल 20फीट' 45 फीट वर्ग फीट अर्थात 83.7 वर्ग मीटर, राजेंद्र प्रसाद वार्ड पोल फैक्ट्री के सामने, अहमदपुर रोड, अंदर सीमा नगरपालिका विदिशा, पूर्व: अन्य भूमि, पश्चिम: 20फीट भूमि, उत्तरः विक्रेता की संपत्ति, दक्षिणः विक्रेता की संपत्ति.
3	**LXIND00316-170050709** उधारकर्ता:– सुनील अशोक बाकडे सह–उधारकर्ता:– नेहा सुनील बाकडे गारंटर:– कैलाश मूलचंद पारेका	05–12–2024 तक रूपये 1031059/–	15–अक्टुबर–26	प्लॉट नं.293 पर मकान गली नं.10 योजना नं.54 मेघदूत नगर मुख्य सड़क इंदौर 452001 मध्य प्रदेश. पूर्वः 1.50मीटर चौड़ी पिछली गली, पश्चिमः 2.50 मीटर चौड़ी सड़क, उत्तरः प्लॉट नं 294/10, दक्षिणः प्लॉट नं 292/10.

उधारकर्ता को विशेष रूप से और आम जनता को यह चेतावनी दी जाती है कि वे संपत्ति से संबंधित कोई भी लेन–देन न करें और संपत्ति से संबंधित कोई भी लेन–देन मोतीलाल ओसवाल होम फाइनेंस लिमिटेड के प्रभार के अधीन होगा, जिसकी राशि ऊपर उल्लिखित है और उस पर ब्याज भी लगेगा।

उधारकर्ता का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो प्रतिबंधित परिसंपत्तियों को छुड़ाने के लिए उपलब्ध समय से संबंधित हैं।

स्थानः मध्य प्रदेश
दिनांकः 17.10.2026

हस्ताक्षर/–, अधिकृत अधिकारी
मोतीलाल ओसवाल होम फाइनेंस लिमिटेड

इण्डिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

पंजीकृत कार्यालय : प्लॉट नंबर 15, 6वीं मंजिल, सेक्टर 44, इंस्टिट्यूशनल एरिया, गुरुग्राम, हरियाणा-122003
शाखा: मध्य प्रदेश

अचल सम्पत्ति हेतु कब्जा सूचना

जबकि, आधोहस्ताक्षरी ने इंडिया शेल्टर फाइनेंस एंड कॉर्पोरेशन लिमिटेड के प्राधिकृत अधिकारी होने के नाते, वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रवर्तन (प्रतिभूति) हित अधिनियम, 2002 के तहत और प्रतिभूति हित (प्रवर्तन) नियम, 2002 की धारा 13(2) के नियम 3 के साथ पठित, के तहत प्रदत्त शक्ति के प्रयोग में, जैसा कि इसके बाद उल्लेख किया गया है, खाते के सम्मुख उल्लिखित तारीखों को एक मांग सूचना जारी की, जिसमें कर्जदार तथा संपत्ति के स्वामी/जमानती को उक्त सूचना की तिथि से 60 दिनों के भीतर राशि चुकाने के लिए कहा गया। जबकि संपत्ति के स्वामी तथा अन्य, राशि वापस करने में विफल रहे हैं, नीचे उल्लिखित कर्जदारों तथा आम जनता को यह सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए प्रत्येक खाते के सम्मुख उल्लिखित तिथियों पर उक्त नियमों के नियम 8 और 9 के साथ नीचे वर्णित संपत्ति/यों पर **कब्जा** कर लिया है। अब, विशेष रूप से कर्जदार तथा आम जनता को इस संपत्ति/यों के साथ कोई भी लेन-देन न करने के लिए सावधान किया जाता है और संपत्ति/यों के साथ कोई भी लेन-देन नीचे उल्लिखित राशि और उस पर ब्याज, लागत, आदि के लिए इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के प्रभार का विषय होगा।

कर्जदार/जमानती का नाम (सम्पत्ति के स्वामी) तथा ऋण खाता संख्या	प्रभारित/बंधक सम्पत्ति का विवरण (सम्पत्ति का समस्त भाग)	माँग सूचना की तिथि, माँग सूचना की तिथि तक बकाया राशि	कब्जे की तिथि/प्रकार
1. श्री/श्रीमती अनिता यादव 2. श्री/श्रीमती कमल यादव डेयरी नंबर 227 भेल सी सेक्टर पिपलानी भोपाल हुजूर भोपाल 462022 मध्य प्रदेश ऋण खाता संख्या **H L46SVLONS000005110996**	अवन्तिका अपार्टमेंट, अवन्तिका एवेन्यू, फेज-3, खसरा नंबर 352/2/1, 352/2/4, 352/2/5 से 352/2/13, ग्राम- बरखेड़ा पठानी, वार्ड नंबर 60, तहसील- हुजूर, जिला- भोपाल, मध्य प्रदेश 462022 में स्थित फ्लैट नंबर टी-02 (तीसरी मंजिल)। सीमाएं:- पूर्व- फ्लैट टी-01, पश्चिम- सड़क, उत्तर- सड़क, दक्षिण- प्लॉट नंबर 26.	11/05/2026 10.05.2026 तक रु. 13,15,769/- (रुपये तेरह लाख पंद्रह हजार सात सौ उनहत्तर मात्र), जिस पर 11.05.2026 से आगे का ब्याज लागू होगा।	**14-10-2026 (भौतिक कब्जा)**
1. श्री/श्रीमती अनिल साहू. 2. श्री/श्रीमती आशा साहू 3. श्री/श्रीमती विक्की साहू वार्ड नंबर 20 मोहन नगर नई आबादी कैंपियन स्कूल के पास, छिंदवाड़ा छिंदवाड़ा, मध्य प्रदेश-480001 ऋण खाता संख्या HL2100000672	एक आवासीय संपत्ति, खसरा नंबर 1253/3, 1253/4, छिंदवाड़ा, मध्य प्रदेश- 480001. कुल क्षेत्रफलः- 400 वर्ग फुट। सीमाएं (टाइटल डीड के अनुसार):- पूर्व- श्री राकेश का घर, पश्चिम- सड़क, उत्तर- श्री सोनी का घर, दक्षिण- समिति की भूमि।	12-जुलाई-2026 10-जुलाई-2026 तक रु. 5,86,616/- (रुपये पाँच लाख छियासी हजार छह सौ सोलह मात्र), जिस पर 13 जुलाई, 2026 से आगे का ब्याज लागू होगा।	**13-10-2026 (सांकेतिक कब्जा)**
1. गीता दंगल पत्नी सुरेंद्र दांगी 2. सुरेंद्र सिंह दांगी वार्ड नंबर 29 बंटी नगर गली नंबर 2 विदिशा-464001 मध्य प्रदेश ऋण खाता संख्या H11900002204	एक आवासीय प्लॉट, जिसका क्षेत्रफल 450 वर्ग फुट (41.85 वर्ग मीटर) है। यह भूमि राजस्व सर्वे नंबर 20/2/18 का हिस्सा है, जो ग्राम तमोरिया (हल्का नंबर 48), तहसील और जिला विदिशा, मध्य प्रदेश में स्थित है। सीमाएं:- पूर्व- सेन का घर, पश्चिम- 15 फीट चौड़ी सड़क, उत्तर- डीग्रन का प्लॉट, दक्षिण- विक्रेता की भूमि।	10.09.2019 30.09.2019 तक रु. 3,21,680.45/- (रुपये तीन लाख इक्कीस हजार छह सौ अस्सी और पैंतालीस पैसे मात्र), जिस पर 01.10.2019 से आगे का ब्याज लागू होगा।	**15-10-2026 (सांकेतिक कब्जा)**
1. श्री/श्रीमती देवनारायण 2. श्री/श्रीमती संदीप 3. श्री/श्रीमती तनुज विश्वकर्मा 4. श्री/श्रीमती कांता ग्राम खाचरौद तहसील आष्टा जिला सीहोर सीहोर, मध्य प्रदेश-466116 ऋण खाता संख्या HLAHCHLONS000005069539	ग्राम खाचरोद, हाउस सर्वे नंबर 859, भूखंड संख्या 572, तहसील आष्टा, जिला सीहोर, मध्य प्रदेश-466116 में स्थित एक आवासीय संपत्ति। कुल क्षेत्रफलः- 154.0 वर्ग फुट। सीमाएं:- (टाइटल डीड के अनुसार) पूर्व - सड़क, पश्चिम - धन्ना लाल जी का घर, उत्तर - अंबरम जी का घर, दक्षिण - अंबरम जी का घर।	12-जुलाई-2026 रु. 9,24,087/- (रुपये नौ लाख चौबीस हजार सतासी मात्र), जिस पर 10/जुलाई/2026 से आगे का ब्याज लागू होगा।	**12-10-2026 (सांकेतिक कब्जा)**
1. श्री/श्रीमती जसपाल सिंह 2. श्री/श्रीमती गीता बाई 3. श्री/श्रीमती कृष्णा बाई ग्राम पिरानाखेड़ी पोस्ट नोगांव जिला सीहोर पिराना खेड़ी सीहोर सीहोर, मध्य प्रदेश - 466120 ऋण खाता संख्या LAAHVLLONS000005087591	सर्वे नंबर 46/3/1/1, 48/3, पटवारी हल्का नंबर 82, ग्राम पिरानाखेड़ी, तहसील आष्टा, जिला सीहोर (म.प्र.) 466120 में स्थित एक आवासीय संपत्ति। कुल क्षेत्रफलः- 3000.0 वर्ग फुट। सीमाएं:- (टाइटल डीड के अनुसार) पूर्व - श्रीमती गीता बाई की जमीन, पश्चिम - श्री कृपाल सिंह का घर, उत्तर - सड़क, दक्षिण - श्रीमती गीता बाई की जमीन।	12-जुलाई-2026 रु. 15,91,173/- (रुपये पंद्रह लाख इक्यानवे हजार एक सौ तिहत्तर मात्र), जिस पर 10/जुलाई/2026 से आगे का ब्याज लागू होगा।	**12-10-2026 (भौतिक कब्जा)**
1 श्री/श्रीमती पूजा बाई पत्नी हरिओम 2. श्री/श्रीमती हरिओम मीना कलाली मुंडाला बरोल पोस्ट कुरावर जिला राजगढ़ 465667 मध्य प्रदेश ऋण खाता संख्या LA11VLLONS000005134231	पटवारी हल्का नंबर 85, हाउस नंबर 14, ग्राम कलाली, ग्राम पंचायत मुंडला बरोल, तहसील नरसिंहगढ़, जिला राजगढ़ 465667 (मध्य प्रदेश) में स्थित संपत्ति। कुल क्षेत्रफलः- 4050 वर्ग फुट, 376.394 वर्ग मीटर। मौके पर मौजूद सीमाएं: उत्तर - विश्राम सिंह की जमीन, दक्षिण - मुख्य सड़क, पूर्व - सरकारी जमीन, पश्चिम - विश्राम सिंह की जमीन। कुल क्षेत्रफलः 4050 वर्ग फुट, 376.394 वर्ग मीटर। टाइटल डीड के अनुसारः उत्तर - किसी अन्य की जमीन, दक्षिण - मुख्य सड़क, पूर्व - सरकारी जमीन, पश्चिम - स्वयं की जमीन।	13.04.2026 10.04.2026 तक रु. 6,73,698/- (रुपये छह लाख तिहत्तर हजार छह सौ अट्ठानवे मात्र), जिस पर 11.04.2026 से आगे का ब्याज लागू होगा।	**15-10-2026 (भौतिक कब्जा)**
1. श्री/श्रीमती नितेशा कुमार 2. श्री/श्रीमती पुष्पा मकान नं. 91 राणिअम 2 ग्राम कन्नोद मिर्जी कन्नोद मिर्जी पोस्ट कन्नोद जिला सीहोर मध्य प्रदेश -466116 ऋण खाता संख्या LAAHVLLONS000005151168	ग्राम कन्नौद मिर्जी, तहसील आष्टा, जिला सीहोर (मध्य प्रदेश) - 466116 में स्थित हाउस नंबर 91, पटवारी हल्का नंबर 77, वार्ड नंबर 06 की एक आवासीय संपत्ति। कुल क्षेत्रफलः 2064.0 वर्ग फुट। सीमाः (टाइटल डीड के अनुसार) पूर्व - यासीन खान का घर, पश्चिम - महेश विश्वकर्मा का घर, उत्तर - सड़क, दक्षिण - सड़क।	12-जुलाई-2026 रु. 10,70,523/- (रुपये दस लाख सत्तर हजार पाँच सौ तेईस मात्र), जिस पर 10/जुलाई/2026 से आगे का ब्याज लागू होगा।	**12-10-2026 (सांकेतिक कब्जा)**
1. श्री/श्रीमती राम सुखी बाई वर्मा पत्नी गुड्डु लाल 2. श्री/श्रीमती गुड्डु वर्मा 3. श्री/श्रीमती पवन वर्मा ग्राम खामा पोस्ट मोया तह राजगढ़ ग्राम खरना खामा राजगढ़ मोया 465674 म.प्र. ऋण खाता संख्या LA11VLLONS000005059846 और LA11VLLONS000005108772	एलएस नं.-115/82, पीएच नं.-05, पी नं.-07, श्री राम कॉलोनी, उमेदपुरा, ब्यावरा, जिला - राजगढ़ 465674, ब्यावरा, मध्य प्रदेश में स्थित पूरी संपत्ति। सीमाः पूर्व - जोशी जी का घर, पश्चिम - सड़क, उत्तर - भगवान सिंह का घर, दक्षिण - पंकज नामदेव का घर।	13.04.2026 रु. 1444732/- (रुपये चौदह लाख चवालीस हजार सात सौ बत्तीस मात्र), 10.04.2026 तक; 11.04.2026 से आगे का ब्याज लागू होगा।	**13-10-2026 (सांकेतिक कब्जा)**
1. श्री/श्रीमती रमा चौरसिया 2. श्री/श्रीमती गोपाल, श्री/श्रीमती -अंशुल कुमार चौरसिया 3. श्री/श्रीमती अंकित चौरसिया मकान नंबर 998 परसवाड़ा धन्वंतरि नगर जिला जबलपुर जबलपुर, जबलपुर 482003 मध्य प्रदेश ऋण खाता संख्या LA48CLLONS000005027001	प्लॉट नंबर एलआईजी-998, एलआईजी स्कीम, कुल क्षेत्रफल 707 वर्ग फुट, म.प्र. हाउसिंग, धन्वंतरि नगर, पुरवा कॉलोनी, तहसील और जिला - जबलपुर 482003, मध्य प्रदेश में स्थित पूरी संपत्ति। सीमाः पूर्व - जमीन की सीमा, पश्चिम - प्लॉट नंबर एलआईजी-999, उत्तर - एलआईजी रोड, दक्षिण - मौजूदा घर।	17-अप्रैल-2023, 10-अप्रैल-2023 तक रु. 424385.99/- (रुपये चार लाख चौबीस हजार तीन सौ पचासी और निन्यानवे पैसे मात्र); 11-अप्रैल-2023 से आगे का ब्याज लागू होगा।	**15-10-2026 (सांकेतिक कब्जा)**
1. श्री/श्रीमती सरला विश्वकर्मा 2. श्री/श्रीमती रमेश कुमार विश्वकर्मा 3. श्री/श्रीमती विनय विश्वकर्मा जवाहर वार्ड देवरियो 470226 मध्य प्रदेश ऋण खाता संख्या LASGVLLONS000005086458, HLSGCHLONS000005060420	मौजा देवरी, खसरा नंबर 379/26 का हिस्सा, पी. एच. नंबर 71, जवाहर वार्ड नंबर 06, आर.एन.एम देवरी ब्लॉक, तहसील देवरी, जिला - सागर (म.प्र.) 470226, मध्य प्रदेश में स्थित पूरी संपत्ति। कुल क्षेत्रफल - 750 वर्ग फुट। सीमा (69.7 वर्ग मीटर):- डीड (दस्तावेज) के अनुसार- पूर्व में सड़क, पश्चिम में कच्ची सड़क, उत्तर में विक्रेता की बची हुई जमीन, दक्षिण में श्री अजय दीक्षित का खाली प्लॉट। साइट (मौके) के अनुसार- पूर्व में सड़क, पश्चिम में अन्य खाली जमीन, उत्तर में श्री अमित विश्वकर्मा का खाली प्लॉट, दक्षिण में श्री अजय दीक्षित का खाली प्लॉट।	12.01.2026 10.01.2026 तक रु. 18,23,911/- (रुपये अठारह लाख तेईस हजार नौ सौ ग्यारह मात्र); 11.01.2026 से आगे का ब्याज लागू होगा।	**13-10-2026 (सांकेतिक कब्जा)**
1. श्री/श्रीमती उमीर्ला राठौड़ 2. श्री/श्रीमती कैलाश राठौड़ 3. श्री/श्रीमती आशीष राठौड़ भिसधी भैंसदेही भैंसदेही बैतूल 460220 मध्य प्रदेश ऋण खाता संख्या HLBTSVLONS000005157907 एवं LABTVLLONS000005149510	मौजा वार्ड नंबर 3, हनुमान वार्ड, भैंसदेही, पीएच. नंबर 34/80, फ्लट भैंसदेही, मांग पंजी नंबर 95, तहसील भैंसदेही, ज़िला बैतूल (460220), मध्य प्रदेश। कुल क्षेत्रफल- 1200 वर्ग फुट। सीमाः- पूर्व में रामदयाल का घर, पश्चिम में रघुनाथ कुंबरे का घर, उत्तर में सी.सी. सड़क, दक्षिण में प्रदीप महाले की जमीन।	12.07.2026 10.07.2026 तक रु. 443329.28/- (रुपये चार लाख तैंतालीस हजार तीन सौ उनतीस और अट्ठाइस पैसे मात्र); 11.07.2026 से आगे का ब्याज लागू होगा।	**12-10-2026 (सांकेतिक कब्जा)**
1 श्री/श्रीमती वंदना सिंह राठौड़ 2. श्री/श्रीमती राजेंद्र सिंह ठाकुर 92 गढ़ रोड गुलौआ चौक गढ़ घना 482003 मध्य प्रदेश ऋण खाता संख्या LA48LALONS000005056519 और LA48VLLQNS0000005097522	मौजा चमेनपुर, एन.बी. 305, पीएच. नं. 28, खसरा नंबर 159/4 (पुराना खसरा नंबर 159/4/1), आधारताल, ज़िला जबलपुर (482003), मध्य प्रदेश। कुल क्षेत्रफल- 1200 वर्ग फुट। सीमाः- पूर्व में गली, पश्चिम में रंजीत की संपत्ति, उत्तर में सड़क, दक्षिण में मीरा चौहान का घर।	12-जुलाई-2026 10-जुलाई-2026 तक रु. 15,48,097/- (रुपये पंद्रह लाख अड़तालीस हजार संतानवे मात्र); 12-जुलाई-2026 से आगे का ब्याज लागू होगा।	**15-10-2026 (सांकेतिक कब्जा)**

किसी भी पूछताछ के लिए, कृपया श्री संजय राठौड़ (+91 9993460061) श्री सुशील कुमार वैश्य +91 8357941995), श्री सार्थक उपाध्याय (7354872948) श्री जगेन्द्र दिनकर (+919479540293) से संपर्क करें

तिथि: 17.10.2026
स्थान: मध्य प्रदेश

(अधिकृत प्राधिकारी)
कृते इण्डिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लि.

CIN: U65999MH2002PLC134884 वेबसाइट: www.arcil.co.in

पंजीकृत कार्यालय: द रूबी, 10वीं मंजिल, 29 सेनापति बापट मार्ग, दादर (पश्चिम), मुंबई - 400028. दूरभाष: +91 2266581300

प्रतीकात्मक कब्जा सूचना

जबकि, एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड के ट्रस्टी की हैसियत से कार्यरत अधोहस्ताक्षरी प्राधिकृत अधिकारी ने, प्रतिभूतिकरण एवं वित्तीय आस्तियों का पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) ("उक्त अधिनियम") के अंतर्गत तथा उक्त अधिनियम की धारा 13 (12) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("उक्त नियम") के नियम 3 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे उल्लिखित कर्जदार(ओं) को मांग सूचना जारी की थी, जिसमें सूचना में उल्लिखित राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर करने को कहा गया था। कर्जदार/गारंटर/बंधककर्ता उक्त राशि का भुगतान करने में विफल रहे हैं, इसलिए कर्जदार/गारंटर/बंधककर्ता को विशेष रूप से तथा आम जनता को सामान्यतः एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने नीचे उल्लिखित तिथि को "जैसा है जहाँ है तथा जो कुछ भी है वहाँ है के आधार पर" उक्त अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत, उक्त नियमों के नियम 8 के साथ पठित, उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित अचल संपत्ति का कब्जा ले लिया है।

1: ऋण सं.- 0105SBML02750: **मूल ऋणदाता** - विस्तार: **मांग सूचना की तिथि**- 06/07/2026: **ट्रस्ट का नाम**-Arcil-Trust-2026-033: **कर्जदार का नाम** - श्री/श्रीमती आज़ाद शाह: **सह-कर्जदार का नाम** - श्री/श्रीमती आमना बी: **कुल बकाया**- ₹ 11,77,829.78/- दिनांक 12/05/2026 तक: **संपत्ति का विवरण**- आज़ाद शाह के स्वामित्व वाला भूखंड, क्षेत्रफल 1800 वर्ग फुट (167.28 वर्ग मीटर), पटवारी हल्का नंबर 77, सरल नं. 178 पर स्थित, ग्राम बरोठा, तहसील देवास, जिला देवास, राज्य मध्य प्रदेश, ग्रामीण क्षेत्र एवं गैर-नियोजन क्षेत्र के अंतर्गत, पंजीयन जिला देवास, उप-पंजीयक कार्यालय: उप पंजीयक कार्यालय देवास में पंजीकृत; और चतुःसीमा निम्नानुसार: उत्तर: शेरखा का मकान; दक्षिण: श्री ताजमोहम्मद शाह का मकान; पूर्व: स्थानीय रास्ता; पश्चिम: जमनाबाई का मकान: **कब्जे की तिथि**- 12-10-2026

2: ऋण सं.- 0106SBML03251: **मूल ऋणदाता** - विस्तार: **मांग सूचना की तिथि**- 29/06/2026: **ट्रस्ट का नाम**-Arcil-Trust-2026-033: **कर्जदार का नाम** - श्री/श्रीमती जीवन पांचाल: **सह-कर्जदार का नाम** - श्री/श्रीमती रामकुंवर बाई, श्री/श्रीमती नंदकिशोर पांचाल: **कुल बकाया**- ₹ 2,12,934.48/- दिनांक 12/05/2026 तक: **संपत्ति का विवरण**- ग्राम पंचायत क्र. 37 का प्लॉट/मकान, ग्राम रुई, तहसील घटिया, जिला उज्जैन (म.प्र.) में स्थित, क्षेत्रफल 50.15 वर्ग मीटर; और चतुःसीमा निम्नानुसार: उत्तर: पदम का खंडहर; दक्षिण: रास्ता; पूर्व: भँवरलाल; पश्चिम: पदम का खंडहर: **कब्जे की तिथि**- 10-10-2026

3: ऋण सं.- 0105SBML02893: **मूल ऋणदाता** - विस्तार: **मांग सूचना की तिथि**- 06/07/2026: **ट्रस्ट का नाम**-Arcil-Trust-2026-033: **कर्जदार का नाम** - श्री/श्रीमती गोकुल पुरी: **सह-कर्जदार का नाम** - श्री/श्रीमती सुलोचना पुरी: **कुल बकाया**- ₹ 5,52,729.74/- दिनांक 12/05/2026 तक: **संपत्ति का विवरण**- खसरा नंबर 34, मकान नंबर 34 वाला संपूर्ण मकान, क्षेत्रफल 1272 वर्ग फुट (118.21 वर्ग मीटर), ग्राम सिरोंज, तालुका/तहसील देवास, जिला देवास, राज्य मध्य प्रदेश में स्थित, ग्रामीण क्षेत्र, गैर-नियोजन क्षेत्र में, पटवारी हल्का नं. 30, सरल नं. 895 का भाग, देवास पंजीयन जिला, देवास उप-पंजीयन जिला, देवास तालुका के अंतर्गत, सिरोंज सर्वे वार्ड: लागू नहीं; और चतुःसीमा निम्नानुसार: उत्तर: अरविंद सिंह का मकान; दक्षिण: गणपत का मकान; पूर्व: राम सिंह चौधरी की कृषि भूमि; पश्चिम: स्थानीय रास्ता: **कब्जे की तिथि**- 12-10-2026

4: ऋण सं.- 0105SBML02648: **मूल ऋणदाता** - विस्तार: **मांग सूचना की तिथि**- 29/06/2026: **ट्रस्ट का नाम**-Arcil-Trust-2026-033: **कर्जदार का नाम** - श्री/श्रीमती नरेंद्र दयाराम: **सह-कर्जदार का नाम** - श्री/श्रीमती मंजू बाई: **कुल बकाया**- ₹ 1,36,378.56/- दिनांक 12/05/2026 तक: **संपत्ति का विवरण**- नरेंद्र दयाराम एवं मंजू बाई (संयुक्त स्वामी, स्वयं एवं पत्नी) की संपत्ति, सर्वे नं. 4161, पी.एच. नं. 78, ग्राम मुंजाखेड़ी, माता मंदिर के पास, देवास तहसील, देवास जिला, देवास पंजीयन जिला एवं देवास उप-पंजीयन जिला के अंतर्गत, मध्य प्रदेश - 455001 में स्थित, और चतुःसीमा निम्नानुसार: उत्तर: प्रभुलाल की भूमि; दक्षिण: कन्हैयालाल का मकान; पूर्व: प्रभुलाल की भूमि; पश्चिम: आम रास्ता: **कब्जे की तिथि**- 12-10-2026

5: ऋण सं.- 0105SBML02370: **मूल ऋणदाता** - विस्तार: **मांग सूचना की तिथि**- 06/07/2026: **ट्रस्ट का नाम**-Arcil-Trust-2026-033: **कर्जदार का नाम** - श्री/श्रीमती संजय परमार: **सह-कर्जदार का नाम** - श्री/श्रीमती सीमा परमार, श्री/श्रीमती सीमा बाई परमार, श्री/श्रीमती दिनेश परमार, श्री/श्रीमती गट्टी सिंह परमार: **कुल बकाया**- ₹ 1,23,556.06/- दिनांक 12/05/2026 तक: **संपत्ति का विवरण**- सर्वे वार्ड 295, खसरा नं. 295, मकान नं. 214, पी.एच. नं. 28 वाली संपत्ति का संपूर्ण भाग, बड़ोली में स्थित, ग्राम बड़ोली, वार्ड नं. 18, देवास तालुका, जिला देवास, राज्य मध्य प्रदेश, बनेसिंह परमार के स्वामित्व एवं कब्जे में; और चतुःसीमा निम्नानुसार: उत्तर: राजाराम का मकान; दक्षिण: जयराम का मकान; पूर्व: आम रास्ता; पश्चिम: कमल सिंह की भूमि: **कब्जे की तिथि**- 12-10-2026

6: ऋण सं.- 0106SBML04038: **मूल ऋणदाता** - विस्तार: **मांग सूचना की तिथि**- 29/06/2026: **ट्रस्ट का नाम**-Arcil-Trust-2026-033: **कर्जदार का नाम** - श्री/श्रीमती राजेश वर्मा: **सह-कर्जदार का नाम** - श्री/श्रीमती ज्योति वर्मा: **कुल बकाया**- ₹ 6,12,849.33/- दिनांक 12/05/2026 तक: **संपत्ति का विवरण**- राजेश वर्मा एवं ज्योति वर्मा की संपत्ति। यह मकान/प्लॉट है, विशेषतः ग्राम आबादी भूखंड (ग्रामीण आवासीय प्लॉट) क्रमांक 54/A-19(1)/2017-18, 31 सिलोदा रावल घटिया में स्थित, ग्राम इलासखेड़ी, तहसील घटिया, जिला उज्जैन, मध्य प्रदेश-456006; और चतुःसीमा निम्नानुसार: उत्तर: सामान्य मार्ग; दक्षिण: कृषि भूमि; पूर्व: अशोक की संपत्ति; पश्चिम: राधेश्याम की संपत्ति: **कब्जे की तिथि**- 10-10-2026

7: ऋण सं.- 0105SBML02837: **मूल ऋणदाता** - विस्तार: **मांग सूचना की तिथि**- 06/07/2026: **ट्रस्ट का नाम**-Arcil-Trust-2026-033: **कर्जदार का नाम** - श्री/श्रीमती राजू खान: **सह-कर्जदार का नाम** - श्री/श्रीमती फरीदा बाई खान: **कुल बकाया**- ₹ 10,30,394.28/- दिनांक 12/05/2026 तक: **संपत्ति का विवरण**- (1) सरल नं. 2121 वाले आवासीय भवन (आर.सी.सी., टीन शेड) का संपूर्ण भाग, ग्राम आबादी क्षेत्र बरोली, तालुका/तहसील सोनकच्छ, जिला देवास, राज्य मध्य प्रदेश में स्थित, क्षेत्रफल 1800 वर्ग फुट (167.28 वर्ग मीटर), माप 60 X 30, पटवारी हल्का नं. 54 के अंतर्गत; और चतुःसीमा निम्नानुसार: उत्तर: स्थानीय रास्ता; दक्षिण: माजिद खान का मकान; पूर्व: स्थानीय रास्ता; पश्चिम: असलम खान का मकान (2) सरल नं. 2308, वार्ड नं. 18 वाले आवासीय भवन (टीन शेड) एवं दुकान (टीन शेड) का संपूर्ण भाग, ग्राम पंचायत ओड, ग्राम बरोली, तालुका/तहसील सोनकच्छ, जिला देवास, राज्य मध्य प्रदेश में स्थित, क्षेत्रफल 5600 वर्ग फुट (520.44 वर्ग मीटर), माप 140 X 40, पटवारी हल्का नं. 54 के अंतर्गत; और चतुःसीमा निम्नानुसार: उत्तर: स्थानीय रास्ता; दक्षिण: गणपत सिंह का प्लॉट; पूर्व: अनीफ खा का मकान; पश्चिम: शंकरलाल का प्लॉट: **कब्जे की तिथि**- 13-10-2026

8: ऋण सं.- 0111SBML02468: **मूल ऋणदाता** - विस्तार: **मांग सूचना की तिथि**- 11/07/2026: **ट्रस्ट का नाम**-Arcil-Trust-2026-033: **कर्जदार का नाम** - श्री/श्रीमती संतोष हरदास: **सह-कर्जदार का नाम** - श्री/श्रीमती पांगा हरदास, श्री/श्रीमती हरदास लालसिंह: **कुल बकाया**- ₹ 4,80,509.01/- दिनांक 12/05/2026 तक: **संपत्ति का विवरण**- ग्राम टेमारानी, पी.एच.एन. नं. 43, तहसील गोगावां, जिला खरगोन, मध्य प्रदेश - 451335 में स्थित संपत्ति का संपूर्ण भाग, पूर्व-पश्चिम 35 फुट एवं उत्तर-दक्षिण 22 फुट, कुल क्षेत्रफल 770 वर्ग फुट (71.56 वर्ग मीटर), आर.सी.सी. निर्मित क्षेत्र: 770 वर्ग फुट; और चतुःसीमा निम्नानुसार: उत्तर: अकल्या का मकान; दक्षिण: मालिक की भूमि; पूर्व: सामान्य मार्ग; पश्चिम: मालिक की भूमि: **कब्जे की तिथि**- 15-10-2026

9: ऋण सं.- 0111SBML02172: **मूल ऋणदाता** - विस्तार: **मांग सूचना की तिथि**- 27/06/2026: **ट्रस्ट का नाम**-Arcil-Trust-2026-033: **कर्जदार का नाम** - श्री/श्रीमती श्यामसिंह चौहान: **सह-कर्जदार का नाम** - श्री/श्रीमती शकुंतला बाई चौहान: **कुल बकाया**- ₹ 6,17,903.49/- दिनांक 12/05/2026 तक: **संपत्ति का विवरण**- ग्राम मोहम्मदपुर, पी.एच.एन. 06, तहसील गोगावां में स्थित संपत्ति, पूर्व-पश्चिम 50 फुट, उत्तर-दक्षिण 36 फुट, कुल 1800 वर्ग फुट (167.28 वर्ग मीटर), 1) श्याम सिंह चौहान पुत्र बागसिंह चौहान, 2) शकुंतला बाई चौहान पत्नी श्याम सिंह चौहान के पक्ष में, ग्राम मोहम्मदपुर, तह. गोगावां, जिला खरगोन (म.प्र.); और चतुःसीमा निम्नानुसार: उत्तर: गली; दक्षिण: श्याम सिंह राजपूत का मकान; पूर्व: रवि का मकान; पश्चिम: सामान्य मार्ग: **कब्जे की ति

International Asset Reconstruction Private Limited

IARC RESOLUTION REDEFINED

CIN No.: U74999DL2002PTC117526 | E: iarc@iarc.co.in | W: www.iarc.co.in

Corporate Office: A-601, 6th Floor, 215 Atrium Andheri-Kurla Road, Andheri (East) Mumbai-400093.

Registered Office: Plot No.246, 2nd Floor, Okhla Industrial Estate Phase-III, New Delhi-110020.

POSSESSION NOTICE - APPENDIX IV (See rule 8(1)) (For Immovable Property)

WHEREAS, the undersigned, being the Authorized Officer of **International Asset Reconstruction Company Private Limited,** having its registered office at **Plot No.246, 2nd Floor, Okhla Industrial Estate, Phase-III, New Delhi, acting in its capacity as the Trustee of ARC_RETCO-10 TRUST (IARC)** (hereinafter referred to as **"IARC"**), has acquired the financial assets, together with the underlying security interest and all rights, title and interest pertaining thereto, from **M/s. Jana Small Finance Bank Limited,** pursuant to the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (hereinafter referred to as the "SARFAESI Act").

AND WHEREAS, in exercise of the powers conferred under Section 13(12) of the SARFAESI Act, 2002, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued a **Demand Notice** under Section 13(2) of the SARFAESI Act calling upon the borrower(s)/ guarantor(s), as applicable, to repay the amount mentioned therein, together with further interest and other applicable charges, costs and expenses, within 60 days from the date of receipt of the said notice.

Pursuant to the said assignment of debt/ financial assets **International Assets Reconstruction Company Pvt. Ltd. (IARC)** has stepped into the shoes of **Jana Small Finance Bank Ltd.** and has become entitled to recover the entire outstanding dues and enforce the security.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002.on the day, month and year mentioned below.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **International Asset Reconstruction Company Pvt. Ltd.** for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Borrower Details	Demand Notice	Possession Date
1	**1) Patel Tusharkumar Rajeshbhai, 2) Patel Henaben Loan Account Number: 33369610000536**	**Demand Notice dated 17/06/2026** for an amount of **Rs.30,56,024/-** (Thirty Lakh Fifty Six Thousand and Twenty Four Rupees Only) **as on 14/06/2026**	**Date: 13/10/2026 Time: 02:39 PM Symbolic Possession**
	Mortgaged Property: All that piece and parcel of Freehold Immovable Property being Plot No.E/13 (As per Approved Plan Plot No.11) having Super Plot Area Admesuring 600 Sq.yds. i.e. 501.67 Sq.mtrs. togetherwith Construction Erected to Erected standing thereon in the Scheme known as "Greenland the Eco Village" situated and lying on Non-Agricultural Land bearing Survey No.482 Paiki of Mouje Zamp. Taluka Sanand in the District Ahmedabad and Registration Sub District Sanand within the State of Gujarat, the said property is **Bounded as under: East:** Sub Plot No.E/12, **West:** Sub Plot No.E14, **North:** Sub Plot No.E/8, **South:** Road.		

Place: Gujarat
Date: 17.10.2026

Sd/- Authorised Officer,. International Asset Reconstruction Company Pvt. Ltd. Acting in its' capacity as Trustee of ARC_RETCO-10 TRUST

बैंक ऑफ़ इंडिया Bank of India BOI

ATKOT BRANCH : High School Road, Near ST Bus Stand, Village : Atkot, District - Rajkot - 360 040

APPENDIX-IV [See Rule 8(1)]

Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorised Officer of the **Bank of India, Atkot Branch** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated **13.08.2026** calling upon the **Borrowers Mr. Maheta Hareshbhai Nandlal** to repay the amount mentioned in the notice being **Rs. 7,12,000/- + interest (Rupees Seven Lakh Twelve Thousand + Interest)** within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **16th day of October of the year 2026.**

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of India, Atkot Branch** for an amount **Rs. 7,12,000/-** and interest thereon.

The Borrowers' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that Part and Parcel of the Residential Property consisting of Land Adm. R.S. No. 708/3, Plot No. 15/P-1, South Side Plot Area 78.19 Sq. Meter, situated at "Shakti Nagar", Street Nr. Chamunda Welding Work, Off Polarpara Road, Vill. : Jasdan, Tal. : Jasdan, Dist. : Rajkot, Pin - 360 050. **Boundaries of the property : North :** Plot No. 15 paiki, **South :** Plot No. 14, **East :** Plot No. 15 paiki, **West :** 25 Feet Broad Road

Date : 16.10.2026, Place : Atkot **Authorised Officer, Bank of India**

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SBCC INFRA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SBCC INFRA PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	11/05/2018
3.	Authority under which corporate debtor is incorporated / registered	ROC - Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309RJ2018PTC061218
5.	Address of the registered office and principal office (if any) of corporate debtor	81-82/194, Banar Road, Madan Mohan Vihar Khakkroya, Jodhpur, Rajasthan - 342027
6.	Insolvency commencement date in respect of corporate debtor	14/10/2026
7.	Estimated date of closure of insolvency resolution process	12/04/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name :** Mr. Aman Vijay **Registration no :** IBBI/IPA-001/IP-P-02831/2023-2024/14378
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Flat No. 102, Model Town Road / Jagatpura Road, Opposite Government Nursery, Jagatpura, Jaipur, Rajasthan - 302017 **Email:** ipamanvijay@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Flat No. 102, Model Town Road / Jagatpura Road, Opposite Government Nursery, Jagatpura, Jaipur, Rajasthan - 302017 **Email:** cirpsbccinfra@gmail.com
11.	Last date for submission of claims	28.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) **Web link:** https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Jaipur has ordered the commencement of a corporate insolvency resolution process of SBCC Infra Private Limited on 14.10.2026.

The creditors of SBCC Infra Private Limited, are hereby called upon to submit their claims with proof on or before 28.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

IP Aman Vijay
Reg. No.: IBBI/IPA-001/IP-P-02831/2023-2024/14378
Interim Resolution Professional
in the matter of SBCC Infra Private Limited
AFA Valid upto 31-12-2026

Date : 16.10.2026
Place : Jaipur

बैंक ऑफ़ बड़ौदा Bank of Baroda

Utran Branch : Opp. Sunrise Residency, Rajput Nivas Main Road, Utran - 394105, India.
Phone No. 0261 249964, **E-mail :** utran@bankofbaroda.bank.in

DEMAND NOTICE (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To, Mr. Hiren Chhaganbhai Prajapati (Borrower) &
Mrs. Dipal Hirenkumar Prajapati (Co-Borrower)

Date : 06/10/2026

Address : Flat No. C-302, Star Garden, Tadwadi Main Road, Variyav, Surat, City Variav So, Surat, Gujarat, India - 394520.
Property Address : Flat No. 502, 5th Floor, 'Star Garden', Building No. D/1, Moje Village - Variyav, Sub District - Adajan, District - Surat - 394520.

Sub.: Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" A/c Mr. Hiren Chhaganbhai Prajapati (Borrower) & Mrs. Dipal Hirenkumar Prajapati (Co-Borrower).

Dear Sir/s, - Ref : Credit facilities with our Bank of Baroda, Utran Branch, Surat.

1. We refer to our **Letter No. Retail-00000266254-LMS, Dated : 13/03/2020** conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilising the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Type of Facility	Limit	Rates of Interest	O/s as on 29/09/2026 (inclusive of interest up to 30/09/2026)
Housing Loan	Rs. 12,00,000/-	8.95%	**Rs. 7,53,212.03** + unapplied interest thereon + Legal & other Expenses

SECURITY AGREEMENT WITH BRIEF DESCRIPTION OF SECURITIES

All that Piece and Parcel of the Property bearing Flat No. 502 on the 5th Floor of the building known as 'Star Garden', Building No. D/1, constructed on the Land bearing Revenue Survey No. 1341, 1345, Block No. 1276, 1279, Draft Town Planning Scheme No. 36 (Variyav), Original Plot No. 29, 31, Final Plot No. 30, 32, situated at moje Village - Variyav, Sub District - Adajan, District - Surat, out of total land, the Flat having admeasuring about 42.63 Sq. Mtrs. built-up area along with proportionate undivided share in the land, C.O.P. and Road. Property in the name of Mrs. Dipal Hirenkumar Prajapati. **Bounded By :- East :** Adjacent Building No. D-2, **West :** Adjacent Building No. C, **North :** Adjacent Road, **South :** Adjacent Road.

You are also liable to pay further contractual rate of interest on the above amount from 01/10/2026 till realization. Since entire amount is overdue, you are also liable to pay penal interest @ 2% p.a. (simple interest). Please note that the Bank has calculated and claimed penal interest of 2% p.a. (simple interest). The account statement is enclosed herewith., **(2).** As you are aware, you have committed defaults in payment of interest/Installments on above loans/outstandings for the Quarter / month ended **June-2026** and thereafter. **(3).** Consequent upon the defaults committed by you, your loan account has been classified as non-performing asset on **25/09/2026** (mention date of classification as NPA) in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon., **(4).** Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs. 7,53,212.03 (Rupees Seven Lakh Fifty Three Thousand Two Hundred Twelve and Three Paisa Only) as on 29/09/2026 + un applied interest thereon + Legal & Other Expenses** as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note., **(5).** Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full., **(6).** We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act., **(7). We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available., (8).** Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Sd/-,
Authorised Officer,
Bank of Baroda, Surat

Date : 06/10/2026
Place : Surat

ACRE

ASSETS CARE & RECONSTRUCTION ENTERPRISES LTD
Corporate Office:-Unit No. 502, C Wing, ONE BKC, Plot No. C-66, G-Block Kurla Complex, Mumbai-400051
Registered Office:- 14Th Floor, Eros Corporate Tower, Nehru Place, New Delhi-110019

POSSESSION NOTICE UNDER SARFAESI ACT 2002

Whereas

The undersigned being the Authorized Officer of **ASSETS CARE & RECONSTRUCTION ENTERPRISES LTD** under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) rules 2002, issued demand notice upon the borrower mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ here under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **ASSETS CARE & RECONSTRUCTION ENTERPRISES LTD**

Name of Borrower / Co-Borrower /Gurantor/ Loan A/c No.	Description of Properties	Date of Demand Notice	Date of Possession	Amount in Demand Notice (in Rs.)
PBGJ576 Niraj Harishbhai Koshti (Borrower) Koshti Shashiben (Co-borrower) Koshti Hina Nirajkumar (Co-borrower) Harishbhai Ranchhodbhai Koshti (Guarantor)	F-1, Jayshree Soc., Ghodhaser Cross, Vatva Gidc, Dist: Ahmedabad, Gujarat - 382445 And Bounded As Follows: East:Road, West:Other House, North:House No – F-1, South:House No – F-4	20 May 26	13 Oct 2026	Rs. 5,25,597.17 + Interest and costs
PBGJ630 Kihla Jignesh Rameshbhai (Borrower) Kihla Rameshbhai Kanjibhai (Co-borrower) Kihla Ilaben Rameshbhai (Co-borrower) Kihla Dipak Rameshbhai (Co - borrower) Gohel Ramjibhai Dhirubhai (Guarantor)	House On Land Measured 900.00 Sq. Feet Of Plot No. 62 Situated At Sardhar Gram Tal Property No. 1524 Opp. Kudoz Pizza Parlous, At Village: Sardhar, Sub Dis. Rajkot, Rajkot And Bounded As Follows:900.00 Sq. Feet East:Property Of Abbasbhai, West:Property Of Hakabhai Keshubhai Gohil, North:Road, South:Property Of Isabhai Jambukiya	20 May 26	14 Oct 2026	Rs. 12,30,596.50 + Interest and costs
PBGJ258 Nileshkumar Ramanbhai Patel (Borrower) Patel Diptikumari Nileshkumar - (Co-borrower) Ramanbhai Dahyabhai Patel - (Co-borrower)	All that Piece and Parcel of Immovable Property House No. 523/1 Situated at Mora Faliya bearing of Mouje : Mogar, Taluka : Navsari, District : Navsari. 157.84 Sq. Mts. (188.78 Sq. Yds.) East:Naranbhai Parsottambhai's House, West:Raghabhai Bhanabhai's House, North:Vado, South:Karsanbhai Dahyabhai's House	06 June 26	13 Oct 2026	Rs. 12,81,046.3 /- + Interest and costs
PBGJ194 Jitendra Gabhaji Thakor (Borrower) Arunaben Jitendraji Thakor (Co-borrower) Gabhaji Bhalaji Thakor	House No.: 498, Colony: - 104 MIG, admeasuring 63-25 Sq.Mtr, Built Up Area 38-05 Sq.Mtr., name :- Gujarat Housing Board, bearing Revenue Survey No. 25 to 32, of village Ankleshwar, taluka Ankleshwar, District- Bharuch. 63-25 Sq.Mtr, Built Up Area 38-05 Sq.Mtr. East:Adj. Tenaments No.497, West:Adj. Side Open Space & Road, North:Adj. Open Comman Space, South:Adj. Road	20 May 26	13 Oct 2026	Rs. 15,41,165.72 + Interest and costs
PBGJ315 Ravikumar Sanmukhbhai Modi (Borrower) Sanmukhbhai Bhikhabhai Modi (Co-borrower) Bhartiben Sanmukhbhai Modi (Guarantor)	HOUSE NO.528/1, Admeasuring 51.56 Sq. Mtrs. Land Area and 112.41 Sq. Mtrs. Super Built Up Area situated at Kaiyal Gram Panchayat Property No. 528/1 of Mouje Village Kaiyal in the landmark known as "BALIYA VAAS", Taluka Kadi in the District of Mehsana and Registration Sub District of Kadi and Property belonging to JITENDRAJI GABHAJI THAKOR. 51.56 Sq. Mtrs. Land Area and 112.41 Sq. Mtrs. East:Road, West:Margin, North:Margin, South:House of Poonamji	20 May 26	14 Oct 2026	Rs. 10,79,609.88 + Interest and costs
PBGJ323 Patel Hiteshbhai Bharatbhai (Borrower) Patel Parvatiben Bharatbhai (Co-borrower) Pujaben Hiteshbhai Patel (Co-borrower) Patel Bharatbhai Gopalbhai (Guarantor)	House No.: 367, Sadak Faliu, Moje : Karanj, Sub Dist. : Mandvi, Dist. Surat admeasuring about 69.35 Sq. Mts. bearing of Village Karanj, Sub Dist. : Mandvi, Dist. Surat. 69.35 Sq. Mts. East:Raman Gopal Nu Ghar, West:Ismail Suleman nu Ghar, North:Open Land Road	20 May 26	14 Oct 2026	Rs. 13,11,977.17 + Interest and costs

The above-mentioned borrower/ Co-Borrower/guarantor are hereby given a 30 days Notice to repay the amount, else the mortgaged property will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

(Authorized Officer)
ASSETS CARE & RECONSTRUCTION ENTERPRISES LTD

Date:.17.10.2026 Place: GUJARAT

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notices** to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	**31790430001528**	**1) Salehaben Hafizbhai Beni, 2) Hafizbhai Ibrahimbhai Beni**	**10/08/2026 Rs.3,12,517/-** (Three Lakh Twelve Thousand Five Hundred and Seventeen Rupees Only) **as of 03/08/2026**	**Date: 15/10/2026 Time: 01:43 PM Symbolic Possession**
	Description of Secured Asset: All that right and Interest of Immovable Property bearing Milkat No.113, Old Milkat No.111, House No.113 Land Area admeasuring About 840 Sq.fit., situated at Village Mangadh, Taluka Idar and District Sabarkantha. **Boundaries by: East:** Road 10 Feet, **West:** Road 10 Feet, **North:** House of Mudassar Bhai, **South:** House of Mudassar Bhai.			
2	**33369610000384**	**1) Rajeev Rameshchndra Sharma, 2) Urmila Sharma**	**13/03/2026 Rs.30,61,998/-** (Thirty Lakh Sixty One Thousand Nine Hundred and Ninety Eight Rupees Only) **as of 12/03/2026**	**Date: 16/10/2026 Time: 08:55 AM Physical Possession**
	Description of Secured Asset: All that piece and parcel of Freehold Immovable Property being Plot No.E/6, having super Plot area admeasuring 600 Sq.yads., i.e. 501.67 Sq.mtrs., togetherwith Construction Erected to Erected Standing thereon in the Scheme known as 'GREENLAND THE ECO. VILLAGE", situated and lying on Non-Agricultural land bearing Survey No.482 Paiki 6 of Mouje Zamp, Taluka Sanand in the District Ahmadabad and Registration Sub District Sanand within the State of Gujarat the said Property is **Bounded as under: East:** Road, **West:** Sub Plot No.E/20, **North:** Sub Plot No.E/5, **South:** Sub Plot No.E/7.			
3	**33369610000371**	**1) Patel Snehalkumar Jashubhai, 2) Patel Foram Snehalkumar**	**13/03/2026 Rs.30,66,658/-** (Thirty Lakh Sixty Six Thousand Six Hundred and Fifty Eight Rupees Only) **as of 12/03/2026**	**Date: 16/10/2026 Time: 08:30 AM Physical Possession**
	Description of Secured Asset: All that piece and parcel of Freehold Immovable Property being Plot No.E/4, having super Plot area admeasuring 600 Sq.yads., i.e. 501.67 Sq.mtrs., togetherwith Construction Erected to Erected Standing thereon in the Scheme known as 'GREENLAND THE ECO. VILLAGE", situated and lying on Non-Agricultural land bearing Survey No.482 Paiki 6 of Mouje Zamp, Taluka Sanand in the District Ahmadabad and Registration Sub District Sanand within the State of Gujarat the said Property is **Bounded as under: East:** Sub Plot No.E/20, **West:** Road, **North:** Sub Plot No.E/3, **South:** Sub Plot No.E/5.			

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby is given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of **Jana Small Finance Bank Limited** has **taken possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of **Jana Small Finance Bank Limited.**

Place: Ahmedabad
Date: 16.10.2026

Sd/- Authorised Officer
For. Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: 208 to 213, 2nd Floor, Shangrila Arcade, Above Saraswat Bank, 100 Feet Anand Nagar Road, Shyamal, Ahmedabad, Gujarat-380015.

PRUDENT ARC LIMITED

Prudent ARC Limited

Unit No.611, 6th Floor, D Mall, Plot A-1, Netaji Subhash Place, Pitampura, New Delhi-110 034

APPENDIX – IV - A [Refer Proviso to Rule 8(6)]

E-AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTY

{Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002}

Reg: E-Auction Sale Notice for sale of immovable property under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the Public in general and in particular to the Borrower(s)**(1) Mr. Dhaval Anilbhai Rathod (Borrower/Mortgagor), (2) Mr Anilkumar Devsibhai Rathod (Co. Borrower) and(3) Mrs. Muktaben Anilbhai Rathod (Co. Borrower)** that the below described immovable property mortgaged/ charged to the secured creditor, the possession of which has been taken by the Authorized Officer of Prudent ARC Limited. Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis on 12.11.2026 and will be conducted "Online"** for recovery of **Rs. 13,66,008/- (Rupees Thirteen Lakhs Sixty Six Thousand &Eight only) as on 18.08.2023** due to Prudent ARC Limited (Prudent Trust -71/22) Secured Creditor from Borrower(s) **Mr. Dhaval Anilbhai Rathod (Borrower/Mortgagor), Mr. Anilkumar Devsibhai Rathod (Co. Borrower) And Mrs. Muktaben Anilbhai Rathod (Co. Borrower)** plus interest as applicable in terms of Financing Documents till realization of the outstanding dues, costs and charges due to Prudent ARC Limited (Prudent Trust – 71/22) – assignee of **(Agriwise Finserve Limited)** (Original Lender) - Secured Creditor.

Agriwise Finserve Limited (Original Lender) having assigned the financial asset(s) pertaining to the loans of the borrowers together with all its rights, title and interests in the financing documents and the underlying security interests, pledge and/or guarantees in respect of such loans in favour of Prudent ARC Limited (Acting in the capacity of Trustee of Prudent Trust –71/22) u/s 5 of the SARFAESI Act 2002.

Prudent ARC Limited (Prudent Trust – 71/22) Secured Creditor in exercise of the powers conferred under section 13(4) of the SARFAESI Act, read with the rules made thereunder has decided to sell by way of e-auction, the property as mentioned herein below (hereinafter referred to as "the said property").

SCHEDULE OF PROPERTY MORTGAGED/CHARGED TO THE SECURED CREDITOR

Item No.	Description of Property	Reserve Price	EMD Amount 10% of the Reserve Price
1.	All that parts & parcels of a Flat No.104 Admeasuring 59-64 Sq. Mts. Situated on First Floor of a Residential Apartment Named **'Shriraj Palace'** Constructed on the Land of Plot No.5 of **"Western Park"** of NA. Rs.No 233/1 Paiki Situated At Shapur Tal.Vanthali Dist. Junagadh Within Limits of Shapur Gram Panchayat **Owned By Shri. Dhaval Anilbhai Rathod. Boundaries as under: East:** ADJ. Flat No. 103, Common Wall **West:** ADJ. Plot After open Margin Land **North:** Junagadh-Vanthali Road After open Margin Land **South :** Stair Passage	**Rs.6,93,000/- (Rupees Six Lakh Ninety Three Thousand Only)**	**Rs.70,000/- (Rupees Seventy Thousand Only)**

Known Encumbrances, if any : Not known
The online bids shall be submitted through website https://sarfaesi.auctiontiger.net/EPROC/ as per schedule given below:

EMD Remittance	**EMD can be remitted in the following ways:** **(i) Deposit through EFT/NEFT/RTGS** **Name of Beneficiary: "Prudent Trust – 71/22"** Name of Bank : Union Bank of India. Account Number : 519501010036305 IFSC Code : UBIN0551953 Branch Address : Pithampura Branch, LU Block, New Delhi-110034 OR **(ii)** Demand Draft/Pay Order in the favor of **"Prudent Trust – 71/22"** payable at Delhi to be submitted at **Prudent ARC Limited,** 611, D-Mall, Plot No. A-1, Netaji Subhash Place, Pitampura, New Delhi-110 034.
Inspection of Property	**On 06.11.2026 between 11:00 AM to 2:00 PM**
Last date for submission of Online Application for BID	**11.11.2026 till 5:00 P.M.**
Date and Time of E-Auction	**12.11.2026 between 11:00 A.M. to 01:00 P.M. with Auto- Extension of Five Minutes Each in the event of bids placed in the last five minutes.**
Bid Multiplier	**Rs. 5,000/ - (Rupees Five Thousand Only)**

For detailed Terms and Conditions of the sale, please refer to the link provided in https://prudentarc.com secured creditor's website and https://sarfaesi.auctiontiger.net/EPROC/, secured creditor's approved service provider.
This may be treated as a Notice under Rule 8(6) and Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the Borrower(s) and Guarantor(s) of the loans about holding of e-auction on the above-mentioned dates.

Date: 15.10.2026
Place: New Delhi

Sd/- (Dharm Rakshit Pandey), Authorized Officer, Prudent ARC Limited (Prudent Trust - 71/22), Mobile: 9217343237

PRUDENT ARC LIMITED

Prudent ARC Limited

Unit No.611, 6th Floor, D Mall, Plot A-1, Netaji Subhash Place, Pitampura, New Delhi-110 034

APPENDIX – IV - A [Refer Proviso to Rule 8(6)]

E-AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTY

{Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002}

Reg: E-Auction Sale Notice for sale of immovable property under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the Public in general and in particular to the Borrower(s) **Mr. Kanajibhai Bhikhabhai Chaudhari (Borrower), Mrs. Shantaben Kanajibhai Chaudhari (Co Borrower)** And **Mr. Bhikhabhai Nathubhai Chaudhari (Co-Borrower/Mortgagor)** that the below described immovable property mortgaged/ charged to the secured creditor, the possession of which has been taken by the Authorized Officer of **Prudent ARC Limited.** Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis on 12.11.2026 and will be conducted "Online"** for recovery of **Rs.11,92,155/-(Eleven Lakhs Ninety Two Thousand One Hundred and Fifty Five Rupees Only)as on 29-04-2023**due to Prudent ARC Limited (Prudent Trust -71/22) Secured Creditor from Borrower(s) **Mr. Kanhajibhai Bhikhabhai Chaudhari (Borrower), Mrs. Shantaben Kanhajibhai Chaudhari (Co Borrower)** and **Mr. Bhikhabhai Nathubhai Chaudhari (Co-Borrower/Mortgagor)** plus interest as applicable in terms of Financing Documents till realization of the outstanding dues, costs and charges due to Prudent ARC Limited (Prudent Trust – 71/22) – assignee of **(Agriwise Finserve Limited)** (Original Lender) - Secured Creditor.

Agriwise Finserve Limited (Original Lender) having assigned the financial asset(s) pertaining to the loans of the borrowers together with all its rights, title and interests in the financing documents and the underlying security interests, pledge and/or guarantees in respect of such loans in favour of Prudent ARC Limited (Acting in the capacity of Trustee of Prudent Trust –71/22) u/s 5 of the SARFAESI Act 2002. **Prudent ARC Limited** (Prudent Trust – 71/22) Secured Creditor in exercise of the powers conferred under section 13(4) of the SARFAESI Act, read with the rules made thereunder has decided to sell by way of e-auction, the property as mentioned herein below (hereinafter referred to as "the said property").

SCHEDULE OF PROPERTY MORTGAGED/CHARGED TO THE SECURED CREDITOR

Item No.	Description of Property	Reserve Price	EMD Amount 10% of the Reserve Price
1.	All that piece and parcels of Property Bearing situation at Nagvasan Gram Panchayat Property No.30 Karan Vas (Gamthan), Admeasuring 712 Sq Ft Tal Siddhpur Dist Patan In Registration Sub District Siddhpur **Owned By Mr. Bhikhabhai Nathubhai Chaudhari. Boundaries as under: East:** Property of Rugnathbhai Ganeshbhai Chaudhari **West:** Road **North:** Property of Shankarbhai Hermrajbhai Chaudhari **South:** Property of Abherajbhai Umedbhai Chaudhari	**Rs.10,60,000/- (Rupees Ten Lakh Sixty Thousand Only)**	**Rs.1,06,000/- (Rupees One Lakh Six Thousand Only)**

Known Encumbrances, if any : Not known
The online bids shall be submitted through website https://sarfaesi.auctiontiger.net/EPROC/ as per schedule given below:

EMD Remittance	**EMD can be remitted in the following ways:** **(i) Deposit through EFT/NEFT/RTGS** **Name of Beneficiary: "Prudent Trust – 71/22"** Name of Bank : Union Bank of India. Account Number : 519501010036305 IFSC Code : UBIN0551953 Branch Address : Pithampura Branch, LU Block, New Delhi-110034 OR **(ii)** Demand Draft/Pay Order in the favor of **"Prudent Trust – 71/22"** payable at Delhi to be submitted at **Prudent ARC Limited,** 611, D-Mall, Plot No. A-1, Netaji Subhash Place, Pitampura, New Delhi-110 034.
Inspection of Property	**On 06.11.2026 between 11:00 AM to 2:00 PM**
Last date for submission of Online Application for BID	**11.11.2026 till 5:00 P.M.**
Date and Time of E-Auction	**12.11.2026 between 11:00 A.M. to 01:00 P.M. with Auto- Extension of Five Minutes Each in the event of bids placed in the last five minutes.**
Bid Multiplier	**Rs. 5,000/ - (Rupees Five Thousand Only)**

For detailed Terms and Conditions of the sale, please refer to the link provided in https://prudentarc.com secured creditor's website and https://sarfaesi.auctiontiger.net/EPROC/, secured creditor's approved service provider.
This may be treated as a Notice under Rule 8(6) and Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the Borrower(s) and Guarantor(s) of the loans about holding of e-auction on the above-mentioned dates.

Date: 15.10.2026
Place: New Delhi

Sd/- (Dharm Rakshit Pandey), Authorized Officer, Prudent ARC Limited (Prudent Trust - 71/22), Mobile: 9217343237

IndusInd Bank

કબજા નોટીસ (સ્થાવર મિલકત માટે)

ઈન્ડસઇન્ડ બેંક લીમીટેડ, પીએનએ હાઉસ, પહેલો માળ, પ્લોટ નં. ૫૭ અને ૫૭/૧, રોડ નં. ૧૭, ઈએસઆઈસી ઓફીસ, એમઆઈડીસી, અંધેરી (ઇસ્ટ), મુંબઈ–૪૦૦૦૯૩

(સિક્યોરીટી ઇન્ટરેસ્ટ એન્ફોર્સમેન્ટ નિયમો, ૨૦૦૨ ના નિયમ ૮(૧) સાથે વંચાતા પરિશિષ્ટ ૪ મુજબ)

જણાવાનું કે ઇન્ડસઇન્ડ બેંક લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને રજીસ્ટર્ડ પોસ્ટ મારફત માંગણા નોટીસ જારી કરીને નીચે જણાવેલ દેવાદરો અને સહદેવાદારોને આ નોટીસમાં જણાવેલ રકમ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની દર ચુકવવા જણાવ્યું હતું. દેવાદારો/સહ–દેવાદાર(રો) રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદારો અને જાહેર જનતાને આથી જાણ કરવામા આવે છે કે નીચે સહી કરનારે જણાવેલ નિયમોના નિયમ ૯ સાથે વંચાતી જણાવેલ એકટની કલમ ૧૩ની પેટા કલમ (૪) હેઠળ તેમને પ્રાપ્ત સત્તાન ઉપયોગ કરીને અહી નીચે જણાવેલ મિલકતનો કબજો લઈ લીધો છે. ખાસ કરીને દેવાદાર/સહ–દેવાદાર(રો) અને જાહેર જનતાને આથી મિલકત સાથે કોઈ સોદો ન કરવા સાવધ કરવા આવે છે અને મિલકત સાથેના કોઈપણ સોદા ઈન્ડસઇન્ડ બેંક લીમીટેડની નીચે જણાવેલ રકમ અને તેના પરના યડત્ ચાર્જ વત્તા કરાયેલ કોસ્ટ ચાર્જીસ અને ખર્ચના ચાર્જને આધિન રહેશે.

ક્રમ નં.	દેવાદાર/સહ–દેવાદારનું નામ અને લોન એકાઉન્ટ	માંગણા નોટીસની તારીખ	કુલ બાકી રકમ
૧	**ચંદ્રેશ મગનલાલ જોષી, સરનામું :** ૧ ૦૨, અપુર્વા રેસિડેન્સી, ૯/૮, પટેલ કોલોની, રોડ નં. ૨, જામનગર સિટી, જામનગર, ગુજરાત–૩૬૧૦૦૮, **સહ–દેવાદાર : જોષી જીજ્ઞાશાબેન જે ચંદ્રેશભાઇના પત્ની,** ૨૦૩, શિવ એવન્યુ, ગોલ્ડન સિટી, પોલીસ હેડ ક્વાર્ટર પાછળ, એમ કોર્પ+ઓજુ), ખોડિયાર કોલોની, જામનગર, ગુજરાત–૩૬૧૦૦૬ **એગ્રીમેન્ટ નંબર :** GJJ05154M	૦૧–૦૮–૨૦૨૪ કબજાની તારીખ ૧૪–૧૦–૨૦૨૬	**રૂા. ૧૧૧૮૭૫૧.૩૬/– (રૂપિયા અગિયાર લાખ અઠાર હજાર સાતસો એકાવન અને છપ્પન પૈસા પુરા) ૩૧–૦૭–૨૦૨૪ મુજબ અને તેના પરનું યડત વ્યાજ, વત્તા કરાયેલ કોસ્ટ, ચાર્જિસ અને ખર્ચ.**

સ્થાવર મિલકતોની વિગત : જામનગર સીટી, જામનગર મ્યુન્સિપલ કોર્પોરેશનની હદમાં, રેવન્યુ સર્વે નં. ૫૪ ની અસલ જમીનની, વિભાપર ગામ ક્ષેત્રફળ ૨૩૭૫.૦૦ ચો.મી. જામનગર મ્યુન્સિપલ કોર્પોરેસન ની મંજુરી દ્વારા બિન ખેતીલાયક ૧ થી ૧૧૧ રેસીડેન્શીયલ પ્લોટમાં તબીદલ કરાઇ હતી અને કલેકટર જામનગર આદિત્ય પાર્ક તરીકે જાણીતા આ પ્લોટમાંથી પ્લોટ નં. ૨૨ને જામનગર મ્યુન્સિપલ કોર્પોરેશનના આદેશથી ૨ પેટા પ્લોટમાં, પેટા પ્લોટનં. ૨૨/૧ અને ૨૨/૨માં વિભાજીત કરાયા હતાં, આ પેટા પ્લોટમાંથી પ્લોટ નં. ૨૨/૨ ક્ષેત્રફળ પ્લોટ એરિયા ૩૪૧.૭૬ ચો.મી., સીટી સર્વે નં.૨૫૪૭/૨૨/૨, શીટ નં. ૧૯૨, વોર્ડ નં. ૧૧, શ્યામ ટાવર–૨ રેસીડેન્શીયલ એપાર્ટમેન્ટની, જણાવેલ મિલકત પર જામનગર મ્યુન્સિપલ કોર્પોરેશનની મંજુરીથી બંધાયેલ, શ્યામ ટાવરના ફ્લેટ નં. ૨૦૪ ની ક્ષેત્રફળ બિલ્ટ અપ એરિયા ૨૮. ૨૬ ચો.મી. અને સુપર બિલ્ટ અપ એરિયા ૬૧.૨૩ ચો.મી. **ચતુ:સીમા :** ઉત્તર: ઓટીએસ અને ફ્લેટ નં. ૨૦૫, દક્ષિણ: ઓટીએસ અને સબ પ્લોટ નં. ૨૨/૧, પુર્વ: ઓટીએસ, કોમન પેસેજ અને ફ્લેટ નં. ૨૦૩, પશ્ચિમ: ઓટીએસ અને રેવન્યુ સર્વે નં. ૫૫/પૈકીની જમીન.

તારીખ: ૧૪–૧૦–૨૦૨૬ **નોંધ : તમારા તમામ પત્રવ્યવહારોમાં** **અધિકૃત અધિકારી,**
સ્થળ: જામનગર **લોન એગ્રીમેન્ટ નંબર જણાવવો.** **ઇન્ડસઇન્ડ બેંક લીમીટેડ**

CEN RO thoughtful regeneration

સીએફએમ એસેટ રીકન્સ્ટ્રકશન પ્રાઇવેટ લીમીટેડ

કોર્પોરેટ ઓફીસ: પહેલો માળ, વોકફીલ્ડ હાઉસ, સ્પ્રોટ રોડ, બાલાર્ડ ઇસ્ટ, મુંબઇ–૪૦૦૦૩૮.

કબજા નોટીસ

પરિશિષ્ટ– ૪ (સ્થાવર મિલકત માટે) નિયમ ૮(૧) સાથે વાંચતા

જણાવાનું કે, સીએફએમ એસેટ રીકન્સ્ટ્રકશન પ્રાઇવેટ લીમીટેડ (સીએફએમએઆરસી ટ્રસ્ટ–૧૯૬ તરીકે તેની ક્ષમતામાં કાર્યરત) ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨ ના ૫૪) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતા નિયમ ૧૩(૧૨), ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરી આ નોટીસમાં જણાવેલ રકમ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું. દેવાદારો/સહ–દેવાદાર(રો) રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદારો અને સહદેવાદારોને આ નોટીસમાં જણાવેલ રકમ અને આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની ઉપરાંત, સર્વગ્રામ ફિનકેર પ્રાઇવેટ લીમીટેડને સરફેસી એક્ટ, ૨૦૦૨ ની કલમ ૫ ની જોગવાઇઓ હેઠળ સર્વગ્રામ ફિનકેર પ્રાઇવેટ લીમીટેડ અને સીએફએમ એસેટ રીકન્સ્ટ્રકશન પ્રાઇવેટ લીમીટેડ વચ્ચે કરાયેલ એસાઇનમેન્ટ એગ્રીમેન્ટ તારીખ ૦૪.૧૧.૨૦૨૫ દ્વારા સીએફએમ એસેટ રીકન્સ્ટ્રકશન પ્રાઇવેટ લીમીટેડની તરફેણમાં ઉપરોક્ત લોન એકાઉન્ટોના સંપુર્ણ બાકી ઋણ તેમજ નીચેની સિક્યોરીટીઝના તમામ હક, ટાઇટલ અને હિંત સોંપેલ છે.

દેવાદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી, દેવાદારો અને જાહેર જનતાને આથી નોટીસ આપવામાં આવે છે કે નીચે સહી કરનાર જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ એકટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં ઉપર જણાવેલ મિલકતનો **સાંકેતિક કબજો** નીચે સહી કરનારે નીચે કોલમ કબજાની તારીખમાં જણાવેલ તરીકે લઈ લીધોછે. વ્યક્તિઓ તેમજ બેંકના કબજામાં રહેલ ગીરો મિલકતની વિગતો નીચે આપેલ છે:

દેવાદાર(રો) / સહ–દેવાદાર(રો) અને જામીનદાર(રો) / ભાગીદાર / ગીરવેદાર(રો) કસ્ટમરનું નામ	માંગણા નોટીસની તારીખ અને રકમ	કબજાની તારીખ
ઉર્વેશ અશોકકુમાર મોદી (દેવાદાર), નિરુપમાબેન ઉર્વિશકુમાર મોદી (સહ–દેવાદાર), પુષ્પાબેન અશોકકુમાર મોદી (સહ–દેવાદાર), ભાવેશકુમાર અશોકકુમાર મોદી (સહ–દેવાદાર) (લોન નં. BLSEC00000468)	માંગણા નોટીસની તારીખ **૦૩–૦૬–૨૦૨૬** અને રૂા. **૩૫૮૬૫૦/–** (રૂપિયા ત્રણ લાખ અઠ્ઠાવન હજાર છસ્સો સત્તાવન પુરા) **૨૫–૦૫–૨૦૨૬** મુજબ	13-10-2026
ગીરો મિલકત : આકારણી સેન્સીયસ નં. ૧/૯/૭૦/૭૧ સિટી સર્વે નં. ૧૧૧, શિટ નં. ૬/૬, બિલ્ટ અપ ૮૬.૧૨૧૪ ચો.મી., જાણીવાડો સીમ, પોળ, મુકામ અને તાલુકો–વિસનગર, જિલ્લો–મહેસાણા, રાજ્ય–ગુજરાત–૩૮૪૩૧૫ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા.(ક્ષેત્રફળ :ચો.મી.૮૬.૧૨૧૪.૦૦) **ચતુ:સીમા :** પુર્વ :પડખેનો સિટીસર્વે નં.૧૧૩ અને૧૧૦,પશ્ચિમ :રસ્તો, દક્ષિણ :જાણીવાડા થી દરબાર ઓડનો જાહેર રસ્તો, ઉત્તર : સિંધી વાસુદેવ જસુમલની પડખેની મિલકત		
દક્ષાબેન મોંઘજીભાઇ ચૌધરી (દેવાદાર), નિલેષકુમાર મોંઘજીભાઇ ચૌધરી (સહ–દેવાદાર) (લોન નં. FLSEC00005129)	માંગણા નોટીસની તારીખ **૦૬–૦૩–૨૦૨૬** અને રૂા. **૨૦૩૮૦૫/–** (રૂપિયા બે લાખ ત્રણ હજાર આઠસો પાંચ પુરા) **૩૦–૦૧–૨૦૨૬** મુજબ	13-10-2026
ગીરો મિલકત : રાણપુર ગ્રામ પંચાયત મિલકત નં. ૪૨૪ અને એસેસમેન્ટ સિરીયલ નં. ૪૨૪, જુનો ગામતળ (ક્ષેત્રફળ : ચો. ફુટ ૬૭૫.૦૦), ચૌધરીવાસની સીમ, તાલુકો–રાણપુર, તાલુકો–સતલાસણા, જિલ્લો–મહેસાણા, રાજ્ય–ગુજરાત–૩૮૪૩૪૦ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** પુર્વ : વિરમહારાજનું મંદિરની મિલકત, પશ્ચિમ : રસ્તો, દક્ષિણ : ભીમજીભાઇ ચૌધરીનો પ્લોટ, ઉત્તર : રસ્તો		
દિલીપસિંહ જલુભા જાડેજા (દેવાદાર), કાજલ દિલીપસિંહ જાડેજા (સહ–દેવાદાર), જાલમસિંહ ભીખાજી જાડેજા (સહ–દેવાદાર) (લોન નં. PLSEC00001883)	માંગણા નોટીસની તારીખ **૦૨–૦૩–૨૦૨૬** અને રૂા. **૨૯૭૧૭૦/–** (રૂપિયા બે લાખ સત્તાણું હજાર એકસો સીત્તેર પુરા) **૩૦–૦૧–૨૦૨૬** મુજબ	15-10-2026
ગીરો મિલકત : ગામતળ હાઉસ મિલકત નં. ૩૦ ક્ષેત્રફળ ૧૫X૬૦=૯૦૦ ચો. ફુટ (૮૩.૬૪ ચો.મી.) મોજે–ઇચ્છાવાડા રજીસ્ટ્રેશન જિલ્લો–સુરેન્દ્રનગર અને પેટા જિલ્લો–દસાડા ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** પુર્વ : જાડેજા રતનસિંહ ભીખાજીની મિલકત, પશ્ચિમ : વાઘેલા વિસભા વખતસંગની મિલકત, દક્ષિણ : દેવાભાઇ ખોડાભાઇ પરમારની મિલકત, ઉત્તર : રોડ		
રમેશભાઇ મગનભાઇ ખંભાડિયા (દેવાદાર), ભાવનાબેન રમેશભાઇ ખંભાડિયા (સહ–દેવાદાર) (લોન નં. BLSEC00003717)	માંગણા નોટીસની તારીખ **૩૦–૧૨–૨૦૨૫** અને રૂા. **૧૬૮૧૬૮૨/–** (રૂપિયા સોળ લાખ એકયાંશી હજાર છસ્સો બ્યાંશી પુરા) **૨૨–૧૨–૨૦૨૫** મુજબ	15-10-2026
ગીરો મિલકત : મુકામ–ગ્રામ પંચાયત મિલકત નં. ૪૦૧, ૪૦૮, ગામતળ, ચાચકા ગ્રામ પંચાયત, મુકામ–ગામ–ચાચકા, તાલુકો–ચુડા, જિલ્લો–સુરેન્દ્રનગર, રાજ્ય–ગુજરાત ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. એરિયા ૧૯૫૦ (૬૦X૩૨.૫) ચો. ફુટ (૧૮૧.૧૬ ચો.મી.) **ચતુ:સીમા :** પુર્વ : ભુદરભાઇ લીવરાજભાઇનું ઘર, પશ્ચિમ : અમરતભાઇ ગંગારામભાઇનું ઘર, દક્ષિણ : ભીખાભાઇ રદબાભાઇની જમીન, ઉત્તર : રોડ		
રાઠોડ મહેશભાઇ કમાભાઇ (દેવાદાર), રાઠોડ આશાબેન મહેશભાઇ (સહ–દેવાદાર), રાઠોડ કમાભાઇ રુપાભાઇ (સહ–દેવાદાર) (લોન નં. FLSEC00007939)	માંગણા નોટીસની તારીખ **૩૦–૦૧–૨૦૨૬** અને રૂા. **૬૨૩૭૨૭/–** (રૂપિયા છ લાખ ત્રેવીસ હજાર સાતસો સત્યાવીસ પુરા) **૧૬–૦૧–૨૦૨૬** મુજબ	15-10-2026
ગીરો મિલકત : ખાખોઇ, તાલુકો–બોટાદ, જિલ્લો–બોટાદ, ગુજરાત રાજ્ય, ખાખોઇ ગ્રામ પંચાયત મિલકત નં. ૧૪૦ (હાઉસ નં. ૧૪૧), ક્ષેત્રફળ ૧૦૫૦ (૩૦X૩૫) ચો. ફુટ ૯૭.૫૪ ચો.મી. ખાતેની રેસિડેન્સીયલ મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** પુર્વ : બુધાભાઇનો પ્લોટ, પશ્ચિમ : સામતભાઇ માયાભાઇની મિલકત, દક્ષિણ : રોડ, ઉત્તર : રોડ		
ખાસ કરીને અહીં ઉપર જણાવેલ દેવાદારો અને જાહેર જનતાને આથી મિલકત સાથે કોઇ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેના કોઇપણ સોદા **સીએફએમ એસેટ રીકન્સ્ટ્રકશન પ્રાઇવેટ લીમીટેડ**ની આ નોટીસમાં જણાવેલ રકમ તેમજ પુરેપુરી ચુકવણી અને/અથવા છુટકારા સુધી ઉપર જણાવેલ વિગતોમાં દશાવેલ તારીખ સુધી બાકી રકમની સ્ટેટસના આગામી દિવસથી કરારના દરે ચડત વ્યાજ અને ચડત વ્યાજ, આકસ્મિક ખર્ચ, કોસ્ટ અને ચાર્જિસ વગેરેના ચાર્જને આધિન રહેશે. આ ઉપરાંત, સિક્યોર્ડ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં, એક્ટની કલમ ૧૩ ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

ઉપર જણાવેલ મિલકતોની વિગતોની નોંધ લેવા વિનંતી છે.

તારીખ: ૧૭–૧૦–૨૦૨૬ **અધિકૃત અધિકારી, સીએફએમ એસેટ રીકન્સ્ટ્રકશન પ્રાઇવેટ લીમીટેડ**
સ્થળ: ગુજરાત **(સીએફએમએઆરસી ટ્રસ્ટ–૧૯૬ ના ટ્રસ્ટી તરીકે તેની ક્ષમતામાં કાર્યરત)**

IndiaShelter Home Loans

ઇન્ડિયા શેલ્ટર ફાયનાન્સ કોર્પોરેશન લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : ૬ઠ્ઠો માળ, પ્લોટ નં. ૧૫, સેક્ટર–૪૪, ઇન્ડસ્ટ્રીયુશનલ એરિયા, ગુરુગ્રામ, હરિયાણા–૧૨૨૦૦૨.

શાખા ઓફીસ : ૩જો –બી, ત્રીજો માળ, સ્વસ્તિક એવન્યુ, સીટી સર્વે નં. ૧/જી/૧૩૫, બરોડ બેંકની ઉપર, સ્ટેટ બેંક ઓફ ઇન્ડિયા પાસે, લાલ બંગલો રોડ, જામનગર–૩૫૧૦૦૧, **શાખા ઓફીસ :** ૧૧૧, ૧૧૨, પહેલો માળ, મેરી ગોલ્ડ–૨, બહાદુદ્દિન કોલેજ સામે, કોલેજ રોડ, જુનાગઢ, ગુજરાત–૩૬૨૦૦૧

જાહેર નોટીસ – સ્થાવર મિલકતોના વેચાણ માટે હરાજી

(સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨) ના નિયમ ૯(૧) હેઠળ)

સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ ઇન્ડિયા શેલ્ટર કોર્પોરેશન (આઇએસએકૃસી) (સિક્યોર્ડ લેણદાર) ને ગીરો કરાયેલ સ્થાવર મિલકત(તો) ના વેચાણ માટે નોટીસ

આથી ખાસ કરીને દેવાદાર(રો), સહ–દેવાદાર(રો) અને જામીનદાર (રો) અથવા તેમના કાનુની વારસદારો/પ્રતિનિધિઓ અને જાહેર જનતાને નોટીસ આપવામાં આવે છે કે નીચે દર્શાવેલ મિલકત/તો સિક્યોર્ડ લેણદારને ગીરો/ચાર્જ કરાયેલ છે, જેનો કબજો આઇએસએકૃસી (સિક્યોર્ડ લેણદાર) ના અધિકૃત અધિકારીએ લઇ લીધો છે, જે નીચે જણાવેલ દેવાદારો, સહ–દેવાદારો અથવા જામીનદારો પાસેથી બાકી રકમની વસુલાત માટે "જ્યાં છે", "જે છે" અને "જેમ છે" ના ધોરણે **૩૧.૧૦.૨૦૨૬** ના રોજ વેચવામાં આવશે. રીઝર્વ કિંમત અને અર્નેસ્ટ મની ડિપોઝીટ નીચે જણાવેલ છે.

જાહેર હરાજીમાં ભાગ લેવા માટે ઇએમડી ધરાવત સીલબંધ એન્વેલોપ શાખા/**કોર્પોરેટ ઓફીસ : ૩જો –બી, ત્રીજો માળ, સ્વસ્તિક એવન્યુ, સીટી સર્વે નં. ૧/જી/૧૩૫, બરોડ બેંકની ઉપર, સ્ટેટ બેંક ઓફ ઇન્ડિયા પાસે, લાલ બંગલો રોડ, જામનગર–૩૫૧૦૦૧, શાખા ઓફીસ : ૧૧૧, ૧૧૨, પહેલો માળ, મેરી ગોલ્ડ–૨, બહાદુદ્દિન કોલેજ સામે, કોલેજ રોડ, જુનાગઢ, ગુજરાત–૩૬૨૦૦૧** માં ૩૦.૧૦.૨૦૨૬ ના રોજ સાંજે ૫ વાગ્યે અથવા એ પહેલા આઇએસએકૃસીના અધિકૃત અધિકારીને જમા કરવાના રહેશે.

લોન એકાઉન્ટ નં. /દેવાદાર(રો)/ સહ દેવાદાર(રો) /જામીનદાર/(રો) /કાનુની વારસદાર(રો) /કાનુની પ્રતિનિધિ(ઓ)ના નામ	માંગણા નોટીસની તારીખ મુજબ બાકી રકમ	કબજાનો પ્રકાર (પ્રત્યક્ષ/પરોક્ષ)	રીઝર્વ કિંમત અર્નેસ્ટ મની
HLJTCHLONS000005098783 / AP-10233471 **શ્રીમતી હેતલબેન નાનજીભાઇ સોલંકી, શ્રી નાનજીભાઇ સોલંકી**	**તારીખ : ૧૦.૧૦.૨૦૨૫ રૂા. ૨૦,૬૫,૨૬૭.૨૯/– (રૂપિયા વીસ લાખ પંચાણું હજાર બસ્સો સડ્સઠ અને ઓગણત્રીસ પૈસા પુરા)**	**ભૌતિક કબજો**	**રૂા. ૧૬,૫૦,૦૦૦/– રૂા. ૧,૬૫,૦૦૦/–**
મિલકતની વિગત : પ્લોટ/હાઉસ/ફ્લેટ નં. સબ પ્લોટ નં. ૭૨/૩, પ્રમુખ નગર, આશાપુરા ચોકડી પાસે, રાજકોટ–ગોંડલ નેશનલ હાઇવે, ગોંડલ, પેટા જિલ્લો ૭૨/૩, ગોંડલ રેવન્યુ સર્વે નં. ૬૯૧ પૈકી ૬૯૪/૮, ૬૯૪/૯ અને ૬૮૦ પૈકી પ્લોટનં. ૭૨, સબ પ્લોટ નં. ૭૨/૩, જમીન એરિયા ક્ષેત્રફળ ૪૮.૧૩ ચો .મી., પ્રમુખ નગર૨ માં, નજીકનું લેન્ડમાર્ક, આશાપુરા ચોકડી પાસે, રાજકોટ ગોંડલ નેશનલ હાઇવે, ગોંડલ, જિલ્લો રાજકોટ, ગુજરાત રાજ્ય– ૩૬૦૩૧૧ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા: ઉત્તર: પ્લોટ નં. ૭૩, દક્ષિણ: સબ પ્લોટ નં. ૭૨/૨,પુર્વ: રોડ, પશ્ચિમ: પ્લોટનં. ૮૬			
HL32SVLONS000005118783 / AP-10277382 **૧. શ્રીમતી જાદવ ભાવના રાહુલ, ૨. શ્રી જાદવ રાહુલ,**	**તારીખ : ૧૩.૦૪.૨૦૨૬ રૂા. ૧૦૯૩૬૭૯/– (રૂપિયા દસ લાખ ત્રાણું હજાર છસ્સો ઓગણએંસી પુરા)**	**ભૌતિક કબજો**	**રૂા. ૧૦,૦૦,૦૦૦/– રૂા. ૧,૦૦,૦૦૦/–**
મિલકતની વિગત : સબ પ્લોટ નં. ૫૪/૧૧, રેવન્યુ સર્વે નં. ૯૯/પૈકી જમીન એરિયા ક્ષેત્રફળ આશરે ૫૩.૩૫ ચો.મી. બાંધકામ એરિયા ક્ષેત્રફળ ૩૬.૪૦ ચો.મી., રાધે શ્યામ સોસાયટી તરીકે જાણીતી સ્કીમ, જકેશ્વર મહાદેવ મંદિર પાસે, સિક્કા મેઇન રોડ પડખે, મુકામ–સિક્કા, તાલુકો–જિલ્લો–જામનગર, ગુજરાત–૩૬૧૧૪૦ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા : ઉત્તર : રોડ, દક્ષિણ : સબ પ્લોટ નં. ૫૪/૧, પુર્વ : સબ પ્લોટ નં. ૫૪/૧૦, પશ્ચિમ : પ્લોટ ન. ૫૬			

શરતો અને નિયમો: ૧) નિયત ટેન્ડર/બીડફોર્મ અને વેચાણની શરતો અને નિયમો શાખા/**કોર્પોરેટ ઓફીસ : ૩જો –બી, ત્રીજો માળ, સ્વસ્તિક એવન્યુ, સીટી સર્વે નં. ૧/જી/૧૩૫, બરોડ બેંકની ઉપર, સ્ટેટ બેંક ઓફ ઇન્ડિયા પાસે, લાલ બંગલો રોડ, જામનગર–૩૫૧૦૦૧, શાખા ઓફીસ : ૧૧૧, ૧૧૨, પહેલો માળ, મેરી ગોલ્ડ–૨, બહાદુદ્દિન કોલેજ સામે, કોલેજ રોડ, જુનાગઢ, ગુજરાત–૩૬૨૦૦૧** ખાતે કોઇપણ ચાલુ દિવસે સવારે ૧૦.૩૦ થી ૫.૦૦ વાગ્યા દરમિયાન ઉપલબ્ધ રહેશે. ૨) સ્થાવર મિલકત રીઝર્વ કિંમતથી ઓછી કિંમતે વેચવામાં આવશે નહી. ૩) **ઉપરોક્ત મિલકત/તોની ખરીદી માટે જમા કરાયેલ તમામ બીડ/ટેન્ડરો દિલ્હી ખાતે ચુકવવાપાત્ર ઇન્ડિયા શેલ્ટર ફાયનાન્સ કોર્પોરેશન લીમીટેડની તરફેણમાં ડિમાન્ડ ડ્રાફટના માર્ગે ઉપર જણાવેલ અર્નેસ્ટ મની ડીપોઝીટ સાથે હોવા જોઇએ. ડિમાન્ડ ડ્રાફટ હરાજી પછી અસફળ બીડરોને પરત કરવામાં આવશે.** ૪) સૌથી ઉચા બીડરને સફળ બીડર તરીકે ઘોષિત કરવામાં આવશે. જણાવાનું કે તે/તેણી બીડ કરવા કાયદાકીય રીતે લાયક હોવા જોઇએ વધુમા જણાવાનું કે બીડની રકમ રીઝર્વ કિંતથી ઓછી ન હોવી જોઇએ. ઓફર કરાયેલ રકમ અપુરતી લાગે અથવા તેનો સ્વીકાર સલાહ ભર્યો ન લાગે ત્યારે સૌથી ઉચી બીડને ઇન્કાર/સ્વીકારની અધિકૃત અધિકારીની વિવેકબુદ્ધિને આધિન રહેશે. ૫) ભાવી બીડરો આગોતરી મુલાકાતથી **૨૭.૧૦.૨૦૨૬ ના રોજ સવારે ૧૧:૦૦ અને સાંજે ૫.૦૦ વાગ્યા દરમિયાન** મિલકત જોઇ શકે છે. ૬) **સફળ બીડર તરીકે ઘોષીત કરાયેલ વ્યક્તિ ઘોષણા પછી તરત જ ખરીદીના નાણાં/સર્વોચ્ચ બીડની રકમના ૨૫ ટકા ઇએમડી સહીત અધિકૃત અધિકારીને ૨૪ કલાકમાં જમા કરવાના રહેશે. આવા જમામાં કસુર ના કિસ્સામાં, મિલકત સત્વરે ખાનગી સંધિ દ્વારા નવી હરાજી/વેચાણ કરવામાં આવશે. ૭) ઉપર જણાવ્યા મુજબ શરૂઆતી જમાના કિસ્સામાં, ખરીદની કિંમતના બાકીનાં નાણાં ખરીદારે મિલકતના વેચાણની મંજુરીની તારીખથી ૧૫ દિવસની અંદર અથવા તે પહેલા અધિકૃત અધિકારીને જમા કરવાના રહેશે. આવા દિવસો સિવાય અથવા ૧૫મો દિવસ રવિવાર અથવા અન્ય રજા હોય તો, ૧૫માં દિવસ પછીના પહેલા ઓફીસના દિવસે જમા કરવાના રહેશે.** ૮) ઉપર જણાવેલ ગાળા દરમિયાન કોઇપણ ચુકવણીમાં કસુરના કિસ્સામાં, મિલકત ખાનગી સંધિ દ્વારા નવી હરાજી/વેચાણ માટે મુકવામાં આવશે. જમા કરેલ રકમ તેમજ ઇએમડી ઇન્ડિયા શેલ્ટર ફાયનાન્સ કોર્પોરેશન લીમીટેડ દ્વારા જપ્ત કરવામાં આવશે અને કસુરવાર ખરીદાર મિલકત પ્રત્યેના તમામ હકો ગુમાવશે. ૯) ઉપરોક્ત વેચાણ આઇએસએકૃસીની અંતિમ મંજુરીને આધિન રહેશે, ઇચ્છુક વ્યક્તિઓને કાનુની અને અન્ય બાકી જેવી કે વેચાણ/મિલકત વેરા, ઇલેક્ટ્રીસીટી બાકી અને સોસાયટીના બાકી, સંબંધિત ડિપાર્ટમેન્ટ/ઓફીસોની બાકી અંગે ચકાસણી/ ખાતરી કરવા વિનંતી છે. કંપની મિલકત પરની કોઇપણ બાકી રકમની ચુકવણીની જવાબદારી લેતી નથી. **૧૦)** ૧ ટકા ટીડીએસ, જો કોઇ, હોય તો, ઘોષિત કરાયેલ સૌથી ઉચી બીડની રકમ પર સૌથી ઉચા બીડરે ચુકવવાપાત્ર રહેશે. સૌથી ઉચા બીડર દ્વારા જમા કરાયેલ તમામ ચુકવણીઓ કંપનીના પેનમાં હોવી જરૂરી છે અને ચલાનની નકલ કંપનીમાં જમા કરવાની રહેશે. **૧૧)** વેચાણ કડકપણે આ જાહેરાતમાં જણાવેલ અને નિયત ટેન્ડર ફોર્મમા જણાવેલ શરતો અને નિયમોને આધિન રહેશે. **૧૨)** સફળ બીડર/ખરીદાર કાનુની મજબ લાગુ રજીસ્ટર્ડ વેચાણ સર્ટીફીકેટ મેળવવા માટે તમામ સ્ટેમ્પ ડયુટી, રજીસ્ટ્રેશન ફી અને આકસ્મિક ખર્ચા ભોગવવાના રહેશે. **૧૩)** અધિકૃત અધિકારી કોઇપણ કારણ જણાવ્યા વગર બીડનો સ્વીકાર અથવા ઇન્કાર અથવા ટેન્ડર મોકુફ/મુલતવી/રદ કરવાનો સંપુર્ણ હક ધરાવે છે અને કોઇપણ આગોતરી નોટીસ વગર આ વેચાણની કોઇપણ શરતો અને નિયમોમાં સુધારો કરવાનો પણ હક ધરાવે છે. **૧૪)** ઇચ્છુક બીડરો ઓફીસ કલાકો **(સવારે ૧૦.૦૦ થી સાંજે ૬.૦૦ વાગ્યા) દરમિયાન શ્રી આશિષ ભટ્ટનો મો. ૭૮૭૪૧૧૦૮૦૮ / શ્રી પ્રદિપસિંહ જાડેજા, મો. ૯૭૩૩૪ ૯૪૭૨૪** નો સંપર્ક કરી શકે છે.

દેવાદાર/જામીનદાર/ગીરવેદારને ૧૫ દિવસીય વેચાણ નોટીસ

આથી ઉપરોક્ત દેવાદારો/ગીરવેદારો/જામીનદારોને હરાજીની તારીખ પહેલા કલમ ૧૩(૨) હેઠળ માંગણા નોટીસમાં જણાવેલ રકમ વ્યાજ અને ખર્ચ સહીત ચુકવવા જણાવામાં આવે છે, જેમાં નિષ્ફળ જતાં હરાજી કરવામાં આવશે અને બાકી રકમ, જો કોઇ હોય તો, વ્યાજ અને ખર્ચ સહીત તમારી પાસેથી વસુલવામાં આવશે.

તારીખ : ૧૭.૧૦.૨૦૨૬ **ઇન્ડિયા શેલ્ટર ફાયનાન્સ કોર્પોરેશન લીમીટેડ વતી**
સ્થળ : ગુજરાત **શ્રી પ્રદિપસિંહ જાડેજા, મો. ૯૭૩૩૪ ૯૪૭૨૪, શ્રી આશિષ ભટ્ટ, મો. ૭૮૭૪૧૧૦૮૦૮**

બજાજ હાઉસિંગ ફાયનાન્સ લીમીટેડ

કોર્પોરેટ ઓફીસ : સેરીબ્રમ આઇટી પાર્ક બી–૨ બિલ્ડીંગ, પાંચમો માળ, કલ્યાણી નગર, પુણે, મહારાષ્ટ્ર–૪૧૧૦૧૪.
શાખા ઓફીસ : ઓફીસ નં. ૪૦૨, ચોથો માળ, આસ્થા કોર્પોરેટ કેપિટલ, વીઆઇપી રોડ, ભરથાણા, સુરત–૩૯૫૦૦૭

કબજા નોટીસ

**સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્